Fifth Lok Sabha VII Session (19/02/1973 to 16/05/1973)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 20, 1973/Phalguna 1, 1894 (Saka)

No. 215

11 A.M.

1. Starred Questions

Starred Questions Nos. 1—3 and 5—7 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—10, 12—21, 23—27, 29, 30, 32—128, 130—156, 158—163, 165—197, 199 and 200 were laid on the Table.

3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Finance to the inordinate delay in submission of Pay Commission's Report causing discontent among Central Government employees and Defence personnel.

The Minister of Finance made a statement in regard therto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of "Approach to the Fifth Plan 1974-79" (Hindi and English versions).
- (2) A copy of the Coal Mines (Taking Over of Management) Ordinance, 1973 (No. 1 of 1973) (Hindi and English versions) promulgated by the President on the 30th January, 1973, under provisions of article 123(2)(a) of the Constitution.
- (3) A copy of the Annual Report (Hindi and English versions) for the year 1971-72, on the working of the Seamen's Provident Fund Scheme, 1966.
- (4) A copy of Notification No. S.O. 4144 published in Gazette of India dated the 16th December, 1972, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (5) A copy of the Proclamation (Hindi and English versions) dated the 18th January, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of

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- Andhra Pradesh published in Notification No. G.S.R. 13(E) in-Gazette of India dated the 18th January, 1973, under article 356(3) of the Constitution.
- (6) A copy of the Order (Hindi and English versions) dated the 18th January, 1973, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 18th January, 1973.
- (7) A copy of the Report dated the 17th January, 1973, of the Governor of Andhra Pradesh to the President (Hindi and English versions).
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1972, published in Notification No. G.S.R. 432(E) in Gazette of India dated the 9th October, 1972.
 - (ii) The Levy Sugar Supply (Control) Second Amendment Order, 1972, published in Notification No. G.S.R. 486(E) in Gazette of India dated the 13th December, 1972.
- (9) A copy of the Shipping Corporation of India and Jayanti Shiping Company Amalgamation Order, 1973 (Hindi and English versions) published in Notification No. S.O. 2(E) in Gazette of India dated the 1st January, 1973, under sub-section (5) of section 396 of the Companies Act, 1956.
- (10) A copy of Notification No. G.S.R. 3(E) published in Gazette of India dated the 6th January, 1973 making certain further alterations in Schedule X to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (11) A copy of the Railway Protection Force (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1555 in Gazette of India dated the 9th December, 1972 under sub-section (3) of section 21 of the Railway Protection Force Act. 1957.
- (12) A copy of Public Notice No. 22-ITC(PN)/73 dated the 12th February, 1973 (Hindi and English versions) regarding Import Policy for Newsprint, for the year 1972-73.
- (13) A copy of Public Notice No. 23-ITC(PN)/73 dated the 12th February, 1973 (Hindi and English versions) regarding Import Policy for Art Paper, for the year 1972-73.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th February, 1973, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, upto the first day of the last week of the Eighty-sixth Session of Rajya Sabha.

6. Assent to Bills

- (i) Secretary laid on the Table the Indian Tariff (Amendment) Bill. 1972 passed by the Houses of Parliament during the last session and assented to.
- (ii) Secretary also laid on the Table copies duly authenticated by the Secretary of Rajya Sabha, of the following thirteen Bills passed by the Houses of Parliament and assented to:—
 - (1) The Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972.
 - (2) The Food Corporations (Amendment) Bill, 1972.
 - (3) The Payment of Bonus (Amendment) Bill, 1972.
 - (4) The Carriage by Air Bill, 1972.
 - (5) The Coal Mines Labour Welfare Fund (Amendment) Bill, 1972.
 - (6) The Indian Railways (Amendment) Bill, 1972.
 - (7) The Sick Textile Undertakings (Taking Over of Management) Bill, 1972.
 - (8) The Industrial Finance Corporation (Amendment) Bill, 1972.
 - (9) The Industrial Development Bank of India (Amendment) Bill, 1972.
 - (10) The Delimitation Bill, 1972.
 - (11) The State Financial Corporations (Amendment) Bill, 1972.
 - (12) The Richardson and Cruddas Limited (Acquisition and Transfer of Undertakings) Bill, 1972.
 - (13) The Mulki Rules Bill, 1972.

7. Reports of Estimates Committee

Shri Kamal Nath Tiwari presented the following Reports of the Estimates Committee:—

- (1) Twenty-fifth Report on the Ministry of Agriculture (Department of Agriculture) regarding action taken by Government on the recommendations contained in their Fifth Report on Tractors and Other Agricultural Machinery and Implements.
- (2) Twenty-sixth Report regarding action taken by Government on the recommendations contained in their Fifteenth Report on the Ministry of Agriculture (Department of Food)—Directorate of Sugar and Vanaspati.

8. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-second Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Fourth Report on Indian Council of Agricultural Research.

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9. Statement by Minister

The Minister of Agriculture laid on the Table a statement on the drought situation in the country.

10. Motion regarding Report of Joint Committee

Shri Shambhu Nath moved the following motion:-

"That this House do further extend up to the first day of second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Un-

touchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.45 P.M.)

11. The Budget (Railways)-1973-74

Shri L. N. Mishra presented a statement of the estimated receipts and expenditure of the Government of India for the year 1973-74 in respect of Railways.

12. Government Bills-Passed

(i) The Seaward Artillery Practice (Amendment) Bill, 1972 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Janaki Ballav Patnaik.

The following Members took part in the debate:-

- (1) Shri Madhuryya Haldar
- (2) Shri S. M. Banerjee
- (3) Shri Mohan Raj
- (4) Shri B. S. Chowhan
- (5) Shri P. K. Deo
- (6) Shri Balakrishna Venkanna Naik

Shri Janaki Ballav Patnaik replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janaki Ballav Patnaik.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Janaki Ballav Patnaik

The motion was adopted and the Bill, as amended, was passed.

(ii) The Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Surendra Pal Singh.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri J. Matha Gowder
- (3) Shri R. V. Bade
- (4) Shri M. C. Daga 🗸
- (5) Shri Inder J. Malhotra
- (6) Shri S. M. Banerjee

Shri Surendra Pal Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended,

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Surendra Pal Singh.

The motion was adopted and the Bill, as amended, was passed.

13. Government Bill-Under Consideration

The Cinematograph (Amendment) Bill, 1972 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Dharam Bir Sinha.

The following Members took part in the debate:-

- (1) Shri R. P. Das
- (2) Shri M. Kathamuthu
- (3) Shri Rudra Pratap Singh
- (4) Shri C. T. Dhandapani (Speech unfinished).

The discussion was not concluded.

14. Report of Business Advisory Committee

Shri B. Shankaranand presented the Twenty-third Report of Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st February, 1973)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 21, 1973/Phalguna 2, 1894 (Saka)

No. 216

11 A.M.

1. Starred Questions

Starred Questions Nos 21—24 and 26—28 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—219, 221—272, 274—298, 300—320, 322—336, 338, 340—349, 351—385 and 387—400 were laid on the Table.

3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Agriculture to the abnormal rise in the prices of essential commodities and steps taken by the Government.

The Minister of Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Eleventh Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1583 in Gazette of India dated the 16th December, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of corrigendum (Hindi and English versions) correcting the numbers of Notification Nos. G.S.R. 1446 and 1447 laid on the Table on the 29th November, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, to Nos. G.S.R. 1445 and G.S.R. 1446 respectively.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1972, published in Notifica-

- tion No. G.S.R. 478(E) in Gazette of India dated the 4th December, 1972.
- (ii) The All India Services (Study Leave) Second Amendment Regulations, 1972, published in Notification No. G.S.R. 1617 in Gazette of India dated the 30th December, 1972.
- (iii) The Indian Administrative Service (Pay) Amendment Rules, 1973, published in Notification No. G.S.R. 7(E) in Gazette of India dated the 9th January, 1973.
- (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1973, published in Notification No. G.S.R. 49(E) in Gazette of India dated the 1st February, 1973.
- (v) The Indian Administrative Service (Cadre) First Amendment Rules, 1973, published in Notification No. G.S.R. 58(E) in Gazette of India dated the 12th February, 1973.
- (vi) The Indian Administrative Service (Pay) Second Amendment Rules, 1973, published in Notification No. G.S.R. 59(E) in Gazette of India dated the 12th February, 1973.
- (4) A copy of the Former Secretary of State Service Officers (Conditions of Service) Removal of Difficulties) Order No. 1, published in Notification No. S.O. 55(E) in Gazette of India dated the 31st January, 1973, under sub-section (2) of section 11 of the Former Secretary of State Service Officers (Conditions of Service) Act. 1972.
- (5) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1971-72.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-third Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Third Report on Exploratory Tubewells Organisation.

7. Motion Re: Twenty-third Report on Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on the 20th February, 1973."

The motion was adopted.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3 P.M.)

8. Motion of Thanks on the President's Address

Shri R. K. Sinha moved the following motion:-

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1973'."

Shri K. P. Unnikrishnan seconded the motion.

Four hundred and forty-seven amendments Nos. 1 to 20, 22 to 74, 76 to 78, 81 to 131, 142 to 157, 159 to 197,, 199 to 205, 209 to 230, 233 to 240, 242, 243, 246, 248 to 304, 306 to 323, 325 to 429 and 431 to 475) were moved.

The following Members took part in the debate:-

- (1) Shri A. K. Gopalan
- (2) Shri Chintamani Panigrahi
- (3) Shri Indrajit Gupta
- (4) Shri Narain Chand Parashar
- (5) Shri Jambuwant Dhote (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd February, 1973)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, February 22, 1973/Phalguna 3, 1894 (Saka)

No. 217

11.02 A.M.

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1. Starred Questions

Starred Questions Nos. 41—43, 45—47 and 49 were orally answered-Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 402—413, 415—427, 429—442, 444—458, 460—473, 475—482, 484—493, 495—498, 500—503, 505—529, 531—571, 573-584 and 586—600 were laid on the Table.

3. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported attack by Pakistani gunmen on the Indian High Commission in U.K.

The Minister of External Affairs made a statement in regard thereto.

4. Motion Regarding Suspension of Member

Shri K. Raghuramaiah moved the following motion:-

"That Shri Jyotirmoy Bosu, a Member of this House who has been named by the Speaker, be suspended from the service of the House for two days namely today and tomorrow."

The motion was adopted.

5. Motion Regarding Termination of Suspension of Member

Shri Era Sezhiyan moved the following motion:-

"That the suspension of Shri Jyotirmoy Bosu from the service of the House be terminated forthwith and that the words objected to by the Speaker be expunged."

The motion was adopted.

6. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy of 'Economic Survey, 1972-73'.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1971-72/along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1971/72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- (i) Statement No. XXVII—Sixth Session, 1968.
- (ii) Statement No. XXVIII—Seventh Session, 1969.
- (iii) Statement No. XXVII—Eighth Session, 1969.
- (iv) Statement No. XXV-Ninth Session, 1969.
- (v) Statement No. XXVIII—Tenth Session, 1970.
- (vi) Statement No. XVII—Eleventh Session, 1970.
- (vii) Statement No. XVIII—Twelfth Session, 1970.

Fifth Lok Sabha

- (viii) Statement No. XIX—Second Session, 1971.
- (ix) Statement No. XI-Third Session, 1971.
- (x) Statement No. X—Fourth Session, 1972.
- (xi) Statement No. IV—Fifth Session, 1972.
- (xii) Statement No. II—Sixth Session, 1972.
- (4) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1971-72.
- (5) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
 - (i) The Employees' Provident Funds (Seventh Amendment) Scheme, 1972, published in Not fication No. G.S.R. 1490 in Gazette of India dated the 25th November, 1972.

- (ii) The Employees' Provident Funds (First Amendment) Scheme, 1973, published in Notification No. G.S.R. 63 in Gazette of India dated the 20th January, 1973.
- (6) A copy of the Payment of Gratuity (Central) Rules, 1972 (Hindi version) published in Notification No. G.S.R. 1488 in Gazette of India dated the 25th November, 1972, under subsection (2) of section 15 of the Payment of Gratuity Act, 1972.
- (7) A copy of the Report of Inquiry (Hindi and English versions) on fatal accident on the 5th June, 1972, at Deposit No. 5 Project of Bailadila Iron Ore Project of the National Mineral Development Corporation.

7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-fourth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-first Report relating to Ministry of Works and Housing.

8. Report of Railway Convention Committee

Shri R. K. Sinha presented the Second Report of the Railway Convention Committee, 1971 on 'Suburban Services'.

9. Motions Regarding Reports of Joint Committees

(i) Shri Satish Chandra moved the following motion:-

"That this House do further extend upto the 30th April, 1973, the time for the presentation of the Report of Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country."

The motion was adopted.

(ii) Shri Nawal Kishore Sharma moved the following motion:-

"That this House do further extend upto the first day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969."

The motion was adopted.

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(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3 P.M.)

10. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri R. K. Sinha and

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seconded by Shri K. P. Unnikrishnan and the amendments thereto moved on the 21st February, 1973, continued:—

"That an Rddress be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1973."

The following Members took part in the debate:-

- (1) Shri Jambuwant Dhote
- (2) Shri P. Venkatasubbaiah
- (3) Shri G. Vishwanathan
- (4) Shri H. K. L. Bhagat
- (5) Shri Frank Anthony
- (6) Shri J. Rameshwar Rao
- (7) Shri P. K. Deo
- (8) Shri Dinesh Chandra Goswami (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd February, 1973).

S. L. SHAKDHER. Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 23, 1973 Phalguna 4, 1894 (Saka)

No. 218

\sim 11 A.M.

1. Starred Questions

Starred Questions Nos. 61—65 and 74 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—621, 623—631, 633—664, 666—755, 757—781 and 783—800 were laid on the Table.

3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Finance to the U.S. Government's decision to devalue dollar and its impact on Indian Rupec and India's trade with U.S.A. and other Western Countries.

The Minister of Finance made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972:—
 - (i) S.O. 770 (E) published in Gazette of India dated the 29th December, 1972.
 - (ii) S.O. 771(E) published in Gazette of India dated the 29th December, 1972.
 - (iii) The General Insurance Business (Functions of Certain Acquiring Companies) Rules, 1973 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1973.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
 - (i) The Gold Control (Licensing of Dealers) Amendment Rules, 1972, published in Notification No. S.O. 764(E) in Gazette of India dated the 27th December, 1972.

- (ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1972, published in Notification No. S.O. 765(E) in Gazette of India dated the 27th December, 1972.
- (iii) S.O. 75(E) published in Gazette of India dated the 5th February, 1973 containing corrigendum to Notification No. S.O. 764(E) dated the 27th December, 1972.
- (3) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 749(E) in Gazette of India dated the 16th December, 1972, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (4) A copy of the Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 750(E) in Gazette of India dated the 16th December, 1972, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act. 1944:—
 - (i) G.S.R. 1497 published in Gazette of India dated the 2nd December, 1972.
 - (ii) The Central Excises (Sixteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1589 in Gazette of India dated the 23rd December, 1972.
- (6) A copy of the Customs and Central Excise Duties Drawback (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1493 in Gazette of India dated the 2nd December, 1972, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1590 published in Gazette of India dated the 23rd December, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 50(E) published in Gazette of India dated the 1st February, 1973 together with an explanatory memorandum.
 - (iv) G.S.R. 92 and 93 published in Gazette of India dated the 3rd February, 1973 together with an explanatory memorandum.

- (8) A copy of Notification No. S.O. 8(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 1973, approving the General Insurance Corporation of India formed under section 9 of the General Insurance Business (Nationalisation) Act, 1972 as an Indian reinsurer, under subsection (6) of section 101A of the Insurance Act, 1938.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 490(E) published in Gazette of India dated the .15th December, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 5 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 6 published in Gazette of India dated the 6th January, 1973 together with an explanatory memorandum.
 - (iv) G.S.R. 51 published in Gazette of India dated the 20th January, 1973 together with an explanatory memorandum.
 - (v) G.S.R. 46(E), 47(E) and 48(E) published in Gazette of India dated the 1st February, 1973 together with an explanatory memorandum.
- (10) A copy of the International Airports Authority Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 766(E) in Gazette of India dated the 28th December, 1972, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.
- (11) A copy of the Marine Products Exports Development Authority (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 14(E) in Gazette of India dated the 10th January, 1973, under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972.
- (12) A copy of Notification No. S.O. 9(E) (Hindi and English versions) published in Gazette of India dated the 10th January, 1973 fixing rate of cess on certain marine products, under subsection (3) of section 14 of the Marine Products Export Development Authority Act, 1972.
- (13) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board for the year 1971-72; under sub-rule (2)(e) of rule 39 of the Cardamom Rules, 1966.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 103 in Gazette of India dated the 6th January, 1973.

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- (ii) The Export of Rubber Gloves for Electrical Purposes (Inspection) Rules, 1973, published in Notification No. S.O. 158 in Gazette of India dated the 20th January, 1973.
- (iii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 160 in Gazette of India dated the 20th January, 1973.
 - (iv) The Export of Gum Karaya (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 162 in Gazette of India dated the 20th January, 1973.
 - (v) The Export of Steel Tubes and Tubulars (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 163 in Gazette of India dated the 20th January, 1973.
 - (vi) The Export of Rubber Ice Bags (Inspection) Amendment (Rules, 1973, published in Notification No. S.O. 268 in Gazette of India dated the 3rd February, 1973.
 - (vii) The Export of Rubber Hot Water Bottles (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 269 in Gazette of India dated the 3rd February, 1973.
 - (viii) The Export of Rubber Belts (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 270 in Gazette of India dated the 3rd February, 1973.
 - (ix) The Export of Rubber Belting (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 271 in Gazette of India dated the 3rd February, 1973.
 - (x) The Export of Rubber Gloves (Inspection) Amendment Rules, 1973. published in Notification No. S.O. 272 in Gazette of India dated the 3rd February, 1973.
 - (xi) The Export of Rubber Hoses (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 273 in Gazette of India dated the 3rd February, 1973.
 - (xii) The Export of Human Hair (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 274 in Gazette of India dated the 3rd February, 1973.

5. Message from Rajya Sabba

Secretary reported a message from Rajya Sabha that at its sitting held on the 20th February, 1973, Rajya Sabha passed the Advocates (Amendment) Bill, 1973.

6. Bill Passed by Rajya Sabka-Laid on the Table

Secretary laid on the Table a copy of the Advocates (Amendment) Bill, 1973, as passed by Rajya Sabha.

7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-fifth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Thirty-seventh Report relating to Ministry of Irrigation and Power.

8. Report of Railway Convention Committee

Shri R.K. Sinha presented the Third Report of the Railway Convention Committee, 1971 on 'Commercial and Allied Matters (Part I)'.

9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th February, 1973.

10. Statement by Minister

The Deputy Minister of Commerce laid on the Table a statement (i) correcting the answer given on the 24th November, 1972 to Starred Question No. 174 by Sarvashri M. R. Gopal Reddy and Shrikrishan Modi regarding Trade Agreement between India and Egypt and (ii) giving reasons for delay in correcting the answer.

11. Motions for Elections to Committees

(i) Shri A. C. George moved the following motion:—

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Cardamom Board, vice Shri M. Rajangam died."

The motion was adopted.

(ii) Sardar Buta Singh moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the appointment of Shri Sukhdev Prasad as Deputy Minister and do communicate to this House the name of the member so elected by Rajya Sabha to the Committee."

The motion was adopted.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.50 P.M.)

12. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri R. K. Sinha and

seconded by Shri K. P. Unnikrishnan and the amendments thereto moved on the 21st February, 1973, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1973.'"

The following Members took part in the debate:—

- (1) Shri Dinesh Chandra Goswami
- (2) Shri Bihari Vajpayee

The discussion was not concluded.

13. Motion Re: Twenty-second Report of Committee on Private Members' Bills and Resolutions

Shri K. Lakkappa moved the following motion:-

"That this House do agree with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st February, 1973."

The motion was adopted.

14. Private Member's Bill-Motion for Introduction Negatived

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1973 (Insertion of new section 11) by Dr. Karni Singh.

The motion for leave to introduce the Bill moved by Dr. Karni Singh was opposed. The motion was negatived.

15. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1972 (Amendment of Seventh Schedule) by Shri Bhogendra Jha.
- (2) The Constitution (Amendment) Bill, 1973 (Amendment of articles 100 and 189) by Shri R. P. Ulaganambi.

16. Private Member's Bill-Withdrawn

The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Dr. Karni Singh

Discussion on the motion for consideration of the Bill moved by Dr. Karni Singh and the amendment thereto moved on the 15th December, 1972, continued.

The following Members took part in the debate:-

- (1) Shri Onkar Lal Berwa -
- (2) Shri M. Ram Gopal Reddy
- (3) Shri Surendra Mohanty
- (4) Shri D. Deb

- (5) Shri Hukam Chand Kachwai
- (6) Shri Niti Raj Singh Chaudhury

Dr. Karni Singh replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri M. C. Daga was negatived.

The Bill was withdrawn by leave of the House.

17. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of articles 19, 22, etc.) by Shri A. K. Gopalan

The motion for consideration of the Bill was moved by Shri A. K. Gopalan.

The following Members took part in the debate:—

- (1) Shri B. R. Shukla
- (2) Shri Sarjoo Pandey
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri J. Matha Gowder
- (5) Shri Ramsahai Pandey
- (6) Shri Hukam Chand Kachwai
- (7) Shri M. Ram Gopal Reddy (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th February, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, February 26, 1973/Phalguna 7, 1894 (Saka) No. 219

11 A.M.

1. Starred Questions

Starred Questions Nos. 82—84, 86—88 and 93 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—837, 839—866, 868 and 870—1000 were laid on the Table.

3 Calling Attention

Shri Hari Singh called the attention of the Minister of External Affairs to the question of repatriation of about 35,000 persons of Indian origin from Sri Lanka to India this year.

The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1969-76.
- (2) A copy of the Sugar (Price Determination for 1972-73 Production) Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 38(E) in Gazette of India dated the 30th January, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) (i) A copy of the Architects (Expert Committee) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1208 in Gazette of India dated the 30th September, 1972, under sub-section (3) of section 44 of the Architects Act, 1972.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

^{*}The Report was laid on the Table on the 22nd December, 1972.

- (4) (i) A copy of the Indian Museum (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1477 in Gazette of India dated the 25th November, 1972, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) A copy of the Victoria Memorial Hall (General Provident Fund) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1601 in Gazette of India dated the 23rd December, 1972, issued under section 5 of the Victoria Memorial Act, 1903.

5. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-sixth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Thirty-ninth Report relating to all India Radio.

6. Statement by Minister

The Minister of Agriculture laid on the Table a statement regarding the take over of wholsale trade in wheat from the coming rabi season.

7. Motion regarding Report of Joint Committee

Shri Anant Prasad Sharma moved the following motion:-

"That this House do further extend upto the 4th May, 1973, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act. 1952."

The Motion was adopted.

8 Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri R. K. Sinha and seconded by Shri K. P. Unnikrishnan and the amendments thereto moved on the 21st February, 1973, continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1973."

The following Members took part in the debate:-

- (1) Shri Nathuram Mirdha
- (2) Shri Y. Eswara Reddy
- (3) Shri N. Sreekantan Nair

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri R. V. Swaminathan
- (5) Shri S. A. Shamim

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- (6) Shri T. Balakrishniah
- (7) Shri Bhagirath Bhanwar
- (8) Shri Shankar Dev
- (9) Shri S. B. Giri
- (10) Shri A. K. M. Ishaque
- (11) Shri Shyamnandan Mishra
- (12) Shri Chandrajit Yadav
- (13) Shri M. Satyanarayan Rao
- (14) Shri Raja Kulkarni
- (15) Shri M. M. Joseph
- (16) Shrimati Savitri Shyam
- (17) Shri P. G. Mavalankar
- (18) Shri Rudra Pratap Singh (Speech unfinished).

The discussion was not concluded.

9. Statement by Minister

The Minister of Railways laid on the Table a statement regarding new Railway Projects in Maharashtra by way of drought relief.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th February, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 27, 1973/Phalguna 8, 1894 (Saka)

No. 220

11 A.M.

1. Starred Questions

Starred Questions Nos. 101—105, 107 and 108 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1023, 1025—1030, 1032—1094, 1096—1143, 1145—1160, 1162—1164 and 1166—1200 were laid on the Table.

✓ 3. Calling Attention

Shri M. Ram Gopal Reddy called the attention of the Minister of Home Affairs to the reported death of several persons in Suryapet town in Andhra Pradesh due to liquor poisoning.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1971-72.

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- (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Report of the Election Commission of India on the Fifth General Elections in India 1971-72—Narrative and Reflective Part.
- (3) A copy of the Supreme Court Judges (Travelling Allowance) (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1624 in Gazette of India dated the 30th December, 1972, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of service) Act, 1958.
- (4) A copy of the High Court Judges (Travelling Allowance) (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1625 in Gazette of India dated the 30th December, 1972, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (5) A copy each of the following papers (Hind; and English versions) under sub-section (1) of section 619A of the Companies 1956:—
 - (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1971-72.
 - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Twenty-fourth Report of the Business Advisory Committee.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-seventh Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-second Report relating to Department of Health and Department of Rehabilitation and Planning Commission.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri R. K. Sinha and second by Shri K. P. Unnikrishnan and the amendments thereto moved on the 21st February, 1973, continued:—

"That an Address be presented to the President in the following terms:—

That the Members of Lok Sabha assembled in this Session are

deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 19th February, 1973'."

The following Members took part in the debate:-

- (1) Shri Rudra Pratap Singh
- (2) Shri D. Deb
- (3) Shri Anant Prasad Sharma
- (4) Shri C. T. Dhandapani
- (5) Shrimati Jyotsna Chanda
- (6) Shri Mallikarjun
- (7) Shri M. Ram Gopal Reddy
- (8) Shri Ram Singh Bhai Varma
- (9) Shri N. Tombi Singh
- (10) Shri V. Shanker Giri
- (11) Shri Prabodh Chandra
- (12) Shri S. R. Damani
- (13) Shri Shiv Kumar Shastri
- (14) Shri P. M. Sayeed
- (15) Swami Brahmanand
- (16) Shri M. C. Daga 🗸

Shrimati Indira Gandhi replied to the debate.

On amendment No. 21 moved by Shri S. M. Banerjee, the House divided, Ayes 45; Noes 258. The amendment was accordingly negatived.

On amendment No. 199 moved by Shri K. Suryanarayana, the House divided, Ayes 29; Noes 279. The amendment was accordingly negatived.

On amendment No. 221 moved by Shri Bhogendra Jha, the House divided, Ayes 36; Noes 250. The amendment was accordingly negative-ed.

On amendment No. 243 moved by Shri P. G. Mavalankar, the House divided, Ayes 32; Noes 243. The amendment was accordingly negatived.

On amendment No. 306 moved by Shri Shyamnandan Mishra, the House divided, Ayes 20; Noes 252. The amendment was accordingly negatived.

On amendment No. 383 moved by Shri M. Kathamuthu, the House divided, Ayes 39; Noes 242. The amendment was accordingly negatived.

On amendment No. 466 moved by Shri Jyotirmoy Bosu, the House divided, Ayes 36; Noes 246. The amendment was accordingly negatived.

All other amendments moved were negatived. The motion was adopted.

6.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th February, 1973).

S. L. SHAKDHER, Secretary.

CORRIGENDA

In Bulletin—Part I, dated February 21, 1973— Page 866, paragraph 8,—

- (i) line 9,—
 - (a) for "Four hundred and forty-seven" read "Four hundred and forty-nine"
 - (b) after "20" insert "21"
 - (ii) line 10, after "240" insert "241".

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 28, 1973 Phalguna 9, 1894 (Saka)

No. 221

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 121—125, 127 and 129 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1280, 1282—1296, 1298—1301, 1303—1320, 1322—1364, 1366—1383 and 1385—1400 were laid on the Table.

3. Announcement by Speaker

The Speaker announced that as was customary, the House would adjourn at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the Budget.

4. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Irrigation and Power to the crisis due to shortage of power throughout the country resulting in large scale closure of industries and appreciable fall in agricultural production and steps taken to improve the situation.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 39(E) in Gazette of India dated the 30th January, 1973, issued under article 318 of the Constitution.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1973, published in Notification No. G.S.R. 87 in Gazette of India dated the 3rd February, 1973.
 - (ii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1973, published in Notification No. G.S.R. 88 in Gazette of India dated the 3rd February, 1973.
 - (iii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1973, published in Notification No. G.S.R. 65(E) in Gazette of India dated the 17th February, 1973.
 - (iv) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1973, published in Notification No. G.S.R. 66(E) in Gazette of India dated the 17th February, 1973.
- (3) (i) A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1971.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri presented the Twenty-third Report of the Committee on Private Members' Bills and Resolutions.

7. Motion Re: Twenty-Fourth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:-

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 27th February, 1973."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

8. Statutory Resolution-Under Consideration

Shri K. C. Pant moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 18th January, 1973 under article 356 of the Constitution in relation to the State of Andhra Pradesh."

The following Members took part in the debate:—

- (1) Shri B. N. Reddy
- (2) Shri K. Hanumanthaiya
- (3) Shri Jagannathrao Joshi
- (4) Shri B. S. Mucthy

- (5) Shri S. B. Giri
- (6) Shri Jagannath Rao
- (7) Shri Birender Singh Rao
- (8) Dr. G. S. Melkote
- (9) Shri Surendra Mohanty
- (10) Shri K. Suryanarayana (Speech unfinished).

The discussion was not concluded.

9. Statement by Minister

The Deputy Minister of Railways made a statement regarding death of some persons as a result of firing at Hingir Station of South Eastern Railway.

(Lok Sabha adjourned at 4.20 P.M. and re-assembled at 5 P.M.)

10. The Budget (General)-1973-74

Shri Y. B. Chavan presented a statement of the estimated receipts and expenditure of the Government of India for the year 1973-74.

11. Government Bill-Introduced.

✓ The Finance Bill, 1973.

The motion for leave to introduce the Bill was moved by Shri Y. B. Chavan.

On the motion the House divided, Ayes 249; Noes 67. The motion was accordingly adopted and the Bill was introduced.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st March, 1973)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 1, 1973|Phalguna 10, 1894 (Saka)

No. 222

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 141 and 144—148 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1414, 1416—1421, 1423—1473, 1475—1484, 1486—1490, 1492—1503, 1505—1528, 1530—1539 and 1541—1600 were laid on Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Finance regarding Instructions on Wage-Revision of Employees in Public Sector Undertakings was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Twenty-second Report of the Union Public Service Commission for the period 1st April, 1971 to 31st March, 1972.
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1971-72.

(ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-eighth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-sixth Report relating to Posts and Telegraphs.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th February, 1973, Rajya Sabha passed the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1973.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1973, as passed by Rajva Sabha.

8. Statement by Minister

The Minister of Shipping and Transport laid on the Table a statement regarding damage to Chambal bridge on National Highway No. 3 near Dholpur and suspension of traffic on Delhi-Bombay National Highway.

(Lok Sabha adjourned at 2-05 P.M. and re-assembled at 3 P.M.)

9. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri K. C. Pant on the 28th February, 1973, continued:—

"That this House approves the Proclamation issued by the President on the 18th January, 1973 under article 356 of the Constition in relation to the State of Andhra Pradesh."

The following Members took part in the debate:—

- (1) Shri K. Suryanarayana
- (2) Shri Indrajit Gupta
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri Murasoli Maran
- (5) Shri V. Tulsiram
- (6) Shri Piloo Mody
- (7) Shri M. S. Sanjeevi Rao
- (8) Shri Shyamnandan Mishra
- (9) Shri S. B. P. Pattabhi Rama Rao
- (10) Shri M. Satyanarayan Rao
- (11) Shri Samar Guha

- (12) Shri K. Narayana Rao
- (13) Shri Ramsahai Pandey
- (14) Shri Shashi Bhushan

Shri K. C. Pant replied to the debate.

The Resolution was adopted.

10. The Budget (Railways)-1973-74

General Discussion on the Budget (Railways) for 1973-74, commenced.

Shri Mohammad Ismail took part in the debate. His speech was not concluded.

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd March, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 2, 1973/Phalguna 11, 1894 (Saka)

No. 223

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 161, 163—166, 168 and 170 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1607, 1609—1619, 1621—1679, 1681—1698, 1700—1778 and 1780—1800 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Commerce regarding shortage of supply of yarn to Handloom Industry in Tamil Nadu was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Shankar Dayal Singh called the attention of the Prime Minister to the reported boycott of U.P.S.C. test in English for typewriting examination on the 27th February, 1973 in protest against compulsory test in English.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1633 published in Gazette of India dated the 30th December, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 28 published in Gazette of India dated the 13th January, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 62(E) published in Gazette of India dated the 16th February, 1973 together with an explanatory memorandum.

- (2) A copy of the Central Excise (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated the 19th January, 1973, under section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 1631 published in Gazette of India dated the 30th December, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 11(E) published in Gazette of India dated the 12th January, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 15(E) to 22(E) and G.S.R. 24(E) published in Gazette of India dated the 19th January, 1973 together with an explanatory memorandum.
 - (iv) G.S.R. 60(E) published in Gazette of India dated the 12th February, 1973 together with an explanatory memorandum.
- (4) A copy of Notification No. S.O. 461 (Hindi and English versions) published in Gazette of India dated the 17th February, 1973 containing corrigendum to Notification No. S.O. 162 dated the 13th January, 1973 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

6. President's Message

The Speaker communicated to Lok Sabha the following message dated the 28th February, 1973 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 19th February, 1973."

7. Meesages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha.-

- (i) That at its sitting held on the 1st March, 1973, Rajya Sabha agreed to the amendments made by Lok Sabha on the 20th February, 1973, in the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972.
- (ii) That at its sitting held on the 1st March, 1973, Rajya Sabha agreed to the amendments made by Lok Sabha on the 20th February, 1973, in the Seaward Artillery Practice (Amendment) Bill, 1972.

8. Assent to Bill

Secretary laid on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Constitution (Thirtieth Amendment) Bill, 1972, passed by the Houses of Parliament and assented to

9. Report of Estimates Committee

Shri Kamal Nath Tewari presented the Twenty-seventh Report of the Estimates Committee regarding action taken by Government on the

recommendations: contained in: their Nineteenth Report on the Ministry of Industrial Development (Department of Industrial Development)—Industrial Licensing.

10. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-third Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-fifth Report relating to Rail-ways.

11. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th March, 1973.

12. Motion Regarding Joint Committee

Shri S. M. Siddayya moved the following motion:-

That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951 in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

13. Government Bill-Introduced

The Coal Mines (Taking Over of Management) Bill. 1973.

The motion for leave to introduce the Bill moved by Shri S. Mohan Kumaramangalam was opposed. The motion was adopted and the Bill was introduced.

14. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines (Taking Over of Management). Ordinance, 1973, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.50 P.M.)

15. The Budget (Railways)-1973-74

General Discussion on the Budget (Rathways) for 1973-74, continued.

Shri Mohammad Ismail continued his speech. His speech was not concluded.

16. Motion Re: Twenty-Third Report of Committee on Private Members' Bills and Resolutions

Shri Narain Chand Parashar moved the following motion:-

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1973."

The motion was adopted.

17. Private Members's Resolution—Adopted as Amended

Discussion on the following Resolution moved by Shri A. K. Gopalan and the amendments thereto moved on the 8th December, 1972, continued:—

"This House calls upon the Central Government to recommend to all the State Governments to enact effective land reforms before the 26th January, 1973 through which the land monopoly of landlords is broken, all the exemptions are done away with and ceiling is fixed in such a way so that sufficient land is made available for distribution to the agricultural workers and poor peasants."

An amendment (No. 6) was moved by Shri A. K. Gopalan.

The following Members took part in the debate:—

- (1) Shri E. R. Krishnan
- (2) Shri S. N. Singh
- (3) Dr. Laxminarayan Pandeya
- (4) Shri Bhogendra Jha
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri Anandi Charan Das
- (7) Shri M. C. Daga 🗸
- (8) Shri Rana Bahadur Singh
- (9) Shrimati Sahodrabai Rai
- (10) Shri Narain Chand Parashar
- (11) Shri Chintamani Panigrahi
- (12) Shri Bibhuti Mishra
- (13) Shri Ramsahai Pandev
- (14) Shri Annasahib P. Shinde

Shri A. K. Gopalan replied to the debate.

An amendment to Shri Hari Kishore Singh's amendment (No. 2) was moved by Shri B. K. Daschowdhury.

The amendments (Nos. 1, 4 and 5) moved by Shri Jharkhande Rai, and Dr. Laxminarayan Pandeya were negatived.

The amendment (No. 6) moved by Shri A. K. Gopalan was also negatived.

The amendment to Shri Hari Kishore Singh's amendment, moved by Shri B. K. Daschowdhury, was adopted.

The amendment (No. 2) moved by Shri Hari Kishore Singh was adopted, as amended.

The Resolution was adopted in the following amended form:-

"This House calls upon the Central Government to recommend to all the State Governments to enact expeditiously comprehensive legislation on land ceiling in the light of the guidelines drawn up by the Government of India on the basis of the conclusions of the Chief Ministers' Conference on land ceiling held in July, 1972 and to take suitable steps for speedy and effective implementation of the legislation so that the surplus land can be distributed promptly among the landless agricultural workers and agriculturists with uneconomical holdings in accordance with the priorities fixed by the guidelines."

18. Private Member's Resolution-Under Consideration

Shri H. N. Mukerjee moved the following Resolution:-

"This House is of the opinion that Foreign Oil Companies and other vital industries under the control of the 75 monopoly houses be nationalised."

His speech was not concluded.

19. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1973 to Unstarred Quest on No. 283 regarding Prime Minister's survey of Hooghly and Sunderban areas in West Bengal.

Shri Mohan Dharia replied to the discussion.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th March, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 5, 1973/Phalguna 14, 1894 (Saka)

No. 224

11 A.M.

1. Oath or Affirmation

Shri C. H. Mohamed Koya made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 181, 183, 185, 187—189, 191—194 and 198 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1860, 1862—1885, 1887—1998 were laid on the Table.

4. Short Notice Question

Reply to Short Notice Question No. 3 addressed to the Minister of Finance regarding assistance to Mysore for drought relief measures was laid on the Table as the Member was absent.

5. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Home Affairs to the reported withdrawal of case against Shri S. K. Modi and two other officials of the Modi Flour Mills by the Lt. Governor of Delhi.

The Minister of Home Affairs made a statement in regard thereto.

6. Adjournment Motion

Shri Piloo Mody asked for leave of the House to the moving of an adjournment motion regarding unconstitutional dissolution of the Orissa Legislative Assembly. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As less than fifty Members rose, the Speaker informed that the Member did not have the leave of the House.

P.T.O.

7. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the errata (Hindi and English versions) to the 'Economic Survey, 1972-73.'
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1970-71 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Madras Port Trust for the year 1970-71 and the Audit Report thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1971-72.
 - (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 133 in Gazette of India dated the 10th February, 1973, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (6) A copy of Notification No. G.S.R. 500(E) (Hindi and English versions) published in Gazette of India dated the 30th December, 1972, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (7) A copy of the Annual Report (Hindi and English versions) of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1971-72 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
 - (i) S.O. 9(E) published in Gazette of India dated the 4th January, 1973.
 - (ii) S.O. 10(E) published in Gazette of India dated the 4th January, 1973.
- (9) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 289 in Gazette of India dated the 3rd February, 1973, under section 38 of the Drugs and Cosmetics Act, 1940.

- (10) A copy of the University Grants Commission (Disqualification, Retirement and conditions of service of Members) (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 12(E) in Gazette of India dated the 15th January, 1973, under sub-section (3) of section 25 of the University Grants Commission Act. 1956.
- (11) (a) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act. 1940:—
 - (i) The Drugs and Cosmetics Amendment Rules, 1972, published in Notification No. S.O. 2139 in Gazette of India dated the 12th August, 1972.
 - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1972, published in Notification No. S.O. 2358 in Gazette of India dated the 26th August, 1972.
 - (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (12) (i) A copy of the Proclamation (Hindi and English versions) dated the 3rd March, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 155(E) in Gazette of India dated the 3rd March, 1973, under article 356(3) of the Constitution.
 - (ii) A copy of the Order (Hindi and English versions) dated the 3rd March, 1973, made by the President in pursuance of subclause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 3rd March, 1973.
 - (iii) A copy of the Report dated the 1st March, 1973 of the Governor of Orissa to the President.

8. Report of Public Accounts Committee

Shri Bhagwat Jha Azad presented the Seventy-seventh Report of the Public Accounts Committee on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1970-71 Union Government (Railways).

9. Supplementary Demands for Grants (Railways)-1972-73

Shri L. N. Mishra presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1972-73.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3 P.M.)

10. Motion

Shri Jyotirmoy Bosu moved the following motion:-

"That this House is alarmed and distressed at the continued increase in prices of foodstuffs and other essential commodities and the Government's failure to arrest the same."

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The following Members took part in the debate:-

- (1) Dr. Kailas
- (2) Shri Samar Guha
- (3) Shri C. M. Stephen
- (4) Shri K. Baladhandayutham
- (5) Shri Nathuram Mirdha
- (6) Shri Murasoli Maran
- (7) Shri Bibhuti Mishra
- (8) Shri Virendra Agarwala
- (9) Shri Priya Ranjan Das Munsi
- (10) Shri Surendra Mohanty
- (11) Shri B. K. Daschowdhury (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th March, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 6, 1973 Phalguna 15, 1894 (Saka)

No. 225

11 A.M.

1. Starred Questions

Starred Questions Nos. 203—208, 211, 212 and 214 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2028 and 2030—2200 were laid on the Table.

3. Calling Attention

Shri Krishna Chandra Halder called the attention of the Minister of Steel and Mines to the reported firing on colliery workers in Kargali in Giridih District in Bihar as a result of which four workers were killed and many injured.

The Minister of Steel and Mines made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Railways), under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts, Railways, for 1971-72 Part I—Review.
- (3) A copy of Appropriation Accounts, Railways, for 1971-72, Part II—Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1971-72.
- (5) A copy of the Salarjung Museum (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 165 in Gazette of India dated the 17th February, 1973, under sub-section (3) of section 27 of the Salarjung Museum Act, 1961.

P.T.O.

5. Report of Estimates Committee

Shri Narendra Singh Bisht presented the Thirtieth Report of the Estimates Committee on the Ministry of Industrial Development regarding action taken by Government on the recommendations contained in their Seventeenth Report on Directorate General of Technical Development.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Sixty-ninth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Thirty-sixth Report relating to Ministry of Shipping and Transport.

7. Supplementary Demands for Grants (General)-1972-73

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1972-73.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

8. Government Bill—Passed

The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Bhola Paswan Shastri.

The following Members took part in the debate:-

- (1) Shri Jagadish Bhattacharyya
- (2) Shri Dinesh Chandra Goswami
- (3) Shri Ranen Sen
- (4) Shri Nathuram Mirdha
- (5) Shri E. R. Krishnan
- (6) Shri Narain Chand Parashar
- (7) Shri R. R. Sharma
- (8) Shri M. C. Daga 🗸
- (9) Shri Balakrishna Venkanna Naik

Shri Bhola Paswan Shastri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhola Paswan Shastri.

The following Members took part in the debate:-

- (1) Shri Jyotirmov Bosu
- (2) Shri S. M. Banerjee

The motion was adopted and the Bill was passed.

9. Motion

Discussion on the following motion moved by Shri Jyotirmoy Bosu on the 5th March, 1973, continued:—

"That this House is alarmed and distressed at the continuous increase in prices of foodstuffs and other essential commodities and the Governments failure to arrest the same."

The following Members took part in the debate:-

- (1) Shri B. K. Daschowdhury
- (2) Shri H. M. Patel
- (3) Shri Shyam Sunder Mohapatra
- (4) Shri Shyamnandan Mishra
- (5) Shri B. R. Shukla
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri Dinesh Chandra Goswami
- (8) Shri Y. B. Chavan

Shri Jyotirmoy Bosu replied to the debate.

On the motion the House divided, Ayes 32; Noes 196. The motion was accordingly negatived.

10. The Budget (Railways)-1973-74

General Discussion on the Budget (Railways) for 1973-74, continued.

The following Members took part in the debate:-

- (1) Shri Mohammad Ismail
- (2) Pandit D. N. Tiwary
- (3) Shri K. M. Madhukar
- (4) Shri R. P. Yadav (Speech unfinished).

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Twenty-fifth Report of the Business Advisory Committee.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th March, 1973)

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 7, 1973/Phalguna 16, 1894 (Saka)

No. 226

11 A.M.

1. Starred Questions

Starred Questions Nos. 221, 223, 225, 229, 230, 233—235 and 237 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201, 2202, 2204—2258, 2260—2325, 2327—2339, 2341—2364, 2366—2379 and 2381—2400 were laid on the Table.

3. Calling Attention

Shri Bhaoosahaib Dhamankar called the attention of the Minister of Agriculture to the reported presence of 'dhatura' seeds in the milo imported from America.

The Minister of Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 168 in Gazette of India dated the 24th February, 1973, under clause (5) of article 320 of the Constitution, together with an explanatory note.
 - (2) A copy of 'Statistical information regarding the working of the Maintenance of Internal Security Act, 1971 during the period 7th May, 1971 to 30th June, 1972.'
 - (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1971-72.

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- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing action taken on the recommendations contained in Parts II and III of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication.

5. Report of Estimates Committee

Shri Krishna Chandra Halder presented the Twenty-eighth Report of the Estimates Committee on the Ministry of Commerce (Department of Foreign Trade) regarding action taken by Government on the recommendations contained in their Eighteenth Report of Tea Board.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventieth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Thirty-eighth Report relating to Ministry of Supply.

7, Motion Re: Twenty-fifth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:-

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 6th March, 1973."

The motion was adopted.

8. Government Bill-Introduced

The Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1973.

9. Question of Privilege

The Minister of Law made a statement about the legal position of certain points raised by Shri Shyamnandan Mishra on the 23rd February, 1st and 2nd March, 1973, regarding alleged irregularities in land acquisition in Haryana in violation of Defence Department's orders.

The Speaker withheld his consent to the matter being raised as question of privilege.

10. The Budget (Railways)—1973-74

General Discussion on the Budget (Railways) for 1973-74, continued.

The following Members book part in the debate:—

- (1) Shri R. P. Yadav
- (2) Shri Hukam Chand Kachwai
 - (3) Shri C. D. Gautam
 - (4) Shri Rana Bahadur Singh

- (5) Shri Dharnidhar Das
- (6) Shri S. A. Shamim
- (7) Shri K. Ramkrishna Reddy
- (8) Shri Tha Kiruttinan
- (9) Shri Muhammed Khuda Bukhsh
- (10) Shri Pravinsinh Solanki
- (11) Shri Vikram Mahajan
- (12) Shri Madhu Dandavate
- (13) Shri Bhagwat Jha Azad
- (14) Shri C H Mohamed Koya
- (15) Shri Bibhuti Mishra (Speech unfinished).

The discussion was not concluded.

11. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1973 to Unstarred Question No. 211 regarding effect of shortage of power on industrial production.

Shri C. Subramaniam replied to the discussion. 6.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th March, 1973).

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 8, 1973/Phalguna 17, 1894 (Saka)

No. 227

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 241, 245, 246, 248, 250, 253 and 254 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2401-2589 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Education, Social Welfare and Culture regarding Implementation of Kothari Commission's Recommendations in respect of Pay Scales of School Teachers was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Commerce to the reported crisis in the small scale footwear industry due to non-availability of upper leathers and lining leathers because of unrestricted export of raw hides and skins.

The Deputy Minister of Commerce made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S.R.O. 314 in Gazette of India dated the 2nd December, 1972, under section 185 of the Navy Act, 1957.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1971-72.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Apprenticeship (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1394 in Gazette of India dated the 4th November, 1972, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) (i) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—
 - (a) The Coal Mines Provident Fund (Second Amendment) Scheme, 1972, published in Notification No. G.S.R. 1087 in Gazette of India dated the 9th September, 1972.
 - (b) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1972 published in Notification No. G.S.R. 1088 in Gazette of India dated the 9th September, 1972.
 - (c) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1972 published in Notification No. G.S.R. 1089 in Gazette of India dated the 9th September, 1972.
 - (d) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1972 published in Notification No. G.S.R. 1090 in Gazette of India dated the 9th September, 1972.
 - (e) The Coal Mines Provident Fund (Third Amendment) Scheme, 1972, published in Notification No. G.S.R. 1521 in Gazette of India dated the 2nd December, 1972.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-fourth Report of the Public Accounts Committee on Chapter VI of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Civil)—Revenue Receipts—Sales Tax Receipts of the Union territory of Delhi.

7. Motion Regarding Joint Committee

Shri Anant Prasad Sharma moved the following motion:-

"That this House do appoint Shri G. Venkataswamy to the Joint Committee on the Bill further to amend the Mines Act, 1952 in the vacancy caused by the resignation of Shri R. K. Khadilkar."

The motion was adopted.

8. Government Bill-Introduced

The Indian Railways (Amendment) Bill, 1973.

9. The Budget (Railways)—1973-74

General Discussion on the Budget (Railways) for 1973-74, continued. The following Members took part in the debate:—

- (1) Shri Bibhuti Mishra
- (2) Shri Ramkanwar
- (3) Shri Tulsiram Dashrath Kamble
- (4) Shri Sarjoo Pandey
- (5) Shri K. Gopal
- (6) Shri Surendra Mohantv
- (7) Shrimati Sahodrabai Rai
- (8) Shri Shiv Kumar Shastri
- (9) Shri Ramchandran Kadannappalli
- (10) Shri Bishwanath Roy
- (11) Shri Shanker Rao Savant
- (12) Dr. Laxminarayan Pandeya
- (13) Shri Krishna Chandra Pandey
- (14) Shri N. K. Sanghi
- (15) Shri E. R. Krishnan
- (16) Shri S. B. Giri
- (17) Shri Mani Ram Godara
- (18) Shri Shrikishan Modi
- (19) Shri Ajit Kumar Saha,
- (20) Shri P. Ranganath Shenoy
- (21) Shri B. K. Daschowdhury
- (22) Shri B. N. Reddy
- (23) Shri Shyam Sunder Mohapatra V
- (24) Shri Hirala Doda
- (25) Shri B. S. Chowhan
- (26) Shri Giridhar Gomango
- (27) Shri Bashweshwar Nath Bhargava
- (28) Shri Ramavatar Shastri

- (29) Shri Ram Shekhar Prasad Singh
- (30) Shri Jagannath Mishra
- (31) Shri Inder J. Malhotra
- (32) Shri Yamuna Prasad Mandal
- (33) Shri Ram Chandra Vikal
- (34) Sardar Mohinder Singh Gill (Speech unfinished).

The discussion was not concluded.
7.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th March, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 9, 1973 Phalguna 18, 1894 (Saka)

No. 228

11.01 A.M.

1. Starred Ouestions

Starred Questions Nos. 261, 263, 266—269, 271 and 273 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2590—2600, 2602—2706, 2708, 2710, 2711, 2713—2756 and 2758—2789 were laid on the Table.

A statement by the Minister of Finance correcting the reply given on the 23rd February 1973 to Unstarred Question No. 682 regarding visit by Central Study Team to Tamil Nadu was laid on the Table.

3. Calling Attention

Shri Khemchandbhai Chavda called the attention of the Minister of Commerce to the reported crisis in the handloom and powerloom industries due to unprecedented rise in prices and non-availability of yarn.

The Minister of Commerce made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 56(E) in Gazette of India dated the 9th February, 1973, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (2) A copy of the Income-tax Officers (Class I) Service (Regulation of Seniority) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 54(E) in Gazette of India dated the 9th February, 1973, issued under article 309 of the Constitution, together with an explanatory memorandum.

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- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Post Office Savings Certificates (Amendment) Rules, 1973, published in Notification No. G.S.R. 116 in Gazette of India dated the 10th February, 1973.
 - (ii) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1973, published in Notification No. G.S.R. 117 in Gazette of India dated the 10th February, 1973.
 - (4) A copy of the Post Office Savings Banks (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 118 in Gazette of India dated the 10th February, 1973, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
 - (5) A copy of the Central Excise (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 183 in Gazette of India dated the 24th February, 1973, under section 38 of the Central Excises and Salt Act, 1944.
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi:—
 - (i) The Delhi Sales Tax (Eighth Amendment) Rules, 1972, published in Notification No. F.4(27)|72-Fin. (G) in Delhi Gazette dated the 16th October, 1972.
 - (ii) The Delhi Sales Tax (First Amendment) Rules, 1973, published in Notification No. F. 4(68) | 72-Fin. (G) in Delhi Gazette dated the 1st January, 1973.
 - (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1632 published in Gazette of India dated the 30th December, 1972, together with an explanatory memorandum
 - (ii) G.S.R. 1635 published in Gazette of India dated the 30th December, 1972, together with an explanatory memorandum.
 - (iii) G.S.R. 499(E) published in Gazette of India dated the 30th December, 1972, together with an explanatory memorandum.
 - (iv) S.O. 769(E) published in Gazette of India dated the 28th December, 1972 and S.O. 76(E) published in Gazette of India dated the 5th February, 1973, together with an explanatory memorandum.

- (v) G.S.R. 10(E) published in Gazette of India dated the 10th January, 1973, together with an explanatory memorandum.
- (vi) G.S.R. 151 published in Gazette of India dated the 17th February, 1973, together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 1527 published in Gazette of India dated the 9th December, 1972, together with an explanatory memorandum.
 - (ii) G.S.R. 484(E) and 485(E) published in Gazette of India dated the 11th December, 1972, together with an explanatory memorandum.
 - (iii) G.S.R. 1567 published in Gazette of India dated the 16th December, 1972, together with an explanatory memorandum.
 - (iv) G.S.R. 94 published in Gazette of India dated the 3rd February, 1973, together with an explanatory memorandum.
 - (v) G.S.R. 148 published in Gazette of India dated the 17th February, 1973, together with an explanatory memorandum.
 - (vi) G.S.R. 149 published in Gazette of India dated the 17th February, 1973, together with an explanatory memorandum.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Laundry Soap (Inspection) Amendment Rules 1973, published in Notification No. S.O. 429 in Gazette of India dated the 17th February, 1973.
 - (ii) The Export of Mica (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 431 in Gazette of India dated the 17th February, 1973.
 - (iii) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 432 in Gazette of India dated the 17th February, 1973.
 - (iv) The Export of Organic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 433 in Gazette of India dated the 17th February, 1973.

- (v) The Export of Inorganic Pigments (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 434 in Gazette of India dated the 17th February, 1973.
- (vi) The Export of PVC Leather Cloth (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 435 in Gazette of India dated the 17th February, 1973.
- (vii) The Export of Vinyl Film and Sheeting (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 436 in Gazette of India dated the 17th February, 1973.
- (viii) The Export of Ceramic Products (Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 437 in Gazette of India dated the 17th February, 1973.
- (ix) The Export of Refractory Bricks (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 438 in Gazette of India dated the 17th February, 1973.
- (x) The Export of Safety Glass (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 439 in Gazette of India dated the 17th February, 1973.
- (xi) The Export of Pesticides and their Formulations (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 440 in Gazette of India dated the 17th February, 1973.
- (xii) The Export of Linoleum (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 441 in Gazette of India dated the 17th February, 1973.
- (xiii) The Export of Paints and Allied Products (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 442 in Gazette of India dated the 17th February, 1973.
- (xiv) The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 443 in Gazette of India dated the 17th February, 1973.
- (xv) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 444 in Gazette of India dated the 17th February, 1973.
- (xvi) The Export of Power Driven Pumps (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 445 in Gazette of India dated the 17th February, 1973.
- (xvii) The Export of Electric Fans (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 446 in Gazette of India dated the 17th February, 1973.

- (xviii) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 447 in Gazette of India dated the 17th February, 1973.
- (xix) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 448 in Gazette of India dated the 17th February, 1973.
- (xx) The Export of Bicycles (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 449 in Gazette of India dated the 17th February, 1973.
- (xxi) The Export of Steel Trunks (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 450 in Gazette of India dated the 17th February, 1973.
- (xxii) The Export of Expanded Metal Steel Sheets (Inspection)
 Amendment Rules, 1973, published in Notification No. S.O.
 451 in Gazette of India dated the 17th February, 1973.
- (xxiii) The Export of Stainless Steel Utensils (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 452 in Gazette of India dated the 17th February, 1973.
- (xxiv) The Export of Electric Cables and Conductors (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 453 in Gazette of India dated the 17th February, 1973.
- (xxv) The Export of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 454 in Gazette of India dated the 17th February, 1973.
- (xxvi) The Export of Cast Iron Manhole Covers and Frames (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 455 in Gazette of India dated the 17th February, 1973.
- (xxvii) The Export of Automobile Spares, Components and Accessories (Quality Control and Inspection) Rules, 1973, published in Notification No. S.O. 459 in Gazette of India dated the 17th February, 1973.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (11) A copy of the Annual Report (Hindi and English versions) on the working of the Trade Development Authority, New Delhi, for the year 1971-72 along with the Audited Accounts.

5. Report of Estimates Committee

Shri Narendra Singh Bisht presented Twenty-ninth Report of the Estimates Committee regarding action taken by Government on the recommendations contianed in their Hundred and Twenty-ninth Report (Fourth Lok Sabha) on the Department of Atomic Energy—Atomic Power.

6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th March, 1973.

7. The Budget (Railways)-1973-74

General Discussion on the Budget (Railways) for 1973-74, continued.

The following Members took part in the debate:—

- (1) Sardar Mohinder Singh Gill
- (2) Shri P. G. Mavalankar
- (3) Shri S. M. Siddayya
- (4) Shri Anant Prasad Sharma
- (5) Shri S. B. P. Pattabhi Rama Rao
- (6) Shri Prasannabhai Mehta
- (7) Shri Narain Chand Parashai
- (8) Shri Genda Singh
- (9) Shri Ram Bhagat Paswan
- (10) Shri Bhaoosahaib Dhamankar
- (11) Shri Nawal Kishore Sinha
- (12) Shri Chhatrapati Ambesh
- (13) Shri Panna Lal Barupal
- (14) Shri Umed Singh Rathia
- (15) Ch. Sadhu Ram
- (16) Shri Nathu Ram Ahirwar
- (17) R. N. Barman

Shri L. N. Mishra commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

8. Private Member's Bill-Negatived

The Constitution (Amendment) Bill, 1971 (Amendment of articles 19, 22, etc.) by Shri A. K. Gopalan.

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Discussion on the motion for consideration of the Bill moved by Shri A. K. Gopalan on the 23rd February, 1973, continued.

The following Members took part in the debate:—

- (1) Shri M. Ram Gopal Reddy
- (2) Shri Niti Raj Singh Chaudhury

On the motion for consideration of the Bill, the House divided, Ayes 15; Noes 72.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

9. Private Member's Bill-Under Consideration

The Abolition of Capital Punishment Bill, 1971 by Shri N. K. Sanghi.

The motion for consideration of the Bill was moved by Shri N. K. Sanghi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate:—

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri R. R. Sharma
- (3) Shri M. C. Daga
- (4) Shri Vasant Sathe
- (5) Shri E. R. Krishnan
- (6) Shri C. H. Mohamed Koya
- (7) Shri P. G. Mavalankar
- (8) Shri Nathu Ram Ahirwar .
- (9) Shri Amarnath Vidyalankar
- (10) Pandit D. N. Tiwary
- (11) Shri C. M. Stephen
- (12) Shri Teja Singh Swatantra
- (13) Shri Ramji Ram
- (14) Shri B. K. Daschowdhury
- (15) Shri Ram Niwas Mirdha (Speech unfinished).

The discussion was not concluded.

10. Half-an-Hour Discussion

Shri Shyamnandan Mishra raised a half-an-hour discussion on points arising out of the answer given on the 21st February, 1973 to Unstarred Question No. 400 regarding charges against Haryana Chief Minister.

Shri Ram Niwas Mirdha replied to the discussion.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th March, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 12, 1973/Phalguna 21, 1894 (Saka)

No. 229

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 285, 286, 288, 290—292, 296 and 297 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2790—2833 and 2835—2989 were laid on the Table.

-3. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Finance to the reported recent purchase abroad by foreign interests of the entire shareholdings of Metro-Goldwyn-Mayer inc, USA in Metro theatres Calcutta and Bombay without prior permission of Reserve Bank of India and without guarantee of the interest of the Indian economy.

The Minister of State for Finance made a statement in regard thereto.

4. Papers Laid on the Table

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The following papers were laid on the Table:-

- (1) (i) (a) A copy of the Produce Cess (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1131 in Gazette of India dated the 16th September, 1972, under section 22 of the Produce Cess Act, 1966.
- (b) A copy of Notification No. G.S.R. 1172 (Hindi and English versions) published in Gazette of India dated the 30th September, 1972, issued under section 10 of the Produce Cess Act, 1966.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned above.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, for the year 1970-71 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.

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- (3) A copy of the Council of Architecture Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 67(E) in Gazette of India dated the 21st February, 1973, under subsection (2) of section 44 of the Architects Act, 1972.
- (4) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1971-72 along with the Audited Accounts, under subsection (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.

5. Motions Regarding Joint Committees

(i) Shri L. D. Kotoki moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(ii) Shri Amarnath Vidyalankar moved the following motion:-

"That this House do extend upto the last day of the first week of the Winter Session, 1973, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters."

The motion was adopted.

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6. The Budget (Railways)—1973-74

Shri L. N. Mishra concluded his speech in reply to the debate on the General Discussion on the Budget (Railways) for 1973-74.

The discussion was concluded.

7. The Budget (General)—1973-74

General Discussion on the Budget (General) for 1973-74, commenced.

The following Members took part in the debate:—

- (1) Shri B. R. Bhagat
- (2) Shri Bhogendra Jha
- (3) Shri C. M. Stephen
- (4) Shri Virendra Agarwala
- (5) Shri Amrit Nahata
 - (6) Dr. Mahipatray Mehta
- Orace (7) Shri B. R. Shukla

- (8) Shri G. C. Dixit
- (9) Shri C. H. Mohamed Koya
- (10) Dr. Kailas
- (11) Shri K. Lakkappa
- (12) Shri Virbhadra Singh
- (13) Shri Dharnidhar Basumatari
- (14) Shri P. Ganga Reddy
- (15) Shri Y. S. Mahajan
- (16) Shri Nathu Ram Ahirwar
- (17) Shri M. C. Daga 🗸

The discussion was not concluded.

7.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th March, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 13, 1973 Phaiguna 22, 1894 (Saka)

No. 230

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 301—308 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2990—3009, 3011—3017, 3019—3102, 3104—3158 and 3160—3189 were laid on the Table.

3. Calling Attention

Dr. H. P. Sharma called the attention of the Minister of Industrial Development and Science and Technology to the reported explosion in the Indian Explosives factory at Gomia resulting in the death of 25 workers there.

The Minister of Industrial Development and Science and Technology made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Defence Services Estimates, 1973-74 (Hindi and English versions).
- (2) A copy of the Fifty-second Report of the Law Commission on Estate Duty on property acquired after death.
- (3) A copy of the Fifty-third Report of the Law Commission on the effect of the Pensions Act, 1871, on the right to sue for pensions of retired members of the public services.
- (4) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with Audit Report on the accounts thereof for the year 1970-71, under subsection (5) of section 45 of the Damodar Valley Corporation Act, 1948.

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- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1971-72.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Panel of Chairmen

The Speaker announced that he had nominated Shri S. A. Kader on the Panel of Chairmen vice Shri R. D. Bhandare ceased to be Member of Lok Sabha.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-first Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Forty-third Report relating to Customs.

7 Statement by Minister

The Minister of Agriculture laid on the Table a statement regarding submission of Interim Reports by the National Commission on Agriculture. The Minister also laid on the Table summaries of the important recommendations made in four Interim Reports.

8. Motion Regarding Joint Committee

Shri Nawal Kishore Sharma moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969, in the vacancy caused by the resignation of Shri K. V. Raghunatha Reddy from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

9. The Budget (General)—1973-74

General Discussion on the Budget (General) for 1973-74, continued. The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri B. P. Maurya
- (3) Shri Surendra Mohanty
- (4) Shri Narendra Singh Bisht
- (5) Shri Prasannbhai Mehta

- (6) Shri Raghunandan Lal Bhatia
- (7) Shri Era Sezhiyan
- (8) Shri Shankar Dayal Singh
- (9) Shri S. A. Muruganantham
- (10) Shrimati Subhadra Joshi
- (11) Shri Piloo Mody
- (12) Shri Kushok Bakula
- (13) Shri Bhagirath Bhanwar
- (14) Shri S.R.A.S. Appalanaidu
- (15) Shri P. G. Mavalankar
- (16) Shri Md. Jamilurrahman
- (17) Shri Ramsahai Pandey
- (18) Shri P. Gangadeb
- (19) Shri Natwarlal Patel
- (20) Shri Achal Singh
- (21) Shri Vasant Sathe (Speech unfinished).

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th March, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 14, 1973/Phalguna 23, 1894 (Saka)

No. 231

11.01 A.M.

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1. Starred Questions

Starred Questions Nos. 321—325, 327 and 328 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3190—3193, 3195—3221, 3223—3232, 3234—3250, 3252—3259, 3261—3269, 3271—3276, 3278—3280, 3282—3310, 3313—3318, 3321—3345, 3347—3381 and 3383—3389 were laid on the Table.

3. Calling Attention

Shri Achal Singh called the attention of the Minister of Petroleum and Chemicals to the reported blackmarketing of fertilizers by Fertilizer Corporation of India and recovery of Rs. 8,000 black money per wagon of fertilizers from dealers of Andhra Pradesh.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1973-74 (Hindi and English versions).
- (2) A copy of the Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 69(E) in Gazette of India dated the 23rd February, 1973, under subsection (2) of section 3 of the All India Services Act, 1951.
- (3) A copy of the Criminal Law Amendment (Andhra Pradesh Extension and Amendment) Ordinance, 1972 (Andhra Pradesh Ordinance No. 6 of 1972) promulgated by the Governor of Andhra Pradesh on the 23rd December, 1972 under provisions of article 213(2)(a) of the Constitution read with clause (c) (iii)

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- of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (4) A copy of Notification No. S.O. 742(E) (Hindi and English versions) published in Gazette of India dated the 11th December, 1972 regarding management of Messrs Samastipur Central Sugar Company Limited, Samastipur, District Darbhanga (Bihar), under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango presented the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General)—1973-74

General Discussion on the Budget (General) for 1973-74, continued.

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The following Members took part in the debate:-

- (1) Shri Vasant Sathe
- (2) Shrimati V. R. Scindia of Gwalior
- (3) Shri Vayalar Ravi
- (4) Dr. Saradish Roy
- (5) Shri Darbara Singh
- (6) Shri Amarnath Vidyalankar
- (7) Shri Priya Ranjan Das Munsi
- (8) Shri Chapalendu Bhattacharyyia
- (9) Shrimati Mukul Banerii
- (10) Dr. Henry Austin
- (11) Shri Sat Pal Kapur
- (12) Shrimati Sheila Kaul
- (13) Shri M. M. Joseph
- (14) Shri Hari Singh
- (15) Shri Kartik Oraon
- (16) Shri Chandulal Chandrakar
- (17) Shri Paripoornanand Painuli
- (18) Shri Chandra Shailani
- (19) Shri E. V. Vikhe Patil
- (20) Shrimati Maya Ray
- (21) Shri D. D. Desai
- (22) Shrimati Sahodrabai Rai
- (23) Shri Somnath Chatterjee

- (24) Shri Nageshwar Dwivedi
- (25) Shri K. Mallanna

Shri Y. B. Chavan replied to the debate.

The discussion was concluded.

7. The Budget (General) 1973-74-Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 104 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1973-74, as shown under column 3 of the printed List of Demands for Grants on Account (General) for 1973-74, were voted in full.

8. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1973.

9. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1973

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

On the motion the House divided, Ayes 133; Noes 31. The motion for consideration of the Bill was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th March, 1973).

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 15, 1973/Phalguna 24, 1894 (Saka)

No. 232 '

11 A.M.

1. Started Questions

Starred Questions Nos. 341, 342, 344, 346, 347, 350, 351 and 353 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3390—3393, 3395—3405, 3407—3425, 3427—3442, 3444—3451, 3453, 3455—3502, 3504—3508, 3510, 3511, 3513, 3514, 3516—3529 and 3531—3555 were laid on the Table.

3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported statement by Mr. James Sisco of U.S. Department of State about proposed resumption of U.S. arms supplies to Pakistan.

The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Navy (Pension) First Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 56 in Gazette of India dated the 3rd March, 1973, under section 185 of the Navy Act, 1957.
- (2) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 82 in Gazette of India dated the 27th January, 1973, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.
- (3) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

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- (4) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 55 in Gazette of India dated the 3rd March, 1973, under section 185 of the Navy Act, 1957.
- (5) (i) A copy of the Coal Mines Provident Fund (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1187 in Gazette of India dated the 30th September, 1972, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above notification.
- (6) (i) A copy of the Employees' Provident Funds (Ninth Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1348 in Gazette of India dated the 21st October, 1972, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above notification.

*5. Statutory Resolution—Under Consideration

Shri G. P. Yadav moved the following Resolution:—

"This House disapproves of the Coal Mines (Taking Over of Management) Ordinance, 1973 (Ordinance No. 1 of 1973) promulgated by the President on the 30th January, 1973."

*6. Government Bill-Under Consideration

The Coal Mines (Taking Over of Management) Bill, 1973

The motion for consideration of the Bill was moved by Shri S. Mohan Kumaramanglam.

The following Members took part in the combined debate on the Resolution (vide para 5 above) and the motion for consideration of the Bill:—

- (1) Shri Somnath Chatterjee
- (2) Shri R. N. Sharma
- (3) Shri Ranen Sen
- (4) Shri Hari Kishore Singh
- (5) Shri J. Matha Gowder
- (6) Shri Shrikishan Modi
- (7) Shri Maddi Sudarsanam
- (8) Shri P. K. Deo
- (9) Shri Damodar Pandey

^{*}Discussed together.

- (10) Shri Samar Guha
- (11) Shri Chapalendu Bhattacharyyia
- (12) Shri M. C. Daga
- (13) Shri Rajdeo Singh
- (14) Shri S. N. Singh
- (15) Shri Ram Singh Bhai Varma
- (16) Shri Vasant Sathe

Shri S. Mohan Kumaramanglam replied to the debate.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

7. The Andhra Pradesh Budget-1973-74

Shri K. R. Ganesh laid on the Table a statement of the estimated receipt and expenditure of the State of Andhra Pradesh for the year 1973-74, together with his statement thereon.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th March, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 16, 1973/Phalguna 25, 1894 (Saka)

No. 233

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 361—365, 367 and 369 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3556—3568, 3590—3600, 3602—3615, 3618—3622, 3624, 3626—3676, 3678—3681, 3683—3695, 3697—3731 and 3733—3755 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vaipayee called the attention of the Minister of Education and Social Welfare to the reported discontent and agitation in Banaras Hindu University following large-scale arrests of student leaders.

The Minister of Education and Social Welfare made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were kild on the Table:—

- (1) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries/Departments for 1973-74:—
 - (i) Ministry of Commerce
 - (ii) Ministry of Communications
 - (iii) Ministry of External Affairs
 - (iv) Ministry of Home Affairs
 - (v) Ministry of Information and Broadcasting
 - (vi) Ministry of Labour and Rehabilitation

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- (vii) Ministry of Law, Justice and Company Affairs
- (viii) Ministry of Planning

[P.T.O.

- (ix) Ministry of Works and Housing
- (x) Department of Culture
- (xi) Department of Electronics
- (xii) Department of Science and Technology
- (xiii) Department of Space
- (xiv) Department of Supply
- (xv) Parliament, Department of Parliamentary Affairs, Secretariats of President and Vice-President and Union Public Service Commission.
- (2) (i) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Posts and Telegraphs), under article 151(1) of the Constitution.
 - (ii) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for 1971-72 (Hindi and English versions).
- (3) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1972, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 25 published in Gazette of India dated the 13th January, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 26 and 27 published in Gazette of India dated the 13th January, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 50 published in Gazette of India dated the 20th January, 1973 together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 70 (Hindi and English versions) published in Gazette of India dated the 27th January, 1973, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (6) A copy of the Aircraft (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 60 in Gazette of India dated the 20th January. 1973, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (7) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1971-72.

5. Assent to Bill

Secretary laid on the Table the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1973, passed by the Houses of Parliament during the current session and assented to.

6. Report of Estimates Committee

Shri Krishna Chandra Halder presented the Thirty-first Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Fourth Report on the Ministry of Labour and Rehabilitation (Department of Labour and Employment)—Workers' Education Programme.

7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-second Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Fortieth Report relating to the Department of Health (Indian Council of Medical Research).

8. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding crash of an HS-748 aircraft near Secunderabad on the 15th March, 1973.

9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 20th March, 1973.

10. Supplementary Demands for Grants (Andhra Pradesh)-1972-73

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the State of Andhra Pradesh for 1972-73.

11. Government Bill-Introduced

The Refugees Relief Taxes (Abolition) Bill, 1973.

12. Statutory Resolution-Negatived

Shri G. P. Yadav replied to the debate on the following Resolution moved by him on the 15th March, 1973:—

"This House disapproves of the Coal Mines (Taking Over of Management) Ordinance, 1973 (Ordinance No. 1 of 1973) promulgated by the President on the 30th January, 1973."

The Resolution was negatived.

13. Government Bill-Passed

The Coal Mines (Taking Over of Management) Bill, 1973

The motion for consideration of the Bill moved on the 15th March, 1973, was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 14 were adopted.

Clauses 15 and 16 were adopted, as amended.

Clause 17 was adopted.

Clause 18 was adopted, as amended.

Clauses 19 and 20 were adopted.

Shri K. Raghuramaiah moved the following motion:-

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for rescission of the decision of the House adopting amendments to clause 2 of the Coal Mines (Taking over of Management) Bill, 1973, and adopting Clause 2, as amended, be suspended."

The motion was adopted.

Shri S. Mohan Kumaramanglam then moved the following motion:-

"That the decision of the House adopting amendments to Clause 2 of the Coal Mines (Taking over of Management) Bill, 1973, and adopting Clause 2 as amended, be rescinded."

The motion was adopted.

An amendment to amendment No. 24 to Clause 2 was adopted.

Amendment No. 24 was adopted, as amended.

Clause 2 was adopted, as amended.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. Mohan Kumaramanglam.

The following Members took part in the debate:-

- (1) Pandit D. N. Tiwary
- (2) Shri Ramavatar Shastri

On the motion the House divided, Ayes 61; Noes 2. The motion was accordingly adopted and the Bill, as amended, was passed.

14. Supplementary Demands for Grants (General)—1972-73

Discussion on the Supplementary Demands for Grants Nos. 1 to 5, 7, 10, 11, 14, 18, 20, 22, 27, 29, 31, 33, 34, 37, 38, 40, 41, 45 to 48, 57, 64, 66, 70, 73, 75, 76, 82, 83, 86, 89, 90, 95, 96, 99, 104, 105, 113 to 116, 118, 129, 125, 126, 129, 132, 133 and 136 in respect of the Budget (General) for 1972-73, commenced.

The discussion was not concluded.

15. Motion Re: Twenty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango moved the following motion:-

"That this House do agree with the Twenty-fourth Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 14th March, 1973."

The motion was adopted.

16. Private Member's Resolution-Under Consideration

Shri H. N. Mukerjee concluded his speech on the following Resolution moved by him on the 2nd March, 1973:—

"This House is of the opinion that Foreign Oil Companies and other vital industries under the control of the 75 monopoly houses be nationalised."

Three amendments were moved by Sarvashri M. C. Daga and S. M. Banerjee.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Bhagwat Jha Azad
- (3) Shri Mahadeepak Singh Shakya
- (4) Shri M. Ram Gopal Reddy
- (5) Shri Krishna Chandra Halder
- (6) Shri Raja Kulkarni
- (7) Shri Bhagirath Bhanwar
- (8) Shri M. C. Daga
- (9) Shri Ranen Sen
- (10) Shri Y. S. Mahajan
- (11) Shri Sat Pal Kapur
- (12) Dr. Henry Austin
- (13) Shri Satish Chandra
- (14) Shri Dinesh Chandra Goswami
- (15) Shri Atal Bihari Vajpayee (Speech unfinished).

The discussion was not concluded.

17. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Twenty-sixth Report of the Business Advisory Committee.

6. P. M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th March, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 20, 1973 Phalguna 29, 1894 (Saka)

No. 234

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 383—385, 387—389, 392 and 400 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3756—3843 and 3845—3955 were laid on the Table.

A statement by the Minister of Railways (i) correcting the reply given on the 21st November, 1972 to Unstarred Question No. 1028 regarding Finalisation of Tenders for goods handling contract at Kanpur Central Goodss-Shed and Juhi including Fazalganj; and (ii) giving reasons for delay in correcting the reply was laid on the Table.

3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Agriculture regarding purchase of Mustard Seeds by Vanaspati manufacturers of Gujarat to create scarcity was orally answered and supplementaries were also answered thereon.

*4. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Home Affairs to the situation arising out of the reported police inaction in apprehending the culprits involved in harassing the inmates of Miranda House hostel and the inmates of the hostel resorting to direct action against the alleged suspects.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Paper laid on the Table

A copy of Notification G.O.Ms. No. 397 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 6th July, 1972 making certain amendments to the Andhra Pradesh Housing Board (Appointment and Payment of Fees to the Counsel) Rules, 1968, was laid on the Table under sub-section (3) of section 70 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh

^{*}Was taken up at 5 P.M.

6. Message from Rajva Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 12th March, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to elect one member to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the appointment of Shri Sukhdev Prasad as Deputy Minister and also communicated the name of Shri Kalyan Chand, Member, Rajya Sabha who had been elected to the said Committee.

7. Motion Re: Twenty-sixth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:-

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 16th March, 1973."

The motion was adopted

8. Government Bill—Introduced

The Union Territories Taxation Laws (Amendment) Bill, 1973.

9. Supplementary Demands for Grants (General)-1972-73

Discussion on the Supplementary Demands for Grants Nos. 1 to 5, 7, 10, 11, 14, 18, 20, 22, 27, 29, 31, 33, 34, 37, 38, 40, 41, 45 to 48, 57, 64, 66, 70, 73, 75, 76, 82, 83, 86, 89, 90, 95, 96, 99, 104, 105, 113 to 116, 118, 120, 125, 126, 129, 132, 133 and 136 in respect of the Budget (General) for 1972-73, continued and was concluded.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1972-73, were voted in full.

10. Government Bill-Introduced

The Appropriation Bill, 1973.

11. Government Bill-Passed

The Appropriation Bill, 1973.

The motion for consideration of the Bill was moved by Shri K. R Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

12. Supplementary Demands for Grants (Railways)-1972-73.

Discussion on the Supplementary Demands for Grants Nos. 1. 4 to 10, 12 and 15 to 17 in respect of the Budget (Railways) for 1972-73, commenced and was concluded.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1972-73, were voted in full.

13. Government Bill-Introduced

The Appropriation (Railways) Bill, 1973.

14. Government Bill-Passed

The Appropriation (Railways) Bill, 1973

The motion for consideration of the Bill was moved by Shri Mohammed Shafi Qureshi.

Shri S. M. Banerjee took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohammed Shafi Qureshi.

The motion was adopted and the Bill was passed.

15. The Budget (Railways)-1973-74

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1973-74, commenced.

Five hundred and eight cut motions [Nos. 1 to 12, 14 to 18, 32 to 36, 41 to 46, 49, 50, 52 to 57, 60 to 65, 67 to 83, 85, 86, 184, 193 to 196, 199, 201, 204, 205, 238 to 249, 262 to 269, 276 to 281, 297 to 309, 348 to 353, 356 to 370, 405, 406, 416 to 431, 466 to 542, 603 to 674, 687 to 726 and 733 to 903] were moved.

The discussion was not concluded.

**16. The Orissa Budget-1973-74

Shri K. R. Ganesh presented a statement of the estimated receipts and expenditure of the State of Orissa for the year 1973-74.

17. Supplementary Demands for Grands (Orissa)—1972-73

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the State of Orissa for 1972-73.

6.20 P. M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st March, 1973).

S. L. SHAKDHER, Secretary.

^{**}Presented at 4.30 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 21, 1973/Phalguna 30, 1894 (Saka)

No. 235

11 A.M.

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1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, C. T. Dhandapani, Ranen Sen, Prasannbhai Mehta, M. Satyanarayan Rao, Atal Bihari Vajpayee and Madhu Dandavate made references to the passing away of Shri B. Ramachandra Reddi, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 402—404 and 406—409 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to unstarred Questions Nos. 3956—3976, 3978—3983, 3985—4009, 4011, 4012, 4014—4084, 4086—4092, 4094—4136 and 4138—4155 were laid on the Table.

4. Calling Attention

Shri Ranen Sen called the attention of the Minister of Steel and Mines to the reported underground explosions in the Jitpur coal mines near Dhanbad resulting in the death of about 50 workers and injuries to several others.

The Minister of Steel and Mines made a statement in regard thereto.

5. Papers Laid on the Table

A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries/Departments for 1973-74, was laid on the Table:—

- (i) Ministry of Agriculture
- (ii) Ministry of Education and Social Welfare
- (iii) Ministry of Health and Family Planning

- (iv) Ministry of Heavy Industry
- (v) Ministry of Industrial Development
- (vi) Ministry of Irrigation and Power
- (vii) Ministry of Petroleum and Chemicals
- (viii) Ministry of Tourism and Civil Aviation
- (ix) Department of Atomic Energy.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1973, passed by Lok Sabha on the 14th March, 1973.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Buta Singh presented the Fifteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Revenue and Insurance)—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in the Life Insurance Corporation of India and facilities/concessions provided to Scheduled Castes and Scheduled Tribes by the Life Insurance Corporation of India.

8. The Budget (Railways)-1973-74

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 20 in respect of the Budget (Railways) for 1973-74, and the cut motions thereto moved on the 20th March, 1973, continued and was concluded.

All the cut motions moved on the 20th March, 1973, were negatived.

All the Demands for Grants as shown under column 3 of the printed List of Demands for Grants (Railways) for 1973-74, were voted in full.

*9. Statement by Minister

The Minister of Labour and Rehabilitation made a statement regarding the strike by the newspaper employees on the 20th March, 1973.

10. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1973.

11. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1973

The motion for consideration of the Bill was moved by Shri L. N. Mishra.

Shri Jyotirmoy Bosu took part in the debate.

Shri L. N. Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

^{*}Made at 5 P.M.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L. N. Mishra.

The motion was adopted and the Bill was passed.

12. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 2nd March, 1973 to Unstarred Question No. 1687 regarding C.B.I. Inquiry in Rags Scandal.

Prof. D. P. Chattopadhyay replied to the discussion.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd March, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 22, 1973/Chaitra 1, 1895 (Saka)



No. 236

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 421—423, 425—427, 429 and 432 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4156—4166, 4168, 4169, 4171—4175, 4177—4190, 4192—4267, 4269—4277, 4279—4287, 4289—4320 and 4322—4327 were laid on the Table.

3. Calling Attention

Shri Era Sezhiyan called the attention of the Minister of Home Affairs to the reported death of a nursing officer and serious injury to another, due to alleged assault and molestation by the driver of a mini bus on the 17th March, 1973 near Ring Road in Delhi.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1971-72.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat

- Aluminium Company Limited, New Delhi, for the year 1971-72.
- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers' Education for the year 1971-72.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Scheme Act, 1948:—
 - (i) The Coal Mines Bonus (Amendment) Scheme, 1972, publis ed in Notification No. G.S.R. 501(E) in Gazette of India dated the 30th December, 1972.
- (ii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1972, published in Notification No. G.S.R. 502(E) in Gazette of India dated the 30th December, 1972.
 - (iii) The Assam Coal Mines Bonus (Amendment) Scheme, 1972, published in Notification No. G.S.R. 503(E) in Gazette of India dated the 30th December, 1972.
 - (iv) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1972, published in Notification No. G.S.R. 504(E) in Gazette of India dated the 30th December, 1972.

5. Report of Estimates Committee

Shri Narendra Singh Bisht presented the Thirty-third Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Thirteenth Report on the Ministry of Health and Family Planning (Department of Family Planning—Programme.

6. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Ninth Report of the Committee on Absence of Members from the Sittings of the House.

7. Statement by Minister

The Minister of Health and Family Planning made a statement regarding Guru Gobind Singh Medical College, Faridabad.

8. The Andhra Pradesh Budget

The following items of business were taken up together:-

- *(i) General Discussion on the Budget for the State of Andhra Pradesh for the year 1973-74.
 - *(ii) Demands for Grants on Account Nos. I to LVI in respect of the Budget for the State of Andhra Pradesh for 1973-74.

*(iii) Supplementary Demands for Grants Nos. II, VIII, IX, X, XII, XIII, XVII, XIX, XX, XXII to XXV, XXVII to XXIX, XXXI, XXXIII, XXXV, XL to XLII, XLVII, XLIX, LI, LV and LVI in respect of the Budget for the State of Andhra Pradesh for 1972-73.

The following Members took part in the combined debate:-

- (1) Shri Samar Mukherjee
- (2) Shri P. V. G. Raju
- (3) Shri Bhogendra Jha
- (4) Shri K. Ramkrishna Reddy
- (5) Shri G. Viswanathan
- (6) Shri P. Venkatasubbaiah
- (7) Shri Jagannathrao Joshi
- (8) Shri K. Suryanarayana
- (9) Shri Piloo Mody
- (10) Shri M. Ram Gopal Reddy
- (11) Shri M. S. Sanjeevi Rao

- (12) Shri Madhu Dandavate (13) Shri T. Balakrishniah (14) Shri M. Satyanarayan Rao (15) Shrimati T. Lakshmikanthamma
- (16) Shri K. Narayana Rao

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants on Account as shown under column 3 of the printed List of Demands for Grants on Account (Andhra Pradesh) for 1973-74, were voted in full.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Andhra Pradesh) for 1972-73, were voted in full.

9. Government Bill-Introduced

The Andhra Pradesh Appropriation (Vote on Account) Bill, 1973.

Government Bill—Passed

The Andhra Pradesh Appropriation (Vote on Account) Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- Shri P. Venkatasubbaiah
 Shri K. Narayana Rao
 Shri G. Viswanathan
 Shri K. R. Ganesh

The motion was adopted and the Bill was passed

1.10

^{*}Discussed together.

11. Government Bill—Introduced

The Andhra Pradesh Appropriation Bill, 1973.

12. Government Bill—Passed

The Andhra Pradesh Appropriation Bill. 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

**13. Statutory Resolution—Under Consideration

Shri K. C. Pant moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 3rd March, 1973, under article 356 of the Constitution in relation to the State of Orissa."

**14. The Orissa Budget

The following items of business were taken up together:-

- (i) General Discussion on the Budget for the State of Orissa for the year 1973-74.
- (ii) Demands for Grants on Account Nos. 1 to 4, 4A, 5, 6, 6A, 7 to 11. 11A, 12 to 17 17A, 18 to 24, 24A, 25 to 39, 41 to 43, 43A 44 to 58 and 60 to 62, in respect of the Budget for the State of Orissa for 1973-74.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 4A, 5 to 7, 9 to 11, 11A, 13 to 17, 17A, 18 to 24, 24A, 25 to 35, 37, 38, 41 to 43, 43A, 44 to 48, 54, 55, 57 and 59 to 62, in respect of the Budget for the State of Orissa for 1972-73.

The following Members took part in the combined debate on the Resolution (vide para 13 above) and the Orissa Budget: -

- (1) Shri P. K. Deo
- (2) Shri Dinen Bhattacharya

- (3) Shri Jagannath Rao (4) Shri Rudra Pratap Singh (5) Shri Arjun Sethi (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd March, 1973).

S. L. SHAKDHER. Secretary.

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^{**}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 23, 1973 Chaitra 2, 1895 (Saka)

No. 237

11.02 A.M.

1. Started Questions

Starred Questions Nos. 441, 446, 447, 449, 454 and 457 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4328—4351, 4353—4376, 4378—4448, 4450—4458, 4460—4489, 4491—4501 and 4503—4527 were laid on the Table.

*3. Calling Attention

Shri D. K. Panda called the attention of the Minister of Works and Housing to the foundation columns of the approach road to Safdarjung bridge reported to be much below specifications.

The Minister of State for Works and Housing made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1634 published in Gazette of India dated the 30th December, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 57(E) published in Gazette of India dated the 12th February, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 74(E) to 87(E) and 89(E) published in Gazette of India dated the 1st March, 1973 together with an explanatory memorandum.
- (2) A copy of Notification No. G.S.R. 88(E) published in Gazette of India dated the 1st March, 1973, under sub-section (5) of section 62 of the Finance Act, 1972.

^{*}Was taken up at 2 P.M.

- (3) A copy each of Notifications (Hindi and English versions) Nos. G.S.R. 90(E) to 124(E), 126(E) to 135(E). 137(E) to 142(E), 145(E) to 147(E) and 150(E) to 154(E) published in Gazette of India dated the 1st March, 1973 issued under the Central Excise Rules, 1944 together with two explanatory memoranda.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Coir Yarn (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 625 in Gazette of India dated the 3rd March, 1973.
 - (ii) The Export of Coir Products (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 626 in Gazette of India dated the 3rd March, 1973.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shrimati Krishna Kumari of Jodhpur—6th to 22nd December, 1972 (Sixth Session).
- (2) Shri P. K. M. Thevar—13th November to 22nd December, 1972 (Sixth Session).
- (3) Shri Tulsidas Dasappa—20th February to 13th April, 1973 (Seventh Session).

6. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Tenth Report of the Committee on Petitions.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th March, 1973.

8. Motion Regarding Joint Committee

Shri S. M. Siddayya moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951 in the vacancy caused by the resignation of Prof. S. Nurul Hasan from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

**9. Statutory resoultion—under consideration

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Discussion on the following Resolution moved by Shri K. C. Pant on the 22nd March, 1973, continued:—

"That this House approves the Proclamation issued by the President on the 3rd March, 1973, under article 356 of the Constitution in relation to the State of Orissa."

^{**}Discussed together.

**10. The Orissa Budget

Combined discussion on the following items of business continued:-

- (i) General Discussion on the Budget for the State of Orissa for the year 1973-74.
- (ii) Demands for Grants on Account Nos. 1 to 4, 4A, 5, 6, 6A, 7 to 11, 11A, 12 to 17, 17A, 18 to 24, 24A, 25 to 39, 41 to 43, 43A, 44 to 58 and 60 to 62 in respect of the Budget for the State of Orissa for 1973-74.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 4A, 5 to 7, 9 to 11, 11A, 13 to 17, 17A, 18 to 24, 24A, 25 to 35, 37, 38, 41 to 43, 43A, 44 to 48, 54, 55, 57 and 59 to 62 in respect of the Budget for the State of Orissa for 1972-73.

The following Members took part in the combined debate on the Resolution (vide para 9 above) and the Orissa Budget:-

- (1) Shri D. K. Panda
- (2) Shri K. P. Unnikrishnan
- (3) Shri Surendra Mohanty
- (4) Shri Banamali Patnaik (5) Shri Era Sezhiyan
- (6) Shri Giridhar Gomango
- (7) Shri Jagannathrao Joshi
- (8) Shri K. Pradhani

The discussion was not concluded.

@11. Statement by Minister

The Minister of Labour and Rehabilitation made a statement garding appointment of a Court of Inquiry into the accident that occurred in the Noondih Jitpur Colliery on the 18th March, 1973.

12. Private Members' Bills-Withdrawn

- (i) The Hindu Succession (Amendment) Bill, 1971 (Insertion of new section 24A) by Shri Jagannathrao Joshi. The Bill was withdrawn by leave of the House without discussion.
- (ii) The Abolition of Capital Punishment Bill, 1971 by Shri N. K. Sanghi

Shri N. K. Sanghi replied to the debate on the motion for consideration of the Bill and the amendment thereto moved on the 9th March, 1973.

Shri F. H. Mohsin also spoke.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri M. C. Daga, was negatived.

The Bill was withdrawn by leave of the House.

(iii) The Representation of the People (Amendment) Bill, 1972 (Amendment of section 8) by Shrimati Subhadra Joshi

The motion for consideration of the Bill was moved by Shrimati Subhadra Joshi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

@Made at 3 P.M.

^{**}Discussed together.

The following Members took part in the debate:-

(1) Shri Shyama Prasanna Bhattacharyya

(2) Shri Shashi Bhushan

(3) Shri M. Satyanarayan Rao(4) Shri M. Ram Gopal Reddy(5) Shri B. R. Shukla

(6) Shri Ebrahim Sulaiman Sait

(7) Shri Md. Jamilurrahman

(8) Shri Mahadeepak Singh Shakya (9) Shri C. H. Mohamed Koya (10) Shri M. C. Daga

(11) Shri Niti Raj Singh Chaudhury

Shrimati Subhadra Joshi replied to the debate.

The amendment moved was withdrawn by leave of the House.

The Bill was also withdrawn by leave of the House.

13. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill. 1972 (Amendment of Seventh Schedule) by Shri Arjun Sethi

The motion for consideration of the Bill was moved by Shri Arjun Sethi.

Shri Shyama Prasanna Bhattacharyya took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

14. Half-An-Hour Discussion

Shri M. C. Daga raised a half-an-hour discussion on points arising out of the answer given on the 5th March, 1973 to Starred Question No. 192 regarding proposal to declare whole of Rajasthan as Famine Affected.

Shri Annasahib P. Shinde replied to the discussion.

15. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd March, 1973, Rajya Sabha passed the Andhra Pradesh State Legislature (Delegation of Powers) Bill, 1973.

16. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Andhra Prædesh State Legislature (Delegation of Powers) Bill, 1973, as passed by Sabha.

17. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Twenty-seventh Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th March, 1973).

S. L. SHAKDHER. Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 26, 1973/Chaitra 5, 1895 (Saka)

No. 238

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 461—467 and 470 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies t_0 Unstarred Questions Nos. 4528, 4529, 4531—4557, 4559—4582, 4584—4604, 4606—4634, 4636—4691, 4693—4697, 4699—4702 and 4704—4727 were laid on the Table.

3. Calling Attention

Shri K. Suryanarayana called the attention of the Minister of Home Affairs to the reported firing on the 19th March, 1973 by the Central Reserve Police in the premises of N.G.O.'s office at Cuddapah, Andhra Pradesh.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table: -

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Commissioners for the Port of Calcutta, for the year 1970-71 and the Audit Report thereon.
- (2) A copy each of the following statements (Hindi and English versions): -
 - (i) Statement showing addresses of firms raided by the Central Bureau of Investigation on 17th February, 1973.
 - (ii) Statement showing details of preliminary enquiries so far registered by the Central Bureau of Investigation.
 - (iii) Statement showing cases registered by the Central Bureau of Investigation as a result of their investigation in connection with rags scandal.

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- (3) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1973-74:—
 - (i) Ministry of Defence
 - (ii) Ministry of Finance
 - (iii) Ministry of Shipping and Transport
 - (iv) Ministry of Steel and Mines
- (4) A copy each of the following parts (Hindi version) of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) under article 151(1) of the Constitution:—

Part VI-National Seeds Corporation Limited.

Part VII-Pyrites, Phosphates and Chemicals Limited.

Part X—Appraisal of the working of the Fertilisers and Chemicals Travancore Limited.

Part XII—Individual Irregularities noticed in the Undertakings not taken up for comprehensive appraisal by the Audit Board and a resume of the Reports of the Company Auditors.

- (5) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part I, under article 151(1) of the Constitution.
- (6) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year ended on 31st March, 1971 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1970-71.

5. Report of Joint Committee—Laid on the Table

Dr. Sankata Prasad laid on the Table a copy of the Report of the Joint Committee on the Homoeopathy Central Council Bill, 1971.

6. Evidence before Joint Committee—Laid on the Table

Dr. Sankata Prasad laid on the Table a copy of the record of evidence (Volumes I and II) tendered before the Joint Committee on the Homoeopathy Central Council Bill, 1971.

7. Motion regarding Report of Joint Committee

Shri L. D. Kotoki moved the following motion:—

"That this House do further extend upto the last day of the first week of the next Session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

The motion was adopted.

8. Motion Re: Twenty-Seventh Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:-

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 23rd March, 1973."

The motion was adopted.

9. Announcement by Speaker

The Speaker made an announcement regarding a suggestion made by some Members for cancellation of sitting of the House fixed for Friday, the 13th April, 1973, on account of Baisakhi'.

The House agreed to the cancellation of the sitting on that day.

*10. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri K. C. Pant on the 22nd March, 1973, continued:—

"That this House approves the Proclamation issued by the President on the 3rd March, 1973, under article 356 of the Constitution in relation to the State of Orissa,"

The Resolution was adopted after discussion as indicated under para 11 below.

*11. The Orissa Budget

Combined discussion on the following items of business continued and was concluded:—

- General Discussion on the Budget for the States of Orissa for the year 1973-74.
- (ii) Demands for Grants on Account Nos. 1 to 4, 4A, , 6, 6A, 7 to 11, 11A, 12 to 17, 17A, 18 to 24, 24A, 25 to 39, 41 to 43, 43A, 44 to 58 and 60 to 62 in respect of the Budget for the State of Orissa for 1973-74.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 4A, 5 to 7, 9 to 11, 11A, 13 to 17, 17A, 18 to 24, 24A, 25 to 35, 37, 38, 41 to 43, 43A, 44 to 48, 54, 55, 57 and 59 to 62 in respect of the Budget for the State of Orissa for 1972-73.

The following Members took part in the combined debate on the Resolution (vide para 10 above) and the Orissa Budget:—

- (1) Shri P. Gangadeb
- (2) Shri Khemchandbhai Chavda
- (3) Shri Devendra Satpathy
- (4) Shri Anandi Charan Das
- (5) Shri Chintamani Panigrahi
- (6) Shri Shyam Sunder Mohapatra
- (7) Shri Madhu Dandavate

^{*}Discussed together.

- (8) Swami Brahmanand
 - (9) Shrimati T. Lakshmikanthamma

Shri K. C. Pant spoke (by way of reply to Statutory Resolution).

Shri K. R. Ganesh spoke (by way of reply to the Orissa Budget).

All the Demands for Grants on Account as shown under column 3 of the printed List of Demands for Grants on Account (Orissa) for 1973-74, were voted in full.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Orissa) for 1972-73, were voted in full.

12. Government Bill-Introduced

The Orissa Appropriation (Vote on Account) Bill, 1973.

13. Government Bill-Passed

The Orissa Appropriation (Vote on Account) Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Tile were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri Chintamani Panigrahi
- (2) Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

14. Government Bill—Introduced

The Orissa Appropriation Bill, 1973.

15. Government Bills-Passed

(i) The Orissa Appropriation Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

(ii) The Refugee Relief Taxes (Abolition) Bill, 1973

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri R. R. Sharma
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri Sarjoo Pandey

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

(iii) The Union Territories Taxation Laws (Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shri F. H. Mohsin.

The following Members took part in the debate:—

- (1) Shri R. R. Sharma
- (2) Shri Ramavatar Shastri

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

(iv) The Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Bhola Paswan Shastri.

The following Members took part in the debate:-

- (1) Shri E. R. Krishnan
- (2) Shri Ramavatar Shastri

Shri Bhola Paswan Shastri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved Shri Bhola Paswan Shastri.

The motion was adopted and the Bill, as amended, was passed.

(v) The Andhra Pradesh State Legislature (Delegation of Powers)

Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate:-

- (1) Shri B. N. Reddy
- (2) Shri Y. Eswara Reddy
- (3) Shri M. Satyanarayan Rao
- (4) Shri M. Ram Gopal Reddy
- (5) Shri E. R. Krishnan
- (6) Shri Rudra Pratap Singh

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

16. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 14th March, 1973 to Unstarred Question No. 3367 regarding moratorium on remittances of profits by foreign owned cigarette companies.

Shri C. Subramaniam replied to the discussion.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th March, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 27, 1973/Chaitra 6, 1895 (Saka)

No. 239

11 A.M.

1. Starred Questions

Starred Questions Nos. 481—485, 488 and 490—492 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4728—4741, 4743—4809, 4811—4848, 4850—4904 and 4906—4927 were laid on the Table.

3. Calling Attention

Shri Hari Singh called the attention of the Minister of Agriculture to the reported sale of rotten milk powder and ghee received under World Food Programme to the poor.

The Minister of State for Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of Forty-eighth Report of the Law Commission on some questions under the Code of Criminal Procedure Bill, 1970.
- (2) A copy of Notification No. S.O. 11(E) (Hindi and English versions) published in Gazette of India dated the 5th January, 1973 making certain amendment in Schedule IX to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Tamil Nadu, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (3) (i) A copy each of the following Notifications under sub-section (2) of section 107 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1966 read

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with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

- (a) G.O. Ms No. 842 published in Andhra Pradesh Gazette dated the 14th September, 1972 making certain amendment to the Rules relating to the service conditions for the Tirumala Tirupati Devasthanams.
- (b) G.O. Ms. No. 845 published in Andhra Pradesh Gazette dated the 7th September, 1972 making certain amendments to certain rules issued under the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1966.
- (ii) Two statements explaining reasons for not laying on the Table Hindi versions of the above notifications.
- (4) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 161 in Gazette of India dated the 17th February, 1973, under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (5) A copy of Notification No. S.O. 465 (Hindi and English versions) published in Gazette of India dated the 17th February, 1973 making certain amendment to the Schedule to the Oilfields (Regulation and Development) Act, 1948, issued under section 6A of the said Act.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1971-72.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Audior General thereon.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 26th March, 1973, Rajya Sabha passed the Coal Mines (Taking Over of Management) Bill, 1973, passed by Lok Sabha on the 16th March, 1973, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1973, passed by Lok Sabha on the 20th March, 1973.

6. Bill as amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Coal Mines (Taking Over of Management) Bill, 1973, which had been returned by Rajya Sabha with amendments.

7. Report of Public Accounts Committee

Shri Era Sazhiyan presented the Seventy-sixth Report of the Public Accounts Committee on Report of the Comptroller and Auditor General (Civil) for the year 1969-70 relating to Ministry of Home Affairs and Report of the Comptroller and Auditor General (Civil) for the year 1970-71 relating to the Ministries of Home Affairs, Information and Broadcasting and Department of Agriculture and Appropriation Accounts (Civil) 1970-71 relating to the Department of Agriculture.

8. Presentation of Petition

Shri Indrajit Gupta presented a petition signed by Shri C. Rajeswara Rao and others regarding rising prices, unemployment and other problems.

9. Statement by Minister

The Deputy Minister of Petroleum and Chemicals made a statement regarding supply position of diesel oil in Rewa region of Madhya Pradesh.

10. Statement under Direction 115

Shri H. M. Patel made a statement regarding certain information given by the Minister of Tourism and Civil Aviation on the 23rd February, 1973 during supplementaries on Starred Question No. 61 regarding Indian Airlines' refusal to take delivery of Avro planes offered by H.A.L.

The Minister of Tourism and Civil Aviation made a statement in reply thereto.

11. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding appointment of an Evaluation Team for evaluation of the AVRO.

12. Government Bill—Passed

The Delhi School Education Bill, 1972, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri D. P. Yadav.

A motion for reference of certain clauses of the Bill to Supreme Court for its opinion, was moved by Shri Frank Anthony.

The following Members took part in the debate:—

. - - -

- (1) Shri Frank Anthony
- (2) Shri S. A. Kader
- (3) Shri Jagadish Bhattacharyya
- (4) Shrimati Mukul Banerji
- (5) Shri C. K. Chandrappan
- (6) Shrimati Sheila Kaul
- (7) Shri Virendra Agarwala
- (8) Shri Narain Chand Parashar
- (9) Shri H. M. Patel
- (10) Shri Sudhakar Pandey
- (11) Shri Samar Guha

- (12) Shri Y. S. Mahajan
- (13) Dr. Kailas
- (14) Shri Ebrahim Sulaiman Sait
- (15) Shri Shashi Bhushap
- (16) Shri M. C. Daga 🗸
 - (17) Shri N. Tombi Singh
 - (18) Shri Amar Nath Chawla
 - (19) Shrimati Marjorie Godfrey

Prof. S. Nurul Hasan replied to the debate.

The motion for reference of certain clauses of the Bill to Supreme Court for its opinion, moved by Shri Frank Anthony was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 29 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri D. P. Yadav.

The following Members took part in the debate:-

- (1) Shri N. K. P. Salve
- (2) Shri Ramavatar Shastri
- (3) Shri D. P. Yadav

The motion was adopted and the Bill, as amended, was passed. 5.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th March, 1973).

S. L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin—Part I, dated March 26, 1978—

Page 951, Paragraph 11,—

line 5, after "4A" insert "5"

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MGIPND-LS I-3989 (D) LS-27-3-73-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 28, 1973/Chaitra 7, 1895 (Saka)

No. 240

11 A. M.

1. Starred Questions

Starred Questions Nos. 502, 503, 505, 507—510 and 512 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4928—4930, 4932—4935, 4937—4958, 4960—4969, 4971, 4973—4977, 4979—4985, 4987—5030, 5032—5062, 5065—5070, 5072—5103, 5105—5114, 5116—5123 and 5125—5127 were laid on the Table.

3. Calling Attention

Shri Hukam Chand Kachwai called the attention of the Minister of Railways to the reported permission given by the Railway Ministry to more than 6,000 Communists to travel without tickets to Delhi from Bihar and other parts of the country to participate in the demonstration before the Parliament House organised by the Communist Party of India on the 27th March, 1973.

The Minister of Railways made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 131(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1973 regarding management of the Aurangabad Mills Limited, Aurangabad, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) (i) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (a) G.O.Ms. No. 615 published in Andhra Pradesh Gazette dated the 27th July. 1973 making certain amendment to the Andhra Pradesh Public Service Commission Regulations.

- (b) G.O.Ms. No. 822 published in Andhra Pradesh Gazette dated the 10th August, 1973 making certain amendment to the Andhra Pradesh Public Service Commission Regulations, 1963.
- (ii) An explanatory memorandum (Hindi and English versions) explaining the reasons for the issue of above Notifications and for not laying on the Table Hindi versions thereof.
- (3) (i) A copy of Notification No. G.O.Ms. 862 published in Andhra Pradesh Gazette dated the 7th September, 1972 making certain amendment to the Andhra Pradesh Civil Service (Disciplinary Proceedings Tribunal) Rules, 1961, under subsection (2) of section 10 of the Andhra Pradesh Civil Service (Disciplinary Proceedings Tribunal) Act, 1960 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (ii) An explanatory memorandum (Hindi and English versions) explaining the reasons for the issue of above Notification and for not laying on the Table Hindi version thereof.
- (4) A copy of the Arms (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 205 in Gazette of India dated the 3rd March, 1973, under sub-section (3) of section 44 of the Arms Act, 1959.
- (5) A copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (6) (i) A copy of the Proclamation dated the 28th March, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R. 181(E) in Gazette of India dated the 28th March, 1973, under article 356(3) of the Constitution.
- (ii) A copy of the Order dated the 28th March, 1973 made by the President in pursuance of sub-clause (i)(c) of the above Proclamation, published in Notification No. G.S.R. 182(E) in Gazette of India dated the 28th March, 1973.
- (iii) A copy of the Report dated the 27th March, 1973 of the Governor of Manipur to the President.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1973, passed by Lok Sabha on the 20th March, 1973.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1973, passed by Lok Sabha on the 21st March, 1973.

v. Report of Committee on Private Members' Bills and Resolutions

Shri Biren Engti presented the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-fifth Report of the Public Accounts Committee on Reports of the Comptroller and Auditor General of India (Civil) for the years 1969-70 and 1970-71 relating to the Ministries of Industrial Development and Internal Trade (Department of Industrial Development), Health and Family Planning and Works and Housing (D.D.A.).

8. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to

The Coal Mines (Taking Over of Management) Bill, 1973

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri S. Mohan Kumaramangalam:—

"Clause 7

- (i) That at page 8, line 16, for the word 'from' the words 'in relation to' be substituted.
- (ii) That at page 8, after line 19, the following be inserted, namely:—
 - '(5) All sums deducted under sub-section (4) shall, in accordance with such rules as may be made under this Act, be credited by the Central Government to the relevant fund or paid by that Government to the persons to whom the said sums are due, and on such credit or payment, the liability of the owner in respect of the amount of arrears due as aforesaid shall, to the extent of such credit or payment, stand discharged'."

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri S. Mohan Kumaramangalam.

The motion was adopted and the amendments were agreed to.

9. The Budget (General) 1973-74—Demands for Grants

Discussion on the Demands for Grants Nos. 46 to 57 for which the Ministry of Home Affairs is responsible commenced.

Ninety cut motions [Nos. 5 to 42, 49 to 82, 128 to 135, 146, 147 and 156 to 163] were moved.

The discussion was not concluded.

10. Discussion Under Rule 193

Dr. Laxminarayan Pandeya raised a discussion on the statement made by the Minister of Health and Family Planning in the House on the 22nd March, 1973 regarding Guru Gobind Singh Medical College, Faridabad.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Vikram Mahajan
- (3) Shri Madhu Dandavate
- (4) Shri K. Lakkappa
- (5) Shri Piloo Mody
- (6) Shri C. K. Chandrappan
- (7) Shri Sat Pal Kapur
- (8) Shri Vasant Sathe
- (9) Dr. Henry Austin

The discussion was not concluded.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th March, 1973).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 29, 1973/Chaitra 8, 1895 (Saka)

No. 241

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 521, 522 and 525—530 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5128, 5130—5143, 5146—5180, 5182, 5183, 5185, 5186, 5188—5250 and 5252—5299, were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of External Affairs to the reported deal for supply of naval boats fitted with 'Komar' missiles by the U.S.S.R. to Pakistan and the reported decision of the U.S.S.R. to waive the ban on arms supply to Pakistan.

The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coal Mines (Advisory Board) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 166(E) in Gazette of India dated the 12th March, 1973, under sub-section (3) of section 16 of the Coal Mines (Taking Over of Management) Ordinance, 1973.
- (2) A copy of "An Approach to the Science and Technology Plan" (Hindi and English versions).
- (3) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year 1971-72, under section 638 of the said Act.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1971-72. Union Government (Defence Services), under article 151(1) of the Constitution.

- (5) A copy of Appropriation Accounts of the Defence Services for the year 1971-72 and Commercial Appendix thereto (Hindi and English versions).
- (6) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- (i) Statement No. XXIX—Seventh Session, 1969
- (ii) Statement No. XXVIII-Eighth Session, 1969
- (iii) Statement No. XXVI-Ninth Session, 1969
- (iv) Statement No. XXIX—Tenth Session, 1970
- (v) Statement No. XVIII—Eleventh Session, 1970
- (vi) Statement No. XIX-Twelfth Session, 1970

Fifth Lok Sabha

- (vii) Statement No. X-First Session, 1971
- (viii) Statement No. XX—Second Session, 1971
- (ix) Statement No. XII—Third Session, 1971
- (x) Statement No. XI—Fourth Session, 1972
- (xi) Statement No. V-Fifth Session, 1972
- (xii) Statement No.III—Sixth Session, 1972
- (xiii) Statement No. I-Seventh Session, 1973
- (7) A copy of the Annual Report (Hindi and English versions) of the Bharat Electronics Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha: —

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Andhra Pradesh Appropriation (Vote on Account) Bill, 1973, passed by Lok Sabha on the 22nd March, 1973.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Andhra Pradesh Appropriation Bill, 1973, passed by Lok Sabha on the 22nd March, 1973.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation (Vote on Account) Bill, 1973, passed by Lok Sabha on the 26th March, 1973.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation Bill, 1973, passed by Lok Sabha on the 26th March, 1973.

6. Statement by Minister

The Minister of Steel and Mines made a statement (i) correcting answer given on the 8th March, 1973 to Starred Question No. 250 by Shri Prabodh Chandra regarding employment of persons displaced from lands acquired for Steel Mills, and (ii) giving reasons for delay in correcting the answer.

7. Motion for Election to Committee

Shri Jagjivan Ram moved the following motion:-

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 23rd June, 1973, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

8. The Budget (General) 1973-74—Demands for Grants

Discussion on the Demands for Grants Nos. 46 to 57 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 28th March, 1973, continued and was concluded.

The cut motions moved on the 28th March, 1973, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

*9. The Manipur Budget—1973-74

Shri K. R. Ganesh presented a statement of the estimated receipts and expenditure of the State of Manipur for the year 1973-74.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th March, 1973).

S. L. SHAKDHER, Secretary.

^{*}Presented at 4.35 P.M.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 30, 1973/Chaitra 9, 1895 (Saka)

No. 242

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 541, 542, 545—547 and 554 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5300, 5302—5336, 5338—5345, 5347—5360, 5362—5373, 5375—5415 and 5417—5499 were laid on the Table.

3. Statement by Minister

The Minister of Health and Family Planning made a statement regarding the threatened strike by the interns, house-surgeons, registrars and postgraduate students in Delhi hospitals from the midnight of the 31st March, 1973. The Minister also laid on the Table a copy of the memorandum submitted to him by the interns, house-surgeons, registrars and postgraduate students of Government hospitals in Delhi.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1971-72 published in Notification No. F. 6(11)/72-Fin. (Genl.) in Delhi Gazette dated the 19th December, 1972, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (2) A copy of Notification No. G.S.R. 159(E) (Hindi and English versions) published in Gazette of India dated the 7th March, 1973, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 172(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1973, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

(4) A copy of the Audit Report on the Accounts of the Tea Board for the year 1969-70 along with the statement of Accounts (Hindi and English versions).

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Refugee Relief Taxes (Abolition) Bill, 1973, passed by Lok Sabha on the 26th March, 1973.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Territories Taxation Laws (Amendment) Bill, 1973, passed by Lok Sabha on the 26th March, 1973.
- (iii) That at its sitting held on the 29th March, 1973, Rajya Sabha agreed to the amendments made by Lok Sabha on the 26th March, 1973, in the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972.
- (iv) That at its sitting held on the 29th March, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member of Rajya Sabha to the Joint Committee on the Disturbed Areas (Special Courts) Bill, 1972, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and appointed Shrimati Jahanara Jaipal Singh, a Member of Rajya Sabha, to the said Joint Committee to fill the vacancy.
 - (v) That at its sitting held on the 29th March, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1972, in the vacancy caused by the resignation of Shri K. V. Raghunatha Reddy from the membership of the said Joint Committee and appointed Shri H. M. Trivedi, a Member of Rajya Sabha, to the said Joint Committee to fill the vacancy.
- (vi) That at its sitting held on the 29th March, 1973, Rajya Sabha concurrend in the recommendations of Lok Sabha to appoint two Members of Rajya Sabha to the Joint Committee on the Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972, in the vacancies caused by resignations of Prof. S. Nurul Hasan and Shri Bhola Paswan Shastri from the membership of the said Joint Committee and appointed Sarvashri Ram Niwas Mirdha and Jamnalal Berwa, Members of Rajya Sabha, to the said Joint Committee to fill the vacancies.

6. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1973.
- (2) The Appropriation Bill, 1973.

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7. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Thirty-fifth Report on the Ministry of Industrial Development (Department of Industrial Development)—Small Scale Industries.
- (2) Minutes of the sittings of the Committee relating to the above Report.

8. Report and Minutes of Committee on Public Undertakings

Shrimati Subhadra Joshi presented the following Report and Minutes of the Committee on Public Undertakings:—

- (1) Twenty-seventh Report on National Newsprint and Paper Mills Limited; and
- (2) Minutes of the sittings of the Committee relating to the above Report.

9. The Manipur Budget-1973-74

The following items of business were taken up together:-

- *(i) General Discussion on the Budget for the State of Manipur for the year 1973-74.
- *(ii) Demands for Grants on Account Nos. 1 to 44 in respect of the Budget for the State of Manipur for 1973-74.

The following Members took part in the debate:-

- (1) Shri N. Tombi Singh
- (2) Shri Jyotirmoy Bosu
- (3) Shri Paokai Haokip
- (4) Shri Indrajit Gupta
- (5) Shri Dinesh Chandra Goswami
- (6) Shri G. Viswanathan
- (7) Shri Inder J. Malhotra
- (8) Shri Phool Chand Verma

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants on Account as shown under column 3 of the printed List of Demands for Grants on Account (Manipur) for 1973-74, were voted in full.

10. Government Bill—Introduced

The Manipur Appropriation (Vote on Account) Bill, 1973.

^{*}Discussed together.

11. Government Bill-Passed

The Manipur Appropriation (Vote on Account) Bill, 1973.

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

12. The Budget (General) 1973-74-Demands for Grants

Combined discussion on the following items of business commenced:-

- **(i) Demands for Grants Nos. 58 and 59 for which the Ministry of Industrial Development is responsible.
- **(ii) Demands for Grants Nos. 95, 96 and 97 for which the Department of Science and Technology is responsible.

Twenty-nine cut motions [Nos. 40 to 45, 50, 53 to 72, 76 and 77] to the Demands for Grants for which the Ministry of Industrial Development is responsible, were moved.

The discussion was not concluded.

13. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-eighth Report of the Public Accounts Committee on paragraphs 35 and 52 of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Civil) relating to the Departments of Steel and Science and Technology (CSIR).

14. Motion Re: Twenty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Biren Engti moved the following motion:-

"That this House do agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th March, 1973."

The motion was adopted.

15. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri H. N. Mukerjee on the 2nd March, 1973 and the amendments thereto moved on the 16th March, 1973, continued:—

"This House is of the opinion that Foreign Oil Companies and other vital industries under the control of the 75 monopoly houses be nationalised."

Shri Dev Kanta Borooah took part in the debate.

Shri H. N. Mukerjee replied to the debate.

Amendment No. 1 moved by Shri M. C. Daga was negatived.

^{**}Discussed together.

Amendment No. 2 moved by Shri S. M. Banerjee was withdrawn by leave of the House.

Amendment No. 3 moved by Shri S. M. Baneriee was negatived.

The Resolution was also negatived.

16. Private Member's Resolution—Under Consideration

Shri Bibhuti Mishra moved the following Resolution:-

"This House directs the Government to bring forward a Bill to amend the Constitution to provide for the abolition of Rajya Sabha."

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri M. Ram Gopal Reddy
- (3) Shri Somnath Chatterjee
- (4) Pandit D. N. Tiwary
- (5) Shri Era Sezhiyan
- (6) Shri A. K. M. Ishaque
- (7) Shri R. R. Sharma

The discussion was not concluded.

17. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Twenty-eighth Report of the Business Advisory Committee.

18. Discussion Under Rule 193

Shri Madhu Dandavate raised a discussion on the statement made by the Minister of Health and Family Planning in the House on the 30th March, 1973 regarding the agitation by the interns, house-surgeons, registrars and post graduate students in Delhi hospitals.

The following Members took part in the debate:-

- (1) Shri Bhagwat Jha Azad
- (2) Shri Krishna Chandra Halder
- (3) Shri Vasant Sathe
- (4) Shri S. M. Banerjee
- (5) Shri Jagannathrao Joshi
- (6) Shri Khemchandbhai Chavda

Shri R. K. Khadilkar replied to the discussion,

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd April, 1973)

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 30, 1973/Chaitra 9, 1895 (Saka)

No. 242

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 541, 542, 545—547 and 554 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5300, 5302—5336, 5338—5345, 5347—5360, 5362—5373, 5375—5415 and 5417—5499 were laid on the Table.

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The following papers were laid on the Table:-

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TP.T.O.

(4) A copy of the Audit Report on the Accounts of the Tea Board for the year 1969-70 along with the statement of Accounts (Hindi and English versions).

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Secretary reported the following messages from Rajya Sabha:-

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- (iv) That at its sitting held on the 29th March, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member of Rajya Sabha to the Joint Committee on the Disturbed Areas (Special Courts) Bill, 1972, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and appointed Shrimati Jahanara Jaipal Singh, a Member of Rajya Sabha, to the said Joint Committee to fill the vacancy.
- (v) That at its sitting held on the 29th March, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member of Rajya Sabha to the Joint Committee on the Companies (Amendment) Bill, 1972, in the vacancy caused by the resignation of Shri K. V. Raghunatha Reddy from the membership of the said Joint Committee and appointed Shri H. M. Trivedi, a Member of Rajya Sabha, to the said Joint Committee to fill the vacancy.
- (vi) That at its sitting held on the 29th March 1973, Rajya Sabha concurrend in the recommendations of Lok Sabha to appoint two Members of Rajya Sabha to the Joint Committee on the Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972, in the vacancies caused by resignations of Prof. S. Nurul Hasan and Shri Bhola Paswan Shastri from the membership of the said Joint Committee and appointed Sarvashri Ram Niwas Mirdha and Jamnalal Berwa, Members of Rajya Sabha, to the said Joint Committee to fill the vacancies.

6. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

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- (2) The Appropriation Bill, 1973.

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The following items of business were taken up together:-

- *(i) General Discussion on the Budget for the State of Manipur for the year 1973-74.
- *(ii) Demands for Grants on Account Nos. 1 to 44 in respect of the Budget for the State of Manipur for 1973-74.

The following Members took part in the debate:-

- (1) Shri N. Tombi Singh
- (2) Shri Jyotirmoy Bosu
- (3) Shri Paokai Haokip
- (4) Shri Indrajit Gupta
- (5) Shri Dinesh Chandra Goswami
- (6) Shri G. Viswanathan
- (7) Shri Inder J. Malhotra
- (8) Shri Phool Chand Verma

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants on Account as shown under column 3 of the printed List of Demands for Grants on Account (Manipur) for 1973-74, were voted in full.

10. Government Bill-Introduced

The Manipur Appropriation (Vote on Account) Bill, 1973.

^{*}Discussed together.

11. Government Bill—Passed

The Manipur Appropriation (Vote on Account) Bill, 1973.

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

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Combined discussion on the following items of business commenced:-

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Twenty-nine cut motions [Nos. 40 to 45, 50, 53 to 72, 76 and 77] to the Demands for Grants for which the Ministry of Industrial Development is responsible, were moved.

The discussion was not concluded.

13. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-eighth Report of the Public Accounts Committee on paragraphs 35 and 52 of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Civil) relating to the Departments of Steel and Science and Technology (CSIR).

14. Motion Re: Twenty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Biren Engti moved the following motion:—

"That this House do agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th March, 1973."

The motion was adopted.

15. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri H. N. Mukerjee on the 2nd March, 1973 and the amendments thereto moved on the 16th March, 1973, continued:—

"This House is of the opinion that Foreign Oil Companies and other vital industries under the control of the 75 monopoly houses be nationalised."

Shri Dev Kanta Borooah took part in the debate.

Shri H. N. Mukerjee replied to the debate.

Amendment No. 1 moved by Shri M. C. Daga was negatived.

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Amendment No. 2 moved by Shri S. M. Banerjee was withdrawn by leave of the House.

Amendment No. 3 moved by Shri S. M. Banerjee was negatived.

The Resolution was also negatived.

16. Private Member's Resolution-Under Consideration

Shri Bibhuti Mishra moved the following Resolution:-

"This House directs the Government to bring forward a Bill to amend the Constitution to provide for the abolition of Rajya Sabha."

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri M. Ram Gopal Reddy
- (3) Shri Somnath Chatterjee
- (4) Pandit D. N. Tiwary
- (5) Shri Era Sezhiyan
- (6) Shri A. K. M. Ishaque
- (7) Shri R. R. Sharma

The discussion was not concluded.

17. Report of Business Advisory Committee

Shri K. Raghuramaiah presented the Twenty-eighth Report of the Business Advisory Committee.

18. Discussion Under Rule 193

Shri Madhu Dandavate raised a discussion on the statement made by the Minister of Health and Family Planning in the House on the 30th March, 1973 regarding the agitation by the interns, house-surgeons, registrars and post graduate students in Delhi hospitals.

The following Members took part in the debate:-

- (1) Shri Bhagwat Jha Azad
- (2) Shri Krishna Chandra Halder
- (3) Shri Vasant Sathe
- (4) Shri S. M. Banerjee
- (5) Shri Jagannathrao Joshi
- (6) Shri Khemchandbhai Chavda

Shri R. K. Khadilkar replied to the discussion.

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd April, 1973)

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 2, 1973 Chaitra 12, 1895 (Saka)

No. 243

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 561, 563, 564, 566, 569 and 571 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5500—5553, 5555—5652 and 5654—5699 were laid on the Table.

3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Commerce to the reported failure of the Minerals and Metals Trading Corporation to conclude contracts with USSR and Poland for export of Indian mica.

The Minister of Commerce made a statement in regard thereto.

4. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Sarvashri Jyotirmoy Bosu and Era Sezhiyan regarding the reported statement on behalf of the Government made by the Attorney General before the Supreme Court on the 30th March, 1973, about amending the Maintenance of Internal Security Act.

Shri Jyotirmoy Bosu then asked for leave of the House to the moving of the motion. The Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

5. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Rules, 1973 (Hindi and

- English versions) published in Notification No., G.S.R. 136 in Gazette of India dated the 10th February, 1973, under subsection (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Delhi Motor Vehicles (Sixth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F,3 (80) |72-Tpt. in Delhi Gazette dated the 2nd January, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (3) A copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (4) A copy of the Import Trade Control Policy for the year 1973-74—Vol. I & II.
- (5) A copy of the Agreement dated the 13th December, 1972 (Hindi and English versions) entered into between the Central Government and the Government of the State of West Bengal regarding Belgharia Expressway including the road portion of Vivekananda bridge, connecting National Highways 2 and 34 under section 10 of the National Highway Act, 1956.
- (6) (i) A copy of the Andhra University (Amendment) Ordinance, 1972 (No. 7 of 1972) promulgated by the Governor of Andhra Pradesh on the 30th December, 1972, under provisions of article 213(2)(a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.
- (ii) A statement explaining the circumstances why the Ordinance could not be laid before the Legislature.
- (7) A copy of the Report of the Third Central Pay Commission.

 (Volumes I to IV).

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 29th March, 1973, Rajya Sabha passed the Orissa State Legislature (Delegation of Powers) Bill, 1973.
- (ii) That at its sitting held on the 30th March, 1973, Rajya Sabha agreed without any amendment to the Delhi School Education Bill, 1973, passed by Lok Sabha on the 27th March, 1973.

7. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Orissa State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha.

& Statement by Minister

The Minister of Agriculture made a statement regarding purchase of Milo from abroad.

9. Motion re Twenty-eighth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:-

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 30th March, 1973."

The motion was adopted.

10. The Budget (General) 1973-74—Demands for Grants

Combined discussion on the following items of business continued:-

- *(i) Demands for Grants Nos. 58 and 59 for which the Ministry of Industrial Development is responsible and the cut motions thereto moved on the 30th March, 1973.
- *(ii) Demands for Grants Nos. 95, 96 and 97 for which the Department of Science and Technology is responsible.

The discussion was interrupted by Adjournment Motion.

11. Adjournment Motion

At 4 P.M. Shri Jyotirmoy Bosu moved the following motion:—
"That the House do now adjourn."

The following Members took part in the debate:-

- (1) Shri H. R. Gokhale (He also laid on the Table (i) Certified Copy of record of proceedings of the Supreme Court dated 26th March, 1973 in Writ Petition No. 266 of 1972 and (ii) A note dated 1st April, 1973 from the Attorney General.)
- (2) Shri H. N. Mukerjee
- (3) Shri Jagannath Rao
- (4) Shri Era Sezhiyan
- (5) Shri N. K. P. Salve
- (6) Shri Atal Bihari Vajpayee
- (7) Shri A. K. Sen
- (8) Shri Shyamnandan Mishra
- (9) Shri Vikram Mahajan
- (10) Shri P. K. Deo
- (11) Shri V. K. Krishna Menon
- (12) Shri Madhu Dandavate
- (13) Shrimati Maya Ray
- (14) Shri H. R. Gokhale

Shri Jyotirmoy Bosu replied to the debate.

On the motion the House divided, Ayes 42; Noes 186. The motion was accordingly negatived.

^{*}Discussed together.

12. The Budget (General) 1973-74—Demands for Grants

Combined discussion on the Demands for Grants for which the (i) Ministry of Industrial Development is responsible and (ii) Department of Science and Technology is responsible, was resumed.

The discussion was not concluded.

7.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd April, 1973)

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, Apri 3, 1973 Chaitra 13, 1895 (Saka)

No. 244

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 583, 584, 586, 587, 589, 591 and 593—595 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5700—5761, 5763—5787, 5789—5798, 5800—5807, 5809, 5811—5832 and 5834—5899 were laid on the Table.

3. Paper laid on the Table

A copy of the Fifty-first Report of the Law Commission on compensation for injuries caused by automobiles in hit-and run cases, was laid on the Table.

4. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventy-ninth Report of the Public Accounts Committee on paragraphs relating to Railway Operation, Expenditure etc., included in the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Railways).

5. Motions regarding Joint Committees

(i) Shri S. M. Siddayya moved the following motion: —

"That this House do appoint Sarvashri K. C. Pant, A.M. Chellachami and Amar Singh Chaudhari to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951 in the vacancies caused by Shri R. D. Bhandare ceasing to be a member of the House and by the resignations of Sarvashri Subodh Hansda and D. P. Yadav."

The motion was adopted.

(ii) Shri Anant Prasad Sharma moved the following motion: -

"That this House do appoint Shri Purshottam Kakodkar to the Joint Committee on the Bill further to amend the Mines Act, 1952 in the vacancy caused by the resignation of Shri Balgovind Verma."

The motion was adopted.

6. Motion regarding Report of Joint Committee

Shri Anant Prasad Sharma moved the following motion:-

"That this House do further extend upto the first day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952."

The motion was adopted.

7. The Budget (General) 1973-74-Demands for Grants

Combined discussion on the following items of business continued and was concluded:—

- *(i) Demands for Grants Nos. 58 and 59 for which the Ministry of Industrial Development is responsible and the cut motions thereto moved on the 30th March, 1973.
- *(ii) Demands for Grants Nos. 95, 96 and 97 for which the Department of Science and Technology is responsible.

All the cut motions to the Demands for Grants for which the Ministry of Industrial Development is responsible, moved on the 30th March, 1973, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industrial Development is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Department of Science and Technology is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 44 and 45 for which the Ministry of Heavy Industry is responsible commenced.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th April, 1973)

S. L. SHAKDHER.

Secretary.

CORRIGENDUM

In Bulletin-Part I, dated April 2, 1973-

Page 973, paragraph 11,-

lines 5 and 6, for "dated 26th March, 1973". read "from 26th to 30th March, 1973".

^{*}Discussed together.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 4, 1973 Chaitra 14, 1895 (Saka)

No. 245

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 601, 602, 604, 606, 607, and 611-614 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5900-5984, 5986, 5989, 5990, 5992, 5993, 5996-6014, 6016-6041, 6043-6070, 6072-6087 and 6089-6099 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Forest Service (Probation) Amendment Rules, 1973, published in Notification No. G.S.R. 257 in Gazette of India dated the 17th March, 1973.
 - (ii) The Indian Administrative Service (Cadre) Amendment Rules, 1973, published in Notification No. G.S.R. 277 in Gazette of India dated the 24th March, 1973.
 - (iii) The Indian Police Service (Cadre) Amendment Rules, 1973, published in Notification No. G.S.R. 278 in Gazette of India dated the 24th March, 1973.
 - (iv) The Indian Administrative Service (Recruitment) Amendment Rules, 1973, published in Notification No. G.S.R. 279 in Gazette of India dated the 24th March, 1973.
 - (v) The Indian Police Service (Recruitment) Amendment Rules, 1973, published in Notification No. G.S.R. 280 in Gazette of India dated the 24th March, 1973.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1971-72.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. The Budget (General) 1973-74—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 44 and 45 for which the Min stry of Heavy Industry is responsible continued and was concluded.

All the demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Heavy Industry is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

- (i.) Combined discussion on the following items of business commenced:—
 - *(a) Demands for Grants Nos. 25 to 27 for which the Ministry of Education and Social Welfare is responsible.
 - *(b) Demands for Grants Nos. 92 and 93 for which the Department of Culture is responsible.

Ninety-seven cut motions [Nos. 3 to 74 and 77 to 101] to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, were moved.

Seven cut motions [Nos. 1 to 6 and 8] to the Demands for Grants for which the Department of Culture is responsible, were moved.

The discussion was not concluded.

5. Half-an-Hour discussion

Dr. Saradish Roy raised a half-an-hour discussion on points arising out of the answer given on the 27th February, 1973 to Unstarred Question Nos. 1113 regarding earnings by running special trains on Sealdah Division (Eastern Railway).

Shri Mohammed Shafi Qureshi replied to the discussion. 6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th April, 1973).

^{*}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 5, 1973/Chaitra 15, 1895 (Saka)

No. 246

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 623—626, 628—631, 633 and 634 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6100—6150, 6152—6158, 6160—6230 and 6232—6249 were laid on the Table.

3. Calling Attention

Shri Dinen Bhattacharya called the attention of the Minister of Steel and Mines to the reported brutal killing of three workers at the East Basuria Colliery quarters near Dhanbad on 2nd April, 1973 by a gang of armed goondas.

The Minister of Steel and Mines made a statement in regard thereto.

4. Statement by Minister

The Minister of Steel and Mines made a statement regarding certain incidents at Bhilai on the 2nd April, 1973.

5. Statement under Direction 115

Shri Shanker Rao Savant made a statement regarding variations made by the Minister of Railways in the figures of estimated cost of the West Coast Railway Projects from Apta to Mangalore given to the House from time to time.

The Minister of Railways laid on the Table a statement in reply thereto.

6. Motion regarding Joint Committee

Shri L. D. Kotoki moved the following motion:-

"That this House do appoint Shri Vikram Mahajan to the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, in the vacancy caused by Shri R. D. Bhandare ceasing to be a member of the House."

The motion was adopted.

7. The Budget (General) 1973-74—Demands for Grants

Combined discussion on the following items of business continued:-

- *(i) Demands for Grants Nos. 25 to 27 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 4th April, 1973.
- *(ii) Demands for Grants Nos. 92 and 93 for which the Department of Culture is responsible and the cut motions thereto moved on the 4th April, 1973.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th April, 1973).

^{*}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 6, 1973/Chaitra 16, 1895 (Saka)

No. 247

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 641—643, 646, 648 and 652—655 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6251—6269, 6271—6325, 6327—6357, 6359—6383, 6385—6397, 6399—6417 and 6419—6450 were laid on the Table.

3. Calling Attention

Shri Bhagwat Jha Azad called the attention of the Minister of Irrigation and Power to the reported statement by the Minister of Irrigation and Power of Bihar regarding the possibility of destruction of main Kosi Canal any time.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Wealth-tax (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 154(E) in Gazette of India dated the 17th March, 1973, under subsection (4) of section 46 of the Wealth-tax Act, 1957 together with an explanatory memorandum.
- (2) A copy of the Gift-tax (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 155(E) in Gazette of India dated the 17th March, 1973, under subsection (4) of section 46 of the Gift-tax Act, 1958 together with an explanatory momorandum.
- (3) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 156 (E) in Gazette of India dated the 17th March, 1973, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Amendment) Rules, 1973, published in Notification No. S.O. 159(E) in Gazette of India dated the 20th March, 1973 together with an explanatory memorandum.

- (ii) The Income-tax (Second Amendment) Rules, 1973, published in Notification No. S.O. 160(E) in Gazette of India dated the 20th March, 1973.
- (5) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 148(E) in Gazette of India dated the 16th March, 1973, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (6) A copy of Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 149(E) in Gazette of India dated the 16th March, 1973, under sub-section (7) of section : of the Emergency Risks (Undertakings) Insurance Act, 1971.
- @ (7) A copy of statement (Hindi and English versions) dated the 5th April, 1973 issued by the Vice-Chancellor, Aligarh Muslim University on the closure of the University.

5. Assent to Bills

Secretary laid on the Table following eleven Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Railways) Bills, 1973.
- (2) The Appropriation (Railways) No. 2 Bill, 1973.
- (3) The Andhra Pradesh State Legislature (Delegation of Powers) Bill, 1973.
- (4) The Andhra Pradesh Appropriation (Vote on Account) Bill, 1973.
- (5) The Andhra Pradesh Appropriation Bill, 1973.
- (6) The Orissa Appropriation (Vote on Account) Bill, 1973.
- (7) The Orissa Appropriation Bill, 1973.
- (8) The Refugee Relief Taxes (Abolition) Bill, 1973.
- (9) The Union Territories Taxation Laws (Amendment) Bill, 1973.

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- (10) The Coal Mines (Taking Over of Management) Bill, 1973.
- (11) The Manipur Appropriation (Vote on Account) Bill, 1973.

6. Reports of Committee on Public Undertakings

Shrimati Subhadra Joshi presented the following Reports of the Committee on Public Undertakings:—

- (1) Twenty-fifth Report regarding action taken by Government on the recommendations contained in their Third Report on Bharat Electronics Limited.
- (2) Twenty-sixth Report regarding action taken by Government on the recommendations contained in their Second Report on Bharat Earth Movers Limited.

[@]Laid by the Minister of Education and Social Welfare during his reply to the discussion on the Demands for Grants of the Ministry (vide Paragraph 9).

7. Statement by Minister

The Minister of Finance laid on the Table a statement regarding the nature of discussions in the meeting of Group of Twenty held at Washington in March, 1973, together with communique issued at the end of the meeting.

8. Government Bill-Introduced

The Textiles Committee (Amendment) Bill, 1973.

9. The Budget (General) 1973-74—Demands for Grants

Combined discussion on the following items of business continued and was concluded:—

- *(i) Demands for Grants Nos. 25 to 27 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 4th April, 1973.
- *(ii) Demands for Grants Nos. 92 and 93 for which the Department of Culture is responsible and the cut motions thereto moved on the 4th April, 1973.

All cut motions to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, moved on the 4th April, 1973, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education and Social Welfare is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

All the cut motions to the Demands for Grants for which the Department of Culture is responsible, moved on the 4th April, 1973, were negatived.

All the Demands for Grants (Revenue Account) for which the Department of Culture is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

10. Private Member's Bill-Introduced

The Constitution (Amendment) Bill, 1973 (Amendment of articles 62 and 65) by Shri Arjun Sethi.

11. Private Member's Bill-Withdrawn

The Constitution (Amendment) Bill, 1972 (Amendment of Seventh Schedule) by Shri Arjun Sethi

Discussion on the motion for consideration of the Bill moved by Shri Arjun Sethi on the 23rd March, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri B. R. Shukla

[P.T.O.

^{*}Discussed together.

- (3) Dr. Laxminarayan Pandeya
- (4) Shri M. Ram Gopal Reddy
- (5) Shri E. R. Krishnan
- (6) Shri Jharkhande Rai
- (7) Shri Dinesh Chandra Goswami
- (8) Shri Ramkanwar
- . (9) Shri Giridhar Gomango
 - (10) Shri P. G. Mavalankar
 - (11) Shri D. P. Yadav

Shri Arjun Sethi replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-under consideration

The Constitution (Amendment) Bill, 1972 (Substitution of article 335) by Shri C. T. Dhandapani

The motion for consideration of the Bill was moved by Shri C. T. Dhandapani.

The following Members took part in the debate: -

- (1) Shri Shambhu Nath
- (2) Shri Dinesh Joarder (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th April, 1973).

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 9, 1973/Chaitra 19, 1895 (Saka)

No. 248

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 661—665 and 667 were orally answered. Replies to Starred Questions Nos. 666, 668—670 and 672—680 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6450A—6455, 6457, 6458, 6460—6471, 6473—6510, 6512—6523, 6525—6560, 6562—6605, 6607—6629 and 6631—6649 were laid on the Table.

3. Calling Attention

Shri Virbhadra Singh called the attention of the Minister of Irrigation and Power to the reported imminent impounding of water in Pong Dam, Himachal Pradesh and the resulting displacement of one lakh people.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1971-72, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (2) A copy of the Annual Report (Hindi and English versions) of the Housing Board of the year 1971-72 published in Andhra Pradesh Gazette dated the 21st December, 1972, under section 65 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

- (3) A copy of the Housing Programme, Budget and Schedule of Staff for the year 1972-73 of the Andhra Pradesh Housing Board (Hindi and English versions) published in Andhra Pradesh Gazette dated the 14th December, 1972 under section 26 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (4) A copy of the Annual Report (Hindi and English versions) of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

5. Report of Committee on Public Undertakings

Dr. Kailas presented the Twenty-ninth Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Twentieth Report on Shipping Corporation of India Limited.

6. Statement by Minister

The Minister of State for External Affairs made a statement regarding situation in Sikkim.

7. Government Bill-introduced

The Delhi Sales Tax Bill, 1973.

8. The Budget (General) 1973-74—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 10 to 13 for which the Ministry of Commerce is responsible commenced and was concluded.

Seventeen cut motions [Nos. 8 to 24] were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 63 to 65 for which the Ministry of Irrigation and Power is responsible commenced.

Fifty-two cut motions [Nos. 18 to 21 and 25 to 72] were moved.

The discussion was not concluded.

9. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 23rd February, 1973 to Starred Question No. 80 regarding demand made for inquiry into the working of the Reserve Bank of India.

Shri Y. B. Chavan replied to the discussion.

6.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th April, 1973)

S. L. SHAKDHER,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 10, 1973/Chaitra 20, 1895 (Saka)

No. 249

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 681, 684, 686—688, 691, 694 and 695 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6650—6688 and 6690—6849 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 6 addressed to the Minister of Irrigation and Power regarding crisis in production of power in Andhra Pradesh was laid on the Table as the Member was absent.

4. Calling Attention

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Shri Jagannathrao Joshi called the attention of the Minister of Steel and Mines to the reported serious shortage of coal supply resulting in cancellation of nearly 74 branchline trains of Northern Railways and fall of production and lay-offs in respect of the manufacture of bangles in Ferozabad rendering thousands of workers jobless.

The Deputy Minister of Steel and Mines made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy each of the following Notifications under subsection (6) of section 16 of the Andhra Pradesh Entertainments Tax Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (a) G.O. Ms. No. 459 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendments to the Andhra Pradesh Entertainments Tax Rules, 1939.
 - (b) G.O. Ms. No. 469 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendments to the Andhra Pradesh Entertainments Tax Rules, 1939.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying on the Table Hindi version of the above Notifications.
- (2) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Railways), under article 151(1) of the Constitution.
- (3) A copy of Appropriation Accounts, Railways, for 1971-72, Part I—Review (Hindi version).

- (4) A copy of Appropriation Accounts, Railways, for 1971-72, Part II—Detailed Appropriation Accounts (Hindi version).
- (5) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1971-72 (Hindi version).
- (6) A copy of the Finance Accounts (Hindi version) of the Central Government for the year 1969-70.
- (7) A copy each of the following reports (Hindi version) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Annual Administrative Report on the working of the Mono-oppolies and Restrictive Trade Practices Commission for the period August 6, 1970—December 31, 1971.
 - (ii) Report on the working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st June, 1970 to 31st December, 1971.
- (8) A copy of the Export of De-oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 878 in Gazette of India dated the 24th March, 1973, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (9) A copy of the Light Diesel Oil (Fixation of Ceiling Prices) Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 189(E) in Gazette of India dated the 1st April, 1973, under sub-section (6) of section 3 of the Essential Commodities Act. 1955.

6. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Thirty-sixth Report on the Ministry of Agriculture (Department of Agriculture)—Special Programme for Weaker Sections and Employment.
- (2) Minutes of the sittings of the Committee relating to the above Report.

7. The Budget (General) 1973-74—Demands for Grants

Discussion on the Demands for Grants Nos. 63 to 65 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on the 9th April, 1973, continued.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th April, 1973)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 12, 1973/Chaitra 22, 1895 (Saka)

No. 250

11 A.M.

1. Starred Questions

Starred Questions Nos. 702—705, 707, 709, 710, 713, 715 and 718 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6850—6867, 6869—6891, 6893—6952 and 6954—6979 were laid on the Table.

3. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Petroleum and Chemicals to the reported demand by foreign oil companies for further increase of 17 cents per barrel of imported crude.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Bharat Earth Movers Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (i) G.S.R. 617 published in Gazette of India dated the 27th May, 1972.
 - (ii) The Mining Leases (Modification of Terms) Amendment Rules, 1972, published in Notification No. G.S.R. 874 in Gazette of India dated the 29th July, 1972.
- (b) A statement showing reasons for delay in laying the above Notifications.

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5. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Thirty-fourth Report on the Ministry of Petroleum and Chemicals (Department of Chemicals)—Petrochemicals.
- (2) Minutes of the sittings of the Committee relating to the above Report.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Eightieth Report of the Public Accounts Committee on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1970-71—Central Government (Civil)—Revenue Receipts relating to Customs.

7. Reports of Committee on Public Undertakings

Shri Amrit Nahata presented the following Reports of the Committee on Public Undertakings:—

- (1) Thirtieth Report regarding action taken by Government on the recommendations contained in their Seventeenth Report on Personnel Policies and Labour-Management Relations in Public Undertakings.
- (2) Thirty-third Report regarding action taken by Government on the recommendations contained in their Sixty-sixth Report (Fourth Lok Sabha) on Indian Oil Corporation (Pipelines Division).

8. Reports of Committee on Petitions

Shri Anant Prasad Sharma presented the Eleventh and Twelfth Reports of the Committee on Petitions.

9. Motions for Elections to Committees

(i) Shri Kamal Nath Tewari moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1973 and ending on the 30th April, 1974."

The motion was adopted.

(ii) Shri Era Sezhiyan moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1973 and ending on the 30th April, 1974."

The motion was adopted.

(iii) Shri Era Sezhiyan moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1973 and ending on the 30th April, 1974, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Amrit Nahata moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1973 and ending on the 30th April, 1974."

The motion was adopted.

(v) Shri Amrit Nahata moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1973 and ending the 30th April, 1974, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

10. The Budget (General) 1973-74-Demands for Grants

Discussion on the Demands for Grants Nos. 63 to 65 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on the 9th April. 1973, continued.

The discussion was not concluded.

11. Death of Member

The Deputy Speaker informed the House about the sudden death of Shri Teja Singh Swatantra, a sitting Member of the House, at New Delhi.

As a mark of respect to the memory of the deceased, the House was adjourned for the day.

3.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th April, 1973).

S. L. SHAKDHER.

Sccretary.

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, April 16, 1973 Chaitra 26, 1895 (Saka)

No. 251

11.01 A.M.

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Jyotirmoy Bosu, Indrajit Gupta, Atal Bihari Vajpayee, Shyamnandan Mishra, V. Mayavan, Madhu Dandavate, Ramkanwar, B. S. Bhaura and Jharkhande Rai made references to the passing away of Shri Teja Singh Swatantra, who was a sitting Member of Lok Sabha

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 721, 722, 725, 726, 728, 730 and 731 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6980—7034, 7036—7043, 7045, 7046, 7048—7177 and 7179 were laid on the Table.

4. Calling Attention

Shri B. R. Shukla called the attention of the Minister of Education and Social Welfare to the reported closure of the Aligarh Muslim University.

The Minister of Education and Social Welfare made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1970-71 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1971-72, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

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6. Intimations regarding Arrest and Conviction of Members

- (1) The Speaker informed the House of two telegrams dated the 12th and 13th April, 1973 from (i) the Station House Officer, Police Station, Barwah and (ii) the Superintendent of Police, Ratlam, Madhya Pradesh, intimating respectively—
 - (i) that Shri R. V. Bade Member, Lok Sabha was arrested on the 12th April, 1973, at 18.20 hours, at Barwah Police Station, for violating the Madhya Pradesh Wheat (Restriction on Movement by rail, road, water) Order, 1973 and that he was being kept in custody for failure to furnish bail; and
 - (ii) that Dr. Laxminarayan Pandeya, Member, Lok Sabha, was arrested in Crime No. 25/73 of Police Station Ringnod, under the Essential Commodities Act, on the 13th April, 1973, at 14.00 hours and was produced before the Court immediately. He was sentenced till rising of Court.
- *(2) The Chairman informed the House of a telegram dated the 15th April, 1973, from the Superintendent of Police, Ujjain, to the Speaker, intimating that Shri Phool Chand Verma, Member, Lok Sabha, was arrested on the 15th April, 1973, at 15.30 hours, under Sections 3/7, Essential Commodities Act, for violating ban on Inter District Movement of Foodgrains. The Member was remanded to judicial custody under the order of the Sub-Divisional Magistrate and that he was lodged in Bhaderongarh Jail, Ujjain.

7. Report of Estimates Committee

Shri Krishna Chandra Halder presented the Thirty-second Report of the Estimates Committee on the Ministry of Steel and Mines (Department of Steel) regarding action taken by the Government on the recommendations contained in their Twentieth Report on Planning. Development, Production, Distribution etc., of Iron and Steel and Ferro-Alloys.

8. Government Bill-introduced

The National Co-operative Development Corporation (Amendment) Bill, 1973.

9. The Budget (General) 1973-74—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 63 to 65 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on the 9th April, 1973, continued and was concluded.

All the cut motions moved on the 9th April, 1973, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Irrigation and Power is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible commenced.

^{*}Announcement made at 6 P.M.

Fifty-five cut motions (Nos. 9 to 13, 27, 31 to 34, 39, 40, 42 to 76 and 81 to 88) were moved.

The discussion was not concluded.

10. Half-an-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 6th March, 1973 to Unstarred Question No. 2032 regarding purchase of shares of Shaw Wallace and Company.

Shri D. R. Chavan replied to the discussion.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th April, 1973).

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BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, April 17, 1973 | Chaitra 27, 1895 (Saka)

No. 252

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 741, 742, 744, 745, 750—753 and 755 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7180—7182, 7184—7191, 7193—7274 and 7276—7335 were laid on the Table.

3. Calling Attention

Shri M. C. Daga called the attention of the Minister of Labour and Rehabilitation to the reported indefinite strike by about twenty-seven thousand textile workers in Delhi.

The Minister of Labour and Rehabilitation made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers Act, 1973:—
 - (i) The Andhra Pradesh, Motor Vehicles Taxation (Amendment) Act, 1973 (President's Act No. 2 of 1973) published in Gazette of India dated the 31st March, 1973.
 - (ii) The Andhra Pradesh Entertainments Tax (Amendment) Act, 1973 (President's Act No. 3 of 1973) published in Gazette of India dated the 31st March, 1973.
- (2) A copy of the Central Excise (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 261 in Gazette of India dated the 17th March, 1973, under section 38 of the Central Excises and Salt Act. 1944.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 150 published in Gazette of India dated the 17th February, 1973 together with an explanatory memorandum.

- (ii) G.S.R. 152 published in Gazette of India dated the 17th February, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 208 published in Gazette of India dated the 3rd March, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 173(E) published in Gazette of India dated the 20th March, 1973 together with an explanatory memorandum.
- (v) G.S.R. 193A(E) published in Gazette of India dated the 2nd April, 1973 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 177(E) published in Gazette of India dated the 24th March, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 289 published in Gazette of India dated the 24th March, 1973 together with an explanatory memorandum.
- (ifi) G.S.R. 326 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.
- (5) A copy of Notification No. 769-T1|72 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 13th February, 1973 making certain amendments to the Andhra Pradesh Excise (Arrack and Toddy Licences General Conditions) Rules, 1969, under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- *(6) A copy of the Joint Declaration between the Governments of India and the People's Republic of Bangladesh, issued on the 17th April, 1973.

5. Statement by Minister

The Minister of Petroleum and Chemicals laid on the Table a statement regarding the supply position of Residuary Fuel Oil to Dhuvaran and Ahmedabad power plants from Oil and Natural Gas Commission's oil fields.

6. The Budget (General) 1973-74—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 16th April, 1973, continued.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th April, 1973).

S. L. SHAKDHER, Secretary.

*Laid at 2.10 P.M.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 18, 1973/Chaitra 28, 1895 (Saka)

No. 253

11 A.M.

1. Starred Questions

Starred Questions Nos. 761, 763—766, 769 and 770 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7336—7347, 7349—7409, 7411—7441 and 7443—7535 were laid on the Table.

3. Calling Attention

Shri Jagannathrao Joshi called the attention of the Minister of Commerce to the reported miserable condition of handloom weavers and actual users of yarn due to the failure of the Government in distributing yarn properly.

The Deputy Minister of Commerce made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act. 1956.
- (2) A copy of the Report of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Civil), under article 151(1) of the Constitution.
- (3) A copy of Union Government Appropriation Accounts (Civil) for the year 1971-72.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Provident Fund) Amendment Rules, 1973, published in Notification No. G.S.R. 310 in Gazette of India dated the 31st March, 1973.

- (ii) The All India Services (Provident Fund) Second Amendment Rules, 1973, published in Notification No. G.S.R. 353 in Gazette of India dated the 7th April, 1973.
- (5) (i) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iii) of Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (a) G.O. Ms. No. 185 published in Andhra Pradesh Gazette dated the 24th August, 1972 making certain amendments to the Andhra Pradesh Public Service Commission Regulations, 1963.
- .(b) G.O. Ms. No. 1100 published in Andhra Pradesh Gazette dated the 4th January, 1973 making certain amendment to the Andhra Pradesh Public Service Commission Regulations, 1963.
- (ii) An explanatory memorandum (Hindi and English versions) explaining the reasons for the issue of above Notifications and for not laying on the Table Hindi versions thereof.

5. Intimations regarding remand and conviction of Members

- 1. The Speaker informed the House of two telegrams dated the 17th April, 1973 from (i) the Superintendent of Police, Dhar and (ii) the Superintendent of Police, Panna, intimating respectively:—
 - (i) that Shri B. S. Chowhan, Member, Lok Sabha, was produced before the Magistrate First Class, Dharampuri, on the 14th April, 1973, who remanded him to jail custody till the 17th April, 1973, as the Member did not wish to give Personal Bond or bail; and
 - (ii) that Honorary Major Narendra Singh (Panna), Member, Lok Sabha, had been convicted and sentenced till rising of the Court by the Court of Additional District Magistrate (Judicial), Panna, on the 17th April, 1973.
- *2. The Chairman informed the House of a telegram, dated the 17th April, 1973, from the Jail Superintendent, Ujjain, to the Speaker, intimating that Shri Phool Chand Varma, Member, Lok Sabha, was sentenced to undergo simple imprisonment for five days by the Magistrate, First Class, Ujjain, on the 17th April, 1973, for violating Section 3/7 of the Essential Commodities Act.

6. Report of Committee on Public Undertakings

Dr. Kailas presented the Thirty-first Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Sixty-second Report (Fourth Lok Sabha) on Central Road Transport Corporation Ltd.

7. Statement by Minister

The Minister of Industrial Development and Science and Technology laid on the Table a statement (i) correcting the answer given on the 7th March, 1973 to Starred Question No. 223 by Shri Narendra Singh Bisht regarding transport subsidy to Uttarakhand and (ii) giving reasons for delay in correcting the answer.

^{*}Announcement made at 6.15 P.M.

8. Statement under Direction 115

Shri Jyotirmoy Bosu made a statement regarding certain information given by the Deputy Minister of Home Affairs on the 7th March, 1973 in reply to a supplementary on Starred Question No. 234 regarding expenditure on tours undertaken by the Prime Minister.

The Deputy Minister of Home Affairs made a statement in reply thereto.

9. The Budget (General) 1973-74—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motion thereto moved on the 16th April, 1973, continued.

The discussion was not concluded.

10. Half-an-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 14th March, 1973 to Unstarred Question No. 3308 regarding improper functioning of Calcutta Telephones.

Shri H. N. Bahuguna replied to the discussion.

6.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th April, 1973)

S. L. SHAKDHER,

Secretary.

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, April 19, 1973 Chaitra 29, 1895 (Saka)

No. 254

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 781, 782, 784-787, 789, 791, 793 and 795 were answered. Replies to remaining questions were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7536-7612, 7614-7652 and 7654 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Home Affairs to the reported disturbances in Hazaribagh resulting in the death of a number of persons of weaker sections.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Announcement by Speaker

The Speaker informed the House of a letter dated the 2nd April, 1973, received by him from the Chairman. Rajya Sabha and the reply dated the 5th April, 1973 sent by him to the Chairman, Rajya Sabha, regarding a news report published in the Hindustan, New Delhi, in its issue of the 31st March, 1973 about certain remarks alleged to have been made in Lok Sabha by Shri Bibhuti Mishra.

The Speaker also informed the House of the letter dated the 16th April, 1973 received from the Editor of the said newspaper explaining the circumstances under which the mistake had crept in and expressing regret for the error.

The House agreed to treat the matter as closed.

The Speaker observed that the Chairman, Rajva Sabha, would also be informed accordingly.

5. Papers Laid on the Table

The following paprs were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--
 - (i) (a) Review by the Government on the working of the Bokaro Steel Limited, for the year 1971-72.

- (b) Annual Report of the Bokaro Steel Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Hindustan Steel works Construction Limited, Calcutta, for the year 1971-72.
 - (b) Annual Report of the Hindustan Steel works Construction Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Cotton Textiles (Control) Amendment Order, 1973 (Hindi and English versions) published in Notification No. S.O. 959 in Gazette of India dated the 31st March, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Mineral Concession (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 58 in Gazette of India dated the 20th January, 1973 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

6 Amendments to Directions by the Speaker

4.543

Secretary laid on the Table a copy of the amendments to Directions omitting Directions 109 to 112 and a copy of Direction 113C issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Intimations regarding conviction and arrest of Members

- (1) The Speaker informed the House of a communication, dated the 14th April, 1973, from the Superintendent of Police, West Nimar, Khargone, Madhya Pradesh, intimating that Shri R, V. Bade, Member, Lok Sabha, who was arrested on the 12th April, 1973, at 18.20 hours at Naoghat Khedi (Brawaha), violating ban on inter district movement of wheat, was presented before the Court of Magistrate, First Class, Brawaha, on the 13th April, 1973, and was convicted for 7days' imprisonment, in default of payment of fine of Rs. 25|. The Member had been sent to Mandleshwar Jail the same day.
- *(2) The Chairman informed the House of a communication dated the 19th April, 1973, from the Sub-Divisional Magistrate, Parliament Street, New Delhi, to the Speaker, intimating that Shri Jharkhande Rai, Member, Lok Sabha, was arrested on the 19th April, 1973 at about 3.45 P.M., at Patel Chowk, New Delhi, under section 188, Indian Panel Code, for violation of prohibitory orders under section 144 of Code of Criminal Procedure, promulgated by Additional District Magistrate (South), Delhi. The Member was being produced before the Judicial Magistrate, First Class, for trial and that he was at present in Police Station, Parliament Street.

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^{*}Announcement made at 6 P.M.

8. Report of Rules Committee—Laid on the Table

Shri S. N. Singh laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report of the Rules Committee.

9. Minutes of Rules Committee—Laid on the Table

Minutes of the sittings of the Rules Committee held on the 25th November, 1971; 7th and 14th December, 1972; and 5th April, 1973, were laid on the Table.

7 10. Presentation of Petition

Shri Jyotirmoy Bosu presented a petition signed by Sarvashri A. Sreeramulu and I. B. Ramakrishna Rao regarding grievances of employees of the States of Andhra Pradesh, Manipur and Orissa which are under President's rule at present.

11. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding the Santa Cruz Airport incident of the 3rd March, 1973. The Minister also laid on the Table a copy of the Report of the Commission of Inquiry.

12. The Budget (General) 1973-74—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 9 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 16th April, 1973, continued and was concluded.

All the cut motions moved on the 16th April, 1973, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

13. Private Member's Bill-Introduced

The Profiteering Prevention and Price Control Bill, 1973 by Shri Lakkappa.

14. Private Member's Bill-Under consideration

The Constitution (Amendment) Bill, 1972 (Substitution .of article 335) by Shri C. T. Dhandapani.

Discussion on the motion for consideration of the Bill moved by Shri C. T. Dhandapani on the 6th April, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Arjun Sethi
- (2) Shri Dharnidhar Basumatari
- (3) Shri V. Mayavan
- (4) Shri Ramsahai Pandey
- (5) Shri Onkar Lal Berwa

- (6) Shri Nathu Ram Ahirwar
- (7) Shri Sarjoo Pandey
- (8) Shri C. M. Stephen
- (9) Shri P. Venkatasubbaiah
- (10) Shri M. C. Daga
- (11) Dr. Henry Austin
- (12) Shri Hukam Chand Kachwai
- (13) Shri Darbara Singh (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd April, 1973) .

S. L. SHAKDHER,

S. L. SHAKDHER,

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, April 23, 1973 Vaisakha 3, 1895 (Saka)

No. 255

11 A.M.

1. Oath or Affirmation

The following Members made and subscribed the oath or affirmation and took their seats in the House:—

- (1) Shri Madhu Limaye (affirmation in Hindi).
- (2) Shri Yogesh Chandra Murmu (oath in Hindi).

2. Starred Questions

Starred Questions Nos. 801, 802, 805, 806, 809, 810 and 812 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 7655—7698, 7700—7760 and 7762—7854 were laid on the Table:

4. Calling Attention

Shri Balakrishna Venkanna Naik called the attention of the Minister of Education, Social Welfare and Culture to the reported controversy over export of Shivalik fossils to U.S.A.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1971-72.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fertiliser (Control) First Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated the 24th March, 1973.
 - (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 187(E) in Gazette of India dated the 31st March, 1973.
- (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1973, published in Notification No. G.S.R. 193(E) in Gazette of India dated the 2nd April, 1973.

6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Eighty-first Report of the Public Accounts Committee on para 51 of Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Civil)—relating to Overseas Communications Service—Ministry of Communications.

7. Report of Joint Committee

Shri Satish Chandra presented the Report of the Joint Committee on the Foreign Exchange Regulation Bill, 1972.

8. Evidence Before Joint Committee-Laid on the Table

Shri Satish Chandra laid on the Table the record of evidence tendered before the Joint Committee on the Foreign Exchange Regulation Bill, 1972.

9. Government Bill-Introduced

The Agricultural Refinance Corporation (Amendment) Bill, 1973.

10. The Budget (General) 1973-74-Demands for Grants

Discussion on Demand for Grant No. 28 for which the Ministry of External Affairs is responsible commenced.

Forty cut motions (Nos. 2, 3 and 9 to 46) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th April, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 24, 1973/Vaisakha 4, 1895 (Saka)

No. 256

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 821—827 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7855—7880, 7883—7895, 7897—7916, 7919—7926, 7928—7934, 7936—7961, 7963—7983, 7985 and 7987—8021 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Agriculture to the reported agitation in many parts of Maharashtra over the non-availability of food supplies and firing by police on agitated crowds resulting in the death of several persons.

The Minister of State for Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) was laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1971-72.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

(1) Eighty-fifth Report on Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Posts and Telegraphs).

(2) Eighty-sixth Report on Audit Report (Civil), 1970 and Reports of the Comptroller and Auditor General of India for the years 1969-70 and 1970-71, Central Government (Civil) relating to Ministry of Education and Social Welfare.

6. Reports and Minutes of Committee on Public Undertakings

Dr. Kailas presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) (i) Twenty-eighth Report on Indian Airlines.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) Thirty-sixth Report regarding action taken by Government on the recommendations contained in their Sixteenth Report on Oil and Natural Gas Commission.

7. The Budget (General) 1973-74—Demands for Grants

(i) Discussion on Demand for Grant No. 28 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 23rd April, 1973, continued and was concluded.

All the cut motions moved on the 23rd April, 1973, were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, was voted in full.

(ii) Discussion on Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible commenced.

Twenty-eight cut motions (Nos. 1 to 8, 29 to 37 and 39 to 49) were moved.

The discussion was not concluded.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th April, 1973)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, April 25, 1973 Vaisakha 5, 1895 (Saka)

No. 257

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 841—844 and 847—852 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8022—8040, 8043—8136, 8138—8143, 8145—8177, 8179—8187 and 8189—8221 were laid on the Table.

3. Calling Attention

Shri N. K. Sanghi called the attention of the Minister of Irrigation and Power to the reported acute power crisis in Rajasthan causing closure of the Atomic Power Plant at Kota and the plants at Jawahar Sagar and Pratap Sagar.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes, and Vol. II—Direct Taxes, under article 151(1) of the Constitution.
- (2) A copy of the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 2nd April, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A statement (Hindi and English versions) showing decisions taken by the Government on certain recommendations made in the Report of the Administrative Reforms Commission on 'Posts and Telegraphs'.

5. Report of Committee on Private Members' Bills and Resolutions

Shri J. Mehta Gowder presented the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

6. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-fourth Report on para 71 of the Report of Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil) relating to Department of Corporation.
 - (2) Eighty-seventh Report on Chapter IV of the Report of Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil) Revenue Receipts relating to Income-tax.
 - (3) Ninety-first Report on Report of Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil), relating to Department of Supply.

7. Report of Railway Convention Committee

Shri R. K. Sinha presented the Fourth Report of the Railway Convention Committee on "Commercial and Allied Matters—Part II".

8. Report and Minutes of Estimates Committee

Shri C. M. Stephen presented the following Report and Minutes of Estimates Committee:—

- Thirty-seventh Report on the Ministry of Works and Housing— Housing.
- (2) Minutes of the sitting of the Committee relating to the above Report.

9. Reports and Minutes of Committee on Public Undertakings

Dr. Kailas presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) Thirty-second Report regarding action taken by Government on the recommendations contained in their Nineteenth Report on Heavy Electricals (India) Limited.
- (2) (i) Thirty-fourth Report on Indian Telephone Industries Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

10. Statement by Minister

The Minister of Irrigation and Power made a statement regarding power supply breakdown at Delhi.

11. Motion Regarding Report of Joint Committee

Shri S. A. Kader moved the following motion:-

"That this House do further extend upto the last day of the second week of the next session, the time for the presentation of the

Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted.

12. The Budget (General) 1973-74—Demands for Grants

Discussion on Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 24th April, 1973, continued.

The discussion was not concluded.

13. Discussion under rule 193

Shri Indrajit Gupta raised a discussion on the statement made by the Minister of Irrigation and Power in the House on the 25th April, 1973 regarding power breakdown in Delhi.

The following Members took part in the debate:-

- (1) Shri Samar Mukherjee 🕙
- (2) Shri J. Matha Gowder
- (3) Shri M. Ram Gopal Reddy
- (4) Shri Hukam Chand Kachwai
- (5) Shri Chintamani Panigrahi
- (6) Shri Madhu Limaye
- (7) Shri Shyamnandan Mishra
- (8) Shri Balakrishna Venkanna Naik
- (9) Shri M. Satyanarayan Rao
- (10) Shri S. M. Banerjee
- (11) Shri S. A. Shamim
- (12) Shrimati Mukul Banerji
- (13) Shri Atal Bihari Vajpayee
- Dr. K. L. Rao replied to the discussion.

6.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th April, 1973).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 26, 1973|Vaisakha 6, 1895 (Saka)

No. 258

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 861—870 were orally answered. Replies to Starred Questions Nos. 871—878 and 880 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8222—8231, 8253—8273, 8275—8302, 8304—8329 and 8331—8339 were laid on the Table.

3. Calling Attention

Shri Arjun Sethi called the attention of the Minister of Railways to the reported strike by Railway Station Masters and Assistant Station Masters in the Western Railway.

The Minister of Railways made a statement in regard thereto.

4. Paper laid on the Table

A copy of the Annual Report (Hindi and English versions) of the Indian Telephone Industries Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, was laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956.

5. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-third Report regarding action taken by Government on the recommendations contained in their Forty-fourth Report relating to Union Excise.
- (2) Eighty-eighth Report Chapter V of the Report of Comptroller and Auditor General of India for the year 1970-71—Union Government (Civil)—Revenue Receipts relating to Other Direct Taxes.
- (3) Ninety-second Report on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Defence Services).

6. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Thirty-eighth Report on the Ministry of Works and Housing—National Water Supply Programme.
- (2) Minutes of the sittings of the Committee relating to the above Report.

7. Report of Committee on Public Undertakings

Dr. Kailas presented the Thirty-fifth Report of the Committee o Public Undertakings regarding action taken by Government on the recommendations contained in their Twenty-sixth Report (Fourth Lok Sabha) on Trombay Unit of the Fertilizer Corporation of India Limited.

8. Government Bill—Introduced

The Constitution (Thirty-first Amendment) Bill, 1973.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

9. The Budget (General) 1973-74—Demands for Grants

(i) Discussion on Demands for Grants Nos. 19 to 24 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 24th April, 1973, continued and was concluded.

All the cut motions moved on the 24th April, 1973, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1973-74, were voted in full.

(ii) Discussion on Demands for Grants Nos. 66 to 68 for which the Ministry of Labour and Rehabilitation is responsible commenced.

Eighty-three cut motions [Nos. 5 to 28 and 39 to 97] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th April, 1973)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 27, 1973/Vaisakha 7, 1895 (Saka)

No. 259

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 882, 885, 886, 888, 889, 891, 898 and 900 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8340—8369, 8371—8387, 8389—8393, 8396-8417, 8419, 8420, 8422-8431, 8433-8438, 8441-8487 and 8489-8539 were laid on the Table.

A statement by the Minister of Commerce (i) correcting the reply given on 9th March, 1973 to Unstarred Question No. 2761 regarding import of shoddy clothes and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Calling Attention

Shri Vishwanath Pratap Singh called the attention of the Minister of Home Affairs to the reported arrest of two foreign TV cameramen at Bombay airport in connection with the immolation of an Anand Marg Avadhöot.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Income-tax (Certificate Proceedings) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 179(E) in Gazette of India dated the 29th March, 1973, under section 296 of the Income-tax Act, 1961.
- (2) A copy of the Wealth-tax (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 187(E) in Gazette of India dated the 31st March, 1973, under sub-section (4) of section 46 of the Wealth-tax **1957**.

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- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--
 - (i) G.S.R. 327 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 329 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 332 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.
 - (iv) The Tourist Baggage (Amendment) Rules, 1973, published in Notification No. G.S.R. 194(E) in Gazette of India dated the 3rd April, 1973 together with an explanatory memorandum.
- (4) A copy of Notification No. G.S.R. 325 (Hindi and English versions) published in Gazette of India dated the 31st March, 1973 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) S.O. 1000 published in Gazette of India dated the 7th April, 1973 containing corrigendum to Notification No. S.O. 1131 dated the 13th May, 1972.
 - (ii) The Export of Dried Fish (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1069 in Gazette of India dated the 14th April, 1973.
 - (iii) The Export of Footwear (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1070 in Gazette of India dated the 14th April, 1973.
- (6) A copy of Notification No. S.O. 79(E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1970-71 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (8) (a) A copy each of the following papers (Hindi ond English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act. 1956:—
 - Certified Accounts of the Khadi and Village Industries Commission for the year 1969-70 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Khadi and Village Industries Commission for the year 1970-71 together with the Audit Report thereon.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above documents.

5. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Diplomatic and Consular Officers (Oaths and Fees) (Extention to Jammu and Kashmir) Bill. 1973.
- (2) The Seaward Artillery Practice (Amendment) Bill, 1973.
- (3) The Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1973.
- (4) The Delhi School Education Bill, 1973.

6. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Eighty-ninth Report on 'The Review of Implementation by Government of the r ecommedations relating to Customs during 1962—72.'
- (2) Ninetieth Report on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1970-71--Union Government (Civil), Revenue Receipts relating to Union Excise.

7. Reports and Minutes of Estimates Committee

Shri A. K. M. Ishaque presented the following Reports and Minutes of the Estimates Committee:—

- (1) (i) Fortieth Report on the Ministry of Petroleum and Chemicals (Department of Chemicals)—Fertilisers.
 - (ii) Forty-first Report on the Ministry of Communications (Indian Posts and Telegraphs Department)—Telephones.
 - (iii) Forty-fourth Report on the Ministry of Railways (Railway Board)—Statistics regarding the financial implications of Passes and PTOs issued to their employees by the Railways and their publication in the Annual Reports of the Ministry of Railways (Railway Board).
 - (2) Minutes of the sittings of the Committee relating to the above Reports.

8. Reports and Minutes of Committee on Public undertakings

Shri Amrit Nahata presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) (i) Thirty-seventh Report on National Mineral Development Corporation Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.
- (2) Thirty-ninth Report on Pyrites, Phosphates and Chemicals Limited.

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9. Report of Railway Convention Committee

Shri R. K. Sinha presented the Fifth Report of the Railway Convention Committee on 'Requirements and Availability of Wagons'.

10. Statements by Ministers

- (i) The Minister of Health and Family Planning made a statement regarding Guru Gobind Singh Medical College, Faridabad.
- (ii) The Minister of State for Information and Broadcasting laid on the Table a statement regarding the Fact Finding Committee on Economics of the Newspaper Industry, together with a copy of Notification No. G.S.R. 208(E) published in Gazette of India dated the 26th April, 1973, issued in that connection.

11. Statement Re. Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th April, 1973.

12. The Budget (General) 1973-74—Demands for Grants

(i) Discussion on Demands for Grants Nos. 66 to 68 for which the Ministry of Labour and Rehabilitation is responsible and the cut motions thereto moved on the 26th April, 1973, continued and was concluded.

All the cut motions moved on the 26th April, 1973, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour and Rehabilitation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were voted in full.

- (ii) At 3.30 P.M. the following Demands for Grants (both Revenue Account and Capital Account) as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1973-74, were submitted to the vote of the House and voted in full:—
 - (1) Demands Nos. 14. to 18 for which the Ministry of Communications is responsible;
 - (2) Demands Nos. 29 to 40 for which the Ministry of Finance is responsible;
 - (3) Demands Nos. 41 to 43 for which the Ministry of Health and Family Planning is responsible;
 - (4) Demands Nos. 60 to 62 for which the Ministry of Information and Broadcasting is responsible;
 - (5) Demands Nos. 69 and 70 for which the Ministry of Law, Justice and Company Affairs is responsible;
 - (6) Demand No. 71 for which the Ministry of Petroleum and Chemicals is responsible;
 - (7) Demands Nos. 72 to 74 for which the Ministry of Planning is responsible;
 - (8) Demands Nos. 75 to 78 for which the Ministry of Shipping and Transport is responsible;

- (9) Demands Nos. 79 to 81 for which the Ministry of Steel and Mines is responsible;
- (10) Demands Nos. 82 to 85 for which the Ministry of Tourism and Civil Aviation is responsible;
- (11) Demands Nos. 86 to 88 for which the Ministry of Works and Housing is responsible;
- (12) Demands Nos. 89 to 91 for which the Department of Atomic Energy is responsible;
- (13) Demand No. 94 for which the Department of Electronics is responsible;
- (14) Demand No. 98 for which the Department of Space is responsible;
- (15) Demands Nos. 99 and 100 for which the Department of Supply is responsible;
- (16) Demand No. 101 for which Lok Sabha is responsible;
- (17) Demand No. 102 for which Rajya Sabha is responsible;
- (18) Demand No. 103 for which the Department of Parliamentary Affairs is responsible;
- (19) Demand No. 104 for which the Secretariat of the Vice-President is responsible.

13. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1973.

14. Government Bill-Passed

The Appropriation (No. 2) Bill, 1973.

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri Dinen Bhattacharya
- (3) Shri S. Mohan Kumaramanglam
- (4) Shri I. K. Gujral

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

[P.T.O.

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15. Motion Re. Twenty-Sixth Report of Committee on Private Members' Bills and Resolutions

Shri J. Matha Gowder moved the following motion:-

"That this House do agree with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1973."

The motion was adopted.

16. Private Members Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Bibhuti Mishra on the 30th March, 1973, continued:—

"This House directs the Government to bring forward a Bill to amend the Constitution to provide for the abolition of Rajya Sabha."

The following Members took part in the debate:--

- (1) Shri Dinesh Chandra Goswami
- (2) Shri P. G. Mavalankar
- (3) Shri Niti Raj Singh Chaudhury

Shri Bibhuti Mishra replied to the debate.

The Resolution was withdrawn by leave of the House.

17. Private Member's Resolution—Under Consideration

Shri Chintamani Panigrahi moved the following Resolution:-

"This House urges upon the Government to take immediate steps for industrial development of the eastern region of the country, particularly Orissa in view of the utter economic backwardness of that part of the country."

The following Members took part in the debate:-

- (1) Shri B. S. Chowhan
- (2) Shri Banamali Patnaik
- (3) Shri M. Ram Gopal Reddy (Speech unfinished).

The discussion was not concluded.

18. Half-an-Hour Discussion

Shri Krishna Chandra Halder raised a half-an-hour discussion on points arising out of the answer given on the 26th February, 1973 to Starred Question No. 90 regarding expenditure on repairs of newly purhased ships by Shipping Corporation.

Shri Raj Bahadur replied to the discussion.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th April, 1973).

S. L. SHAKDHER, Secretary

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 30, 1973 | Vaisakha 10, 1895 (Saka)

No. 260

11.01 A.M.

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Atal Bihari Vajpayee and Khemchandbhai Chavda made references to the passing of Shri Wasudeo Shridhar Kirolikar, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 903—905, 913, 914, 916 and 917 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Quesetions

Replies to Unstarred Questions Nos. 8540—8574, 8576—8605, 8607, 8609—8616, 8618—8638, 8640—8659, 8661—8696, 8698—8720 and 8722—8739 were laid on the Table

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Cochin Port Trust for the year 1970-71 and the Audit Report thereon.
 - (ii) Annual Accounts of the Paradip Port Trust for the year 1970-71 and the Audit Report thereon.
- (2) A copy of Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part II—Working of the Film Finance Corporation Limited, under article 151(1) of the Constitution.
- (3) A copy of Notification No. F. 5(4)—W & M/73 (Hindi and English versions) published in Gazette of India dated the 28th April, 1973 regarding floatation of market loans by the Central Government.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Latex Limited, New Delhi, for the year 1971-72.
 - (ii) Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Governmnt on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1971-72.
 - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of Comptroller and Auditor General thereon.
- (6) A copy of the Andhra Pradesh (Andhra Area) Estates (Abolition and Conversion into Ryotwari) Amendment Act, 1973 (Hindi and English versions) (President's Act No. 1 of 1973) published in Gazette of India dated the 31st March, 1973 under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973.
- (7) A copy of Notification No. G.S.R. 388 published in Gazette of India dated the 14th April, 1973, containing corrigendum to Notification No. G.S.R. 1131 dated the 16th September, 1972, under section 22 of the Produce Cess Act, 1956.
 - (8) A copy of the Annual Report (Hindi and English versions) of the Indian Dairy Corporation, Baroda, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 519A of the Companies Act, 1956.
 - (9) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1971-72.
 - (10) A copy of the Report (Hindi and English versions) on the activities of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1970-71 along with the Audited Accounts.

5. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Fifty-ninth Report regarding action taken by Government on the recommendations contained in their Seventh Report relating to the Department of Food and Department of Supply.
- (2) Eighty-second Report on paragraphs contained in Audit Report (Defence Services), 1970 and Report of Comptroller and Auditor General of India for the year 1969-70, Central Government (Defence Services).

- (3) Ninety-third Report on Audit Reports on the Accounts of Khadi and Village Industries Commission for the years 1964-65 to 1970-
- (4) Ninety-fourth Report on the Report of the Comptroller and Auditor General of India—Union Government (Civil) for the years 1969-70 and 1970-71 relating to Ministry of Finance.
- (5) Ninety-fifth Report on Audit Reports on the Accounts of the Indian Institute of Technology, New Delhi for the years 1966-67 to 1970-71.

6. Reports and Minutes of Estimates Committee

Shri L. D. Kotoki presented the following Reports and Minutes of the Estimates Committee:—

- (1) Thirty-ninth Report on the Ministry of Irrigation and Power—Power.
- (2) Forty-second Report on the Ministry of Tourism and Civil Aviation (Department of Tourism)—Tourism.
- (3) Forty-third Report on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.
- (4) Minutes of the sittings of the Committee relating to the three Reports mentioned above.
- (5) Minutes of the sittings of the Committee relating to General Matters.

7. Report and Minutes of Committee on Public Undertakings

Shri Amrit Nahata presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (1) (i) Thirty-eighth Report on Hindustan Machine Tools Limited.
 - (ii) Minutes of the sittings of the Committee relating to the above Report..
- (2) Minutes of the sittings of the Committee relating to—
 - (i) Thirty-ninth Report on Pyrites, Phosphates and Chemicals Limited.
 - (ii) Procedure and Miscellaneous Matters.
 - (iii) Action Taken Reports.

8. Report and Minutes of Railway Convention Committee

Shri R. K. Sinha presented the following Report and Minutes of the Railway Convention Committee:—

- (1) Sixth Report on "Rate of Dividend for 1969-70 and 1970-71 and other Ancillary Matters".
- (2) Minutes of the 5th to 38th sittings of the Committee.

9. Statement by Minister

The Minister of Railways laid on the Table a statement regarding certain points raised in the House on the 16th April, 1973 during Halfan-Hour discussion on purchase of shares of Shaw Wallace and Company.

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19. Government Bill-withdrawn

The Indira Gandhi University Bill, 1972.

11. Government Bill-Introduced

The North-Eastern Hill University Bill, 1973.

12. Government Bill-Under Consideration

The Finance Bill, 1973

The motion for consideration of the Bill was moved by Shri Y, B. Chavan.

The following Members took part in the debate:--

- (1) Shri A. K. Gopalan
- (2) Dr. V.K.R. Varadaraja Rao
- (3) Shri Virendra Agarwala
- (4) Shri Jagannath Rao
- (5) Shri P. Venkatasubbaiah
- (6) Shri Khemchandbhai Chavda
- (7) Shri Sukhdeo Prasad Verma
- (8) Shri Chintamani Panigrahi
- (9) Shri P. G. Mavalankar
- (10) Shri Rudra Pratap Singh
- (11) Shri P. Narasimha Reddy
- (12) Shri Tarun Gogoi
- (13) Shri Chapalendu Bhattacharyyia
- (14) Shri M. G. Uikey
- (15) Shri Arjun Sethi
- (16) Shri R. N. Sharma
- (17) Dr. Govind Das Hichhariya
- (18) Shri Ramsahai Pandey (Speech unfished).

The discussion was not concluded.

13. Half-an-Hour Discussion

Shri E. V. Vikhe Patil raised a half-an-hour discussion on points arising out of the answer given on the 10th April, 1973 to Starred Question No. 695 regarding fertilizer manufacturing units in private and public sectors with production capacities.

Shri Dev Kanta Borooah replied to the discussion.

6.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd May, 1973)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May 2, 1973/Vaisakha 12, 1895 (Saka)

No. 261

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 921—924 and 926—929 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8740—8751, 8753—8792, 8794—8838, 8840—8855, 8858—8875, 8877—8882, 8884—8901, 8903—8915, 8917—8922, 8924—8930 and 8932—8939 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the All India Services (Conduct) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 405 in Gazette of India dated the 21st April, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1971-72.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (3) A copy of the Civil Defence (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 382 in Gazette of India dated the 14th April, 1973, under section 20 of the Civil Defence Act, 1968.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1971-72.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) (i) A copy of the Patents Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 301(E) in Gazette of India dated the 20th April, 1972, under section 160 of the Patents Act, 1970.
- (ii) A statement Hindi and English versions) showing reasons for delay in laying the above Notification.

4. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

* Sardar Buta Singh presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their Seventh Report on the Ministry of Defence (Department of Defence Production)—Reservations for Scheduled Castes and Scheduled Tribes in Defence Public Sector Undertakings.
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Eighth Report on the Ministry of Communications (Posts and Telegraphs Department)—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in the Posts and Telegraphs Department.
- (3) Eighteenth Report regarding action taken by Government on the recommendations contained in their Ninth Report on the Ministry of Finance (Department of Banking)—Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in the State Bank of India and its subsidiaries.

5. Government Bill-Introduced

The Central Excises and Salt (Amendment) Bill, 1973.

6. Government Bill-Under Consideration

The Finance Bill, 1973

Discussion on the motion for consideration of the Bill moved on the 30th April, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Ramsahai Pandey
- (2) Dr. Karni Singh
- (3) Shri K. D. Malaviya
- (4) Shri Piloo Mody
- (5) Shri Dinesh Singh
- (6) Shrimati Bhargavi Thankappan
- (7) Shri Rajdeo Singh
- (8) Shri S. R. Damani

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- (9) Shrimati Sheila Kaul
- (10) Dr. Kailas
- (11) Shri Era Sezhiyan
- (12) Shri Darbara Singh
- (13) Shri N. K. Sanghi
- (14) Shri M. Satyanarayan Rao
- (15) Pandit D. N. Tiwary (Speech unfinished).

The discussion was not concluded.

7. Discussion Under Rule 193

Shri Madhu Limaye raised a discussion on the situation arising out of the recent appointment of the Chief Justice of India and consequent resignations by three Judges of the Supreme Court and abstention from work of lawyers in Bombay, Ahmedabad and other cities.

The following Members took part in the debate:-

- (1) Shri Narsingh Narain Pandey
- (2) Shri Jagannath Rao
- (3) Shri A. K. Gopalan
- (4) Shri Vayalar Ravi
- (5) Shri H. N. Mukerjee
- (6) Shri S. Mohan Kumaramanglam
- (7) Shri Piloo Mody

The discussion was not concluded.

7.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd May, 1973)

S. L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin—Part I, dated April 30, 1973—Page 1020, sub-para (7) of paragraph 4, for "1956" read "1966".

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, May 3, 1973 Vaisakha 13, 1895 (Saka)

No. 262

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 944, 945, 947—949 and 953—957 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8940—9015 and 9017—9056 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Labour and Rehabilitation to the reported strike by about 27,000 textile workers of Delhi leading to incidents of loot, arson and violence.

The Minister of Labour and Rehabilitation made a statement in regard thereto.

4. Papers laid on the Table

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The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India, 1972.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (c) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1971-72, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of Notification No. S.R.O. 77 (Hindi and English versions) published in Gazette of India dated the 7th April, 1973 issued under section 3 of the Indian Soldiers (Litigation) Act, 1925.
- (4) A copy of the Navy (Prescribed Officers) (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 80 in Gazette of India dated the 14th April, 1973, under section 185 of the Navy Act, 1957.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mysore Iron and Steel Limited, Bhadravati, for the year 1971-72.
 - (ii) Annual Report of the Mysore Iron and Steel Limited, Bhadravati, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1973, published in Notification No. G.S.R. 217 in Gazette of India dated the 3rd March, 1973.
 - (ii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1973, published in Notification No. G.S.R. 218 in Gazette of India dated the 3rd March, 1973.
- (iii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1973, published in Notification No. G.S.R. 219 in Gazette of India dated the 3rd March, 1973.
- (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1973, published in Notification No. G.S.R. 220 in Gazette of India dated the 3rd March, 1973.

5. Statements by Ministers

- (1) The Minister of Tourism and Civil Aviation made a statement on—
 - (i) some gunmen having entered the Air India Cargo terminal at Kennedy Airport, New York and decamped with diamonds etc. on the 30th April, 1973; and
 - (ii) attack on the Manager of Indian Airlines Office at Kabul by some gunmen on the 1st May, 1973.
- (2) The Minister of State for Agriculture made a statement regarding supply of foodgrains to various States in the country for the month of May, 1973.

6. Government Bill-passed

The Finance Bill, 1973

Discussion on the motion for consideration of the Bill moved on the 30th April, 1973, continued.

The following Members took part in the debate:-

- (1) Pandit D. N. Tiwary
- (2) Shri K. Baladhandayutham
- (3) Shri P. Gangadeb
- (4) Shri Chandrika Prasad
- (5) Shri Chandulal Chandrakar
- (6) Shri Somnath Chatterjee
- (7) Shri Vasant Sathe
- (8) Shri Mallikarjun
- (9) Shri Biswanarayan Shastri
- (10) Shri Girdhar Gomango
- (11) Shri Hari Singh
- (12) Shri Chiranjib Jha
- (13) Shri Sakti Kumar Sarkar

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 30 were adopted.

The First Schedule was adopted, as amended.

The Second, Third and Fourth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Shri Madhu Limaye
- (3) Shri Ramavtar Shastri
- (4) Shri Virendra Agarwala

- (5) Dr. Kailas
- (6) Shri Y. B. Chavan

The motion was adopted and the Bill, as amended, was passed.

7. Intimation Re: Arrest of Member

The Chairman informed the House of a wireless message, dated the 2nd May, 1973, from the Suprintendent of Police, Bahraich, to the Speaker, intimating that Shrimati Shakuntala Nayar, Member, Lok Sabha, was arrested under Section 151 of the Code of Criminal Procedure, on the 2nd May, 1973 and was sent to jail.

8. Report of Business Advisory Committee

Shri Raghuramaiah presented the Twenty-ninth Report of the Business Advisory Committee.

6.14 P.M.

(Lok Sabha adjourned till 11 A. M. on Friday, the 4th May, 1973).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 4, 1973 Vaisakha 14, 1895 (Saka)

No. 263

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 961—963, 965, 966, 969, 972 and 973 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9057—9060, 9062, 9064—9078, 9080—9107, 9109—9155, 9157—9177 and 9179—9256 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Civil) under article 151(1) of the Constitution.
- (2) A copy of Union Government Appropriation Accounts (Civil) for the year 1971-72 (Hindi version).
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 182(E) published in Gazette of India dated the 9th March, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 262 published in Gazette of India dated the 17th March, 1973 together with an explanatory memorandum.
 - (iii) G.S.R. 323 published in Gazette of India dated the 31st March, 1973 together with an explanatory memorandum.
 - (iv) G.S.R. 360 published in Gazette of India dated the 7th April, 1973 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 72 of the Andhra Pradesh Excise Act, 1968 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (i) Memo No. 2245|T2|70-15 published in Andhra Pradesh Gazette dated the 22nd July, 1972 making certain amendments to the Andhra Pradesh Excise (Lease of Right to Sell Liquor in Retail) Rules, 1969.

- (ii) Memo No. 2890|T2|72-3 published in Andhra Pradesh Gazette dated the 29th January, 1973 making certain amendment to the Andhra Pradesh Excise (Lease of Right to Sell Liquor in Retail) Rules, 1969.
- (5) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1973-74.
 - (ii) Summary of Actuals for the year 1971-72, Budget Estimates and Revised Estimates for the year 1972-73 and Budget Esti^{*}; mates for the year 1973-74, of Air India.
 - (iii) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1973-74.
 - (iv) Summary of Actuals for the year 1971-72, Budget Estimates and Revised Estimates for the year 1972-73 and Budget Estimates for the year 1973-74, of Indian Airlines.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajyha Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1973, passed by Lok Sabha on the 27th April, 1973.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th May, 1973.

6. Motion Re: Twenty-ninth Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 3rd May, 1973."

The motion was adopted.

7. Discussion Under Rule 193

Discussion on the situation arising out of the recent appointment of the Chief Justice of India and consequent resignations by three Judges of the Supreme Court and abstention from work of lawyers in Bombay, Ahmedabad and other cities, raised by Shri Madhu Limaye on the 2nd May, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Atal Bihari Vajpayee
- (2) Shri B. P. Maurya
- (3) Shri G. Viswanathan
- (4) Shri C. M. Stephen
- (5) Shri Shyamnandan Mishra
- (6) Shri Dinesh Chandra Goswami

- (7) Shri Frank Anthony
- (8) Shri N. K. P. Salve
- (9) Shri S. A. Shamim
- (10) Shri Vasant Sathe
- (11) Shri M. C. Daga
- (12) Shri P. G. Mavalankar
- (13) Shri B. R. Shukla
- (14) Shri Kartik Oraon
- (15) Shri Shanker Rao Savanta
- (16) Shri M. Satyanarayan Rao
- (17) Shri Samar Guha
- (18) Shri Amarnath Vidyalankar
- (19) Shri Paripoornanand Painuli
- (20) Shri Somnath Chatterjee
- (21) Shri Narain Chand Parashar

Shri H. R. Gokhale replied to the discussion.

8. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1973 (Amendment of articles 248, 250, etc.) by Shri Samar Mukherjee.
- (2) The Wild Life (Protection) Amendment Bill, 1973 (Insertion of new section 43A) by Shri Rana Bahadur Singh.
- (3) The Netaji National Academy Bill, 1973 by Shri Samar Guha.
- (4) The Planning and Development through Panchayat Raj Bill, 1973 by Shri Rana Bahadur Singh.
- (5) The Constitution (Amendment) Bill, 1973 (Amendment of article 217) by Shri K. Narayana Rao.
- (6) The National Defence Academy, Khadakvasala and the Indian Military Academy, Dehra Dun (Re-naming) Bill, 1973 by Shri Samar Guha.
- (7) The Linguistic Minorities (Medium of Instruction in Mother Tongue) Bill, 1973 by Shri Samar Guha.

The motion for leave to introduce the Bill moved by Shri Samar l Guha was opposed. The motion was adopted and the Bill was introduced.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th May, 1973)

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Monday, May 7, 1973 Vaisakha 17, 1895 (Saka)

No. 264

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 982-984 and 987—993 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9257—9331, 9333—9400 and 9402—9456 were laid on the Table.

3. Calling Attention

.Shri Atal Bihari Vajpayee called the attention of the Minister of Irrigation and Power to the reported consensus on Cauvery Waters between the Chief Ministers of Tamil Nadu, Mysore and Kerala regarding the calculations made by the Cauvery Fact Finding Committee.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1971-72, under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
- (2) A copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1971-72, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (3) A copy of the Delhi Motor Vehicles (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. F. 3 (28) |72|TPt. in Delhi Gazette dated the 1st January, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (i) G.O.Ms. No. 1297 published in Andhra Pradesh Gazette dated the 7th December, 1972 making certain amendment to the Andhra Pradesh State Transport Appellate Tribunal Rules, 1971.
 - (ii) G.O.Ms. No. 183 published in Andhra Pradesh Gazette dated the 8th March, 1973 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.
 - (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - √(i) G.O. Rt. No. 2583 published in Andhra Pradesh Gazette dated the 14th September, 1971 regarding exemption from payment of motor vehicle tax in respect of certain vehicles.
 - (ii) G.O. Rt. No. 1445 published in Andhra Pradesh Gazette dated the 17th August, 1972 granting exemption of the tax payable under the said Act in respect of certain invalid carriages.
 - J (iii) G.O. Rt. No. 1446 published in Andhra Pradesh Gazette dated the 17th August, 1972 regarding grace period for payment of tax in respect of certain vehicles.
 - J (iv) G.O.Ms. No. 1361 published in Andhra Pradesh Gazette dated the 26th October, 1972 making certain amendment to Notification No. G.O.Ms. 1732 dated the 25th August, 1966 regarding rates of tax payable by certain vehicles.
 - (v) G.O.Ms. No. 1375 published in Andhra Pradesh Gazette dated the 26th October, 1972 regarding concessional rate of tax in respect of certain vehicles.
 - (vi) G.O. Rt. No. 1631 published in Andhra Pradesh Gazette dated the 17th August, 1972 regarding concessional rate of tax in respect of certain vehicles.
 - (vii) G.O. Rt. No. 1987 published in Andhra Pradesh Gazette dated the 3rd August, 1972 regarding grace period for payment of tax in respect of certain vehicles.
- √ (viii) G.O. Rt. No. 2098 published in Andhra Pradesh Gazette dated the 3rd August, 1972 cancelling exemption of taxes in respect of certain vehicles.
 - (6) (i) A copy of the Delhi Lands (Restrictions on Transfer) Rules, 1972 (Hindi and English versions) published in Notification No. F. 1(1)|72-L&B in Delhi Gazette dated the 10th November, 1972, under sub-section (3) of section 11 of the Delhi Lands (Restrictions on Transfer) Act, 1972.

^{*}Discussed together.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1971-72 under section 26 of the Delhi Development Act, 1957.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - G.S.R. 475 (E) published in Gazette of India dated the 30th November, 1972.
 - (ii) G.S.R. 37(E) published in Gazette of India dated the 30th January. 1973.
 - (iii) G.S.R. 185 (E) published in Gazette of India dated the 31st March, 1973.
- (9) (i) A copy each of the following Notifications under subsection (5) of section 217 of the Andhra Pradesh Gram Panchayats Act, 1964 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (a) G.O. Ms. No. 178 published in Andhra Pradesh Gazette dated the 17th August, 1972 making certain amendment to the rules relating to the Levy of House Tax, together with an explanatory note.
 - (b) Rules relating to Central Fund for Executive Officers of Gram Panchayats, published in Notification No. G.O.Ms. 179 in Andhra Pradesh Gazette dated the 24th August, 1972, together with an explanatory note.
 - (c) G.O.Ms. No. 180 published in Andhra Pradesh Gazette dated the 17th August, 1972 making certain amendment to the Andhra Pradesh Gram Panchayats (Duty on Transfer of Property) Rules, 1965, together with an explanatory note.
 - (d) G.O.Ms. No. 205 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendment to the Gram Panchayats preparation and submission of budget Rules, 1965, together with an explanatory note.
 - (e)/G.O.Ms. No. 345 published in Andhra Pradesh Gazette dated the 24th August. 1972 containing rules relating to fees for grant of permission for construction or addition or reconstruction of a building, together with an explanatory note.
 - (f) G.O.Ms. No. 418 published in Andhra Pradesh Gazette dated the 5th October, 1972 making certain amendment to the rules relating to the preparation of plans and estimates for works and the powers of gram panchayats and of servants of the State Government to accord technical and administrative sanction, together with an explanatory note.

- (ii) Six statements explaning reasons as to why the above Notifications could not be laid before the State Legislature.
- (iii) Six statements explaining the reasons for not laying the Hindi versions of the above Notifications.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—
 - (i) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 29 (E) in Gazette of India dated the 25th January, 1973.
 - (ii) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 41 (E) in Gazette of India dated the 1st February, 1973.
 - (iii) The Wild Life (Stock Declaration) Central Rules, 1973, published in Natification No. G.S.R. 43 (E) in Gazette of India dated the 1st February, 1973.
 - (iv) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 1st February, 1973.
 - (v) The Wild Life (Stock Declaration) Rules, 1973, published in Notification No. G.S.R. 64(E) in Gazette of India dated the 12th March, 1973.
 - (vi) The Wild Life (Stock Declaration) Rules, 1973, published in Notification No. G.S.R. 191(E) in Gazette of India dated the 2nd April, 1973.
- (11) A statement regarding certain corrections in the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1969-70 and the Audit Report thereon.
- (12) A copy each of the following Reports (Hindi and English versions):—
 - (i) Annual Report and Audit Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1971-72.
 - (ii) Armual Report of the Technical Teachers' Training 'Institute (Northern Region), Chandigarh, for the year 1971-72.
- (13) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1971-72.
- (14) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore along with the statement of Accounts, for the year 1971-72.
- (15) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1971-72.
- (16) (i) A copy of Notification No. G.O. Ms. 1550 published in Andhra Pradesh Gazette dated the 14th December, 1972 making certain amendment to the Andhra Pradesh Probation of

offenders Rules, 1963, under sub-section (3) of section 17 of the Probation of Offenders Act, 1958 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying on the Table Hindi version of the above Notification.

5. Report of Committee on Subordinate Legislation

Shri Vikram Mahajan presented the Sixth Report of the Committee on Subordinate Legislation.

6. Government Bills-Passed

(i) The Orissa State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sahha, was moved by Shri K. C. Pant.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- -(2) Shri Banamali Patnaik
- (3) Shri E. R. Krishnan
- (4) Shri Phool Chand Verma
- (5) Shri Surendra Mohanty
- (6) Shri Samar Guha
- (7) Shri Chintamani Panigrahi
- (8) Shri Arjun Sethi
- (9) Shri Jharkhande Rai
- (10) Shri Hukam Chand Kachwai

Shri K. C. Pant replied to the debate.

'The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. C. Pant. The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri K. C. Pant

The motion was adopted and the Bill was passed.

(ii) The Central Excises and Salt (Amendments) Bill, 1978.

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

(1) Shri Somnath Chatterjee

- (2) Y. S. Mahajan
- (3) Shri B. S. Bhaura
- (4) Shri G. P. Yadav
- (5) Shri C. M. Stephen
- (6) Shri J. Matha Gowder

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill, as amended, was passed.

7. Resolutions—Adopted

*(1) Shri Mohammed Shafi Qureshi moved the following Resolution:—

'That this House approves the recommendations made in paras 1.2 and 1.3 of the Sixth Report on "Rate of Dividend for 1969-70 and 1970-71 and other Ancillary Matters" of the Committee appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other Ancillary Matters in connection with the Railway Finance vis-a-vis the General Finance which was presented to Parliament on 30th April, 1973, and that this House further directs that the action taken by Government on the other recommendations made in this Report as well as in the Second, Third, Fourth and Fifth Reports of the Committee should be reported to the next Parliamentary Committee which may be appointed to review similar matters'.

*(2). Shri Mohammed Shafi Qureshi moved the following Resolution:—

"That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon."

*(3) Shrii Mohammed Shafi Qureshi moved the following Resolution:—

"That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

^{*}Discussed together.

The following Members took part in the combined debate on the three Resolutions:—

- (1) Shri Jagadish Bhattacharyya
- (2) Shri C. M. Stephen
- (3) Shri M. Kathamuthu
- (4) Shri M. C. Daga
- (5) Dr. Laxminarayan Pandeya
- (6) Shri J. Matha Gowder
- (7) Shri Sarjoo Pandey

Shri Mohammed Shafi Qureshi replied to the debate.

All the three Resolutions were adopted.

8. Government Bill-Under Consideration

The North-Eastern Bill University Bill, 1973.

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan.

An amendment for reference of the Bill to a Joint Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:—

- (1) Shri R. P. Das
- (2) Shri N. Tombi Singh
- (3) Shri Mohan Raj
- (4) Shri Y. S. Mahajan
- (5) Shri K. Marak
- (6) Shri M. C. Daga (Speech unfinished).

The discussion was not concluded.

9. Half-An-Hour Discussion

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 4th April, 1973 to Starred Question No. 607 regarding completion of Western Kosi, Rajasthan and Gandak Canal Projects during Fifth Plan.

Shri D. P. Dhar replied to the discussion.

6-10. P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th May, 1973).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, May 8, 1973/Vaisakha 18, 1895 (Saka)

No. 265

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 1001—1008 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9457—9517, 9520—9556, 9558—9596, 9598, 9599 and 9601—9656 were laid on the Table.

3. Calling Attention

Shri Kartik Oraon called the attention of the Minister of Agriculture to the reported presence of iron particles in the rice supplied to the State Government of Maharashtra by the Food Corporation of India.

The Minister of Agriculture made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Forty-ninth Report of the Law Commission on the proposal for inclusion of agricultural income in the total income for the purpose of determining the rate of tax under the Income-tax Act, 1961.
- (2) A copy of the Fiftieth Report of the Law Commission on the proposal to include persons connected with public examinations within the definition of "public servant" in the Indian Penal Code.
- (3) A copy of the Petroleum and Natural Gas (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 398 in Gazette of India dated the 14th April, 1973, under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) (a) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1971-72.
- (b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1971-72.
- (b) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri-Poona, for the year 1971-72.
- (b) Annual Report of the Hindustan Antibiotics Limited, Pimppri-Poona, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Accounts of the Andhra Pradesh State Electricity Board for the year 1971-72 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (ii) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.
- (6) (i) A copy of the Annual Financial Statement for the year 1973-74 and Supplementary Financial Statement for the year 1972-73 of the Orissa State Electricity Board, under subsection (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (ii) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.

5. Government Bill-Passed

The Constitution (Thirty-first Amendment) Bill, 1973

The motion for consideration of the Bill was moved by Shri Niti Raj Singh Chaudhury.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Jagannath Rao
- (3) Shri S. M. Banerjee

- (4) Shri Vikram Mahajan
- (5) Shri Jagannathrao Joshi
- (6) Shri Chandulal Chandrakar
- (7) Shri Samar Guha
 - (8) Shri Dharnidhar Basumatari
 - (9) Shri Madhu Limaye
 - (10) Shri Biswanarayan Shastri
 - (11) Shri Shyamnandan Mishra
- (12) Shri Dinesh Chandra Goswami
- (13) Shri Piloo Mody
- (14) Shri Amrit Nahata
- (15) Shri Vasant Sathe
- (16) Shri C. M. Stephen
- (17) Shri Ramsahai Pandey
- (18) Shri Darbara Singh
- (19) Shri P. M. Sayeed
- (20) Shri J. Matha Gowder
- (21) Shri Giridhar Gomango
- (22) Shri K. Narayana Rao

Shri Niti Raj Singh Chaudhury replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 294; Noes 8. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 298; Noes 5.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting,

Two amendments to Clause 3 were adopted,

On the motion for adoption of Clause 3, as amended, the House divided, Ayes 314; Noes 5.

Clause 3, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 318; Noes 5.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Niti Raj Singh Chaudhury.

The following Members took part in the debate:-

- (1) Shri Samar Guha
- (2) Shri Piloo Mody
- (3) Shri Niti Raj Singh Chaudhury

On the motion the House divided, Ayes 316; Noes 7,

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

6. Government Bill-Under Consideration

The North-Eastern Hill University Bill, 3973

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 7th May, 1973, continued.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Indrajit Gupta (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th May, 1973)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May 9, 1973/Vaisakha 19, 1895 (Saka)

No. 266

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 1921, 1924, 1026, 1027 and 1029—1031 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9657—9841 and 9843—9856 were laid on the Table.

3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported arrest of thousands of Bangalees in Islamabad by Pakistan authorities on the ground of preparation for repatriation.

The Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Union Public Service Commission (Members)
 Second Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.R.S. 200 (E) in Gazette of India dated the 12th April, 1973, issued under article 318 of the Constitution.
- (2) A copy of the Coffee (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 369 in Gazette of India dated the 7th April, 1973, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1971-72.
 - (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1971-72 along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) (i) A copy of the Annual Report of the Press Council of India for the year 1972, under section 18 of the Press Council Act, 1965.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited Nepanagar, for the year 1971-72.
 - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan paper Corporation Limited, New Delhi, for the year 1971-72.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1971-72.
- *(7) A copy of the Agreement between the Government of India, Chogyal of Sikkim and the leaders of the political parties of Sikkim, signed on the 8th May, 1973.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Amarnath Vidyalankar presented the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

6. Government Bill-introduced

The Taxation Laws (Amendment) Bill, 1973.

7. Government Bill-passed

The North-Eastern Hill University Bill, 1973

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 7th May, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri Sudhakar Pandey

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^{*}Laid at 5.30 P.M.

- (3) Shri G. P. Yadav
- (4) Shri Dinesh Chandra Goswami(5) Shri Paokai Haokip(6) Shri Samar Guha

- (7) Shri Shyam Sunder Mohapatra
- (8) Shri P. G. Mavalankar

Prof. S. Nurul Hasan replied to the debate.

The amendment for reference of the Bill to a Joint Committee moved. Shri M. C. Daga, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 40 were adopted.

Clause 41 was adopted, as amended.

Clause 42 was adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:—

- (1) Shri Sangliana
- (2) Shri Madhu Limaye (3) Shri K. M. Madhukar
- (4) Prof. S. Nurul Hasan

The motion was adopted and the Bill, as amended, was passed.

d. Government Bill-under consideration

The Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha. was moved by Shri Ram Niwas Mirdha.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri Jagannath Rao
- (3) Shri Bhogendra Jha

The discussion was not concluded.

9. Half-an-hour discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 28th March, 1973 to Unstarred Question No. 5030 regarding implementation of land reforms.

Shri Mohan Dharia replied to the discussion.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th May, 1973).

S. L. SHAKDHER, Secretary.

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BULLETIN—PART I

[Brief Record of Proceedings] 422 (1990) (1990)

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The state of the s Thursday, May 10, 1973 Vaisakha 20, 1895 (Saka) No. 267

11.02 A.M.

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1. Starred Questions

Starred Questions Nos. 1041-1044, 1046, 1050, 1052 and 1053 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9857—9950 and 9952—9989 were laid on the Table.

3. Calling Attention

Shri Nawal Kishore Sinha called the attention of the Minister of Agriculture to the abnormal rise in prices and non-availability of vanaspati and sugar in Punjab, Delhi and several other parts of the country.

The Minister of State for Agriculture made a statement in regard. thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Iron and Steel (Control) Amendment Order. 1973 (Hindi and English versions) published in Notification No. S.O. 214(E) in Gazette of India dated the 12th April, 1973. under sub-section (6) of section 3 of the Essential Commodities Act. 1955.

- (2) A copy of the Mineral Concession (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 345 in Gazette of India dated the 31st March, 1973. under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Hindustan Copper Limited, for the year 1971-72.

- (ii) Annual Report of the Hindustan Copper Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report, (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1971-72, under section 36 of the Employees' State Insurance Act, 1948.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1973, passed by Lok Sabha on the 3rd May, 1973.
- (ii) That at its sitting held on the 8th May, 1973, Rajya Sabha passed the Manipur State Legislature (Delegation of Powers) Bill, 1973.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Manipur State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha.

7. Statement by Minister

The Minister of State for Law, Justice and Company Affairs made a statement regarding National Rayon Corporation Ltd.

8. Government Bill-Under Consideration

The Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 9th May, 1973, continued.

The following Members took part in the debate:-

- (1) Shri Nawal Kishore Sharma
- (2) Shri J. Matha Gowder
- (3) Shri S. N. Singh
- (4) Shri B. R. Shukla
- (5) Shri M. C. Daga (Speech unfinished)

The discussion was not concluded.

9. Discussion Under Rule 193

Shri Samar Guha raised a discussion on the working of the Fertilizer Corporation of India.

The following Members took part in the debate:—

- (1) Shri Darbara Singh
- (2) Shri Jyotirmoy Bosu
- (3) Shri Shyam Sunder Mohapatra
- (4) Shri S. M. Banerjee
- (5) Shri Raja Kulkarni

- (6) Shri Satyendra Narayan Sinha
- (7) Shri Narain Chand Parashar
- (8) Shri Shashi Bhushan
- (9) Shri Damodar Pandey

Shri Dev Kanta Borooah replied to the discussion. 6.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th May, 1973) .

S L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin—Part I, dated May 9, 1973—Page 1044, paragraph 1, line 1, for "1921, 1924" read "1021, 1024".

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, May 11, 1973/Vaisakha 21, 1895 (Saka)

No. 268

11.02 A.M.

AC .

1. Starred Questions

Starred Questions No. 1061, 1066—1069, 1072 and 1075 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9990—10189 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Petroleum and Chemicals regarding shortage of kerosene oil in rural areas of South 24 Parganas, West Bengal was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 260 (Hindi and English versions) published in Gazette of India dated the 17th March, 1973 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 241 published in Gazette of India dated the 10th March, 1973, together with an explanatory memorandum.
 - (ii) G.S.R. 331 published in Gazette of India dated the 31st March, 1973, together with an explanatory memorandum.
- (3) A statement showing reasons for delay in laying the papers mentioned at (1) and (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 1 lA of the Aircraft Act, 1934:—
 - (i) The Aircraft (Second / mendment) Rules, 1973, published in

- Notification No. G.S.R. 231 in Gazette of India dated the 3rd March, 1973, together with an explanatory note.
- (ii) The Aircraft (Third Amendment) Rules, 1973, published in Notification No. G.S.R. 270 in Gazette of India dated the 17th March, 1973, together with an explanatory note.
- (5) A statement showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A statement along with 14 appendices (Hindi and English versions) giving details of amounts outstanding of Ashoka Hotel, New Delhi as on the 31st March, 1972.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Minerals and Ores-Group I (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1123 in Gazette of India dated the 21st April, 1973.
 - (ii) The Export of Minerals and Ores-Group II (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 1124 in Gazette of India dated the 21st April, 1973.
 - (iii) The Export of Curry Powder (Inspection) Rules, 1973, published in Notification No. S.O. 1128 in Gazette of India dated the 21st April, 1973.
- (8) A statement showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1971-72.
 - (b) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1971-72.
 - (b) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1971-72.
 - (b) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1970-71, under article 338(2) of the Constitution.
- (11) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- (i) Statement No. XXX—Seventh Session, 1969
- (ii) Statement No. XXIX—Eighth Session, 1969
- (iii) Statement No. XXVII—Ninth Session, 1969
- (iv) Statement No. XXX—Tenth Session, 1970
- (v) Statement No. XX-Twelfth Session, 1970

Fifth Lok Sabha

- (vi) Statement No. XXI—Second Session, 1971
- (vii) Statement No. XIII—Third Session, 1971
- (viii) Statement No. XII-Fourth Session, 1972
- (ix) Statement No. VI-Fifth Session, 1972
- (x) Statement No. IV-Sixth Session, 1972
- (xi) Statement No. II-Seventh Session, 1973
- (12) A statement explaining reasons for delay in laying the Iron and Steel (Control) Amendment Order, 1973 published in Notification No. S.O. 214(E) in Gazette of India dated the 12th April, 1973.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 9th May, 1973, Rajya Sabha passed a motion referring the Plantations Labour (Amendment) Bill, 1973, to a Joint Committee of the Houses consisting of 45 Members, 15 Members from Rajya Sabha, namely:—
 - (1) Shri T. V. Anandan
 - (2) Shri Dattopant Thengari
 - (3) Shri Monoranjan Roy
 - (4) Shri G. A. Appan
 - (5) Shri B. N. Mandal
 - (6) Shri U. K. Lakshmana Gowda
 - (7) Shri N. H. Kumbhare
 - (8) Shri Nripati Ranjan Choudhury
 - (9) Shri H. S. Narasiah
 - (10) Shri N. P. Chaudhari
 - (11) Shri T. G. Deshmukh
 - (12) Shrimati Sita Devi

- (13) Shri Ibrahim Kalaniya
- (14) Shri Nand Kishore Bhatt
- (15) Shri K. V. Raghunatha Reddy
- and 30 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Excises and Salt (Amendment) Bill, 1973, passed by Lok Sabha on the 7th May, 1973.

6. Assent to Bill

Secretary laid on the Table the Appropriation (No. 2) Bill, 1973 passed by the Houses of Parkiament during the current session and assented to.

7. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the Twenty-second to Twenty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

8. Report of Committee of Privileges

Dr. Henry Austin presented the Fourth Report of the Committee of Privileges.

9. Report of Committee on Government Assurances

Dr. G. S. Melkote presented the Fifth Report of the Committee on Government Assurances.

10. Report of Committee on Absence of Members

Shri C. D. Gautam presented the Tenth Report of the Committee on Absence of Members from the Sittings of the House.

11. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement negarding Government business for the 14th, 15th and 16th May, 1973.

12. Government Bill-Introduced

The Coal Mines (Nationalisation) Bill, 1973.

13. Motion-Adopted

Shri K. Raghuramaiah moved the following motion:-

"That this House, having considered the statement made by the Minister of Steel and Mines in the House on the 25th April, 1973, points raised by Members thereon, and other relevant facts relating to the implementation of the latter part of the resolution adopted by Lok Sabha on the 2nd December, 1970, namely, 'that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum

punishment under the law and report the same to this House', do resolve that the matter be referred to the Committee of Privileges:

The House do further direct that the Committee report to the House by the 16th August, 1973."

The motion was adopted.

*14. Statutory Resolution-Under Consideration

Shri K. C. Pant moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 28th March, 1973, under article 356 of the Constitution in relation to the State of Manipur".

*15. Government Bill-Under Consideration

The Manipur State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. C. Pant.

The following Members took part in the combined debate on the Resolution (vide para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Biren Dutta
- (2) Shri N. Tombi Singh
- (3) Shri Jharkhande Rai
- (4) Shri Paokai Haokip
- (5) Shri R. R. Sharma

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

16. Motion Re: Twenty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Giridhar Gomango moved the following motion:-

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th May, 1973."

The motion was adopted.

17. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Chintamani Panigrahi on the 27th April, 1973, continued:—

"This House urges upon the Government to take immediate steps for industrial development of the eastern region of the country, particularly Orissa in view of the Utter economic backwardness of that part of the country."

^{*}Discussed together.

The following Members took part in the debate:-

- (1) Shri M. Ram Gopal Reddy
- (2) Shri Krishna Chandra Halder
- (3) Shri Shyam Sunder Mohapatra \
- (4) Shri J. Matha Gowder
- (5) Shri Arjun Sethi
- (6) Shri Madhu Limaye
- (7) Shri Dinesh Chandra Goswami
- (8) Shri Surendra Mohanty
- (9) Shri A. K. M. Ishaque
- (10) Shri Jharkhande Rai
- (11) Shri Tarun Gogoi
- (12) Shri Samar Guha
- (13) Shri Jagadish Bhattacharyya
- (14) Shri Pranab Kumar Mukherjee

Shri Chintamani Panigrahi replied to the debate.

The Resolution was withdrawn by leave of the House.

18. Private Member's Resolution—Under Consideration

Dr. G. S. Melkote moved the following Resolution:-

"This House welcomes the scheme of Present Doctors to serve the rural population and urges upon the Government to take steps to implement the same expeditiously."

His speech was not concluded.

19. Half-an-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 21st Rebruary, 1973 to Unstarred Question No. 269 regarding people's participation in preparation and implementation of Fifth Plan.

Shri Mohan Dharia replied to the discussion.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th May, 1973)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 14, 1973/Vaisakha 24, 1895 (Saka)

No. 269

11.02 A.M.

1. Calling Attention

Shri Madhu Limaye called the attention of the Minister of Finance to the reported Rupees forty lakhs stationery scandal in the local branch of the State Bank of India, New Delhi.

The Minister of Finance made a statement in regard thereto.

2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. G.S.R. 949 in Gazette of India dated the 12th August, 1972 together with a copy of 'Errata' published in Notification No. G.S.R. 1515 in Gazette of India dated the 2nd December, 1972, under section 24 of the Seamen's Provident Fund Act, 1966.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) A copy of the Examination of Masters and Mates (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 272 in Gazette of India dated the 17th March, 1973 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (3) A copy of Notification No. G.O. Rt. 222 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 8th March, 1973 under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Housing

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- and Urban Development Corporation Limited, New Delhi, for the year 1971-72.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year ended 31st May, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy of the Delhi, Meerut and Bulandshahr Milk and Milk-Products Control Order, 1973 (Hindi and English versions) published in Notification No. S.O. 268(E) in Gazette of India dated the 5th May, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) (a) A copy each of the following Notifications under subsection (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (i) G.O. Ms. No. 295 published in Andhra Pradesh Gazette dated the 20th July, 1972 making certain amendment to the rules relating to the competent authority to appoint and transfer members of different cadres of Statutory Panchayat Samithis and Zilla Parishads, together with an explanatory note.
 - (ii) G.O. Ms. No. 296 published in Andhra Pradesh Gazette dated the 20th July, 1972 making certain amendment to the Andhra Pradesh Panchayat Samithis and Zilla Parishads Ministerial Service Rules, together with an explanatory note
- (iii) G.O. Ms. No. 307 published in Andhra Pradesh Gazette dated the 13th July, 1972 making certain amendment to the Rules relating to the competent authority to appoint and transfer members of different cadres of statutory Panchayat Samithis and Zilla Parishads, together with an explanatory note.
 - (iv) G.O. Ms. No. 309 published in Andhra Pradesh Gazette dated the 13th July, 1972 making certain amendment to the rules relating to selection of candidates for the posts included in the District Cadre, together with an explanatory note.
 - (b) Four statements explaining reasons as to why the above Notifications could not be laid before the State Legislature.
 - (c) Four statements explaining the reasons for not laying the Hindi versions of the above Notifications.
 - (8) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1971-72.

- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (9) (i) A copy of the Annual Report of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1971-72.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (10) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur for the year 1970-71 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing the reasons for delay in laying the above Accounts.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Instruments and Ophthalmic Glass Limited, Calcutta, for the year 1971-72.
 - (ii) Annual Report of the National Instruments and Ophthalmic Glass Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

3. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 4th May, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1974 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri M. Anandam
 - (2) Shri Golap Barbora
 - (3) Shri Bipinpal Das
 - (4) Shri Nawal Kishore
 - (5) Shri P. S. Patil
 - 46) Shri Sansankasekhar Sanyal
 - (7) Shri Sawaisingh Sisodia.
- (ii) That at its sitting held on the 4th May, 1973, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1974 and also communicated the following

names of members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri M. S. Abdul Khader
- (2) Shri Lal K. Advani
- (3) Shri U. N. Mahida
- (4) Shrimati Purabi Mukhopadhyay
- (5) Shri Suraj Prasad

4. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Finance Bill, 1973
- (2) The Orissa State Legislature (Delegation of Powers) Bill, 1973.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Dinesh Singh—9th to 24th April,, 1973 (Seventh Session)
- (2) Shri Anant Prasad Sharma—16th to 30th April, 1973 (Seventh Session)
- (3) Shri Tulsidas Dasappa—14th April to 16th May, 1973 (Seventh Session)
- (4) Shri K. Gopal—10th April to 2nd May, 1973 (Seventh Session)
- (5) Shri Syed Ahmad Aga—16th March to 26th April, 1973 (Seventh Session)
- (6) Shri Bishwanath Jhunjhunwala—9th March to 6th May, 1973 (Seventh Session).

*6. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri K. C. Pant on the 11th May, 1973, continued:—

"That this House approves the Proclamation issued by the President on the 28th March, 1973, under article 356 of the Constitution in relation to the State of Manipur."

The Resolution was adopted after discussion as indicated under para 7 (i) below.

7. Government Bill-Passed

*(i) The Manipur State Legislature (Delegation of Powers) Bill, 1973, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Raya Sabha, moved on the 11th May, 1973, continued.

'I'me following Members took part in the combined debate on the Reslution (vide para 6 above) and the motion for consideration of the Bill:—

(1) Shri Mohan Rai

^{*}Discussed together.

(2) Shri Madhu Limaye

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

The following Members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri N. Tombi Singh
- (3) Shri K. C. Pant

The motion was adopted and the Bill was passed.

(ii) The Coal Mines (Nationalisation) Bill, 1973

The motion for consideration of the Bill was moved by Shri S. Mohan Kumaramangalam.

The following Members took part in the debate:-

- Shri Robin Sen
 Shri K. D. Malaviya
- (3) Shri Indrajit Gupta
- (4) Shri Damodar Pandey
- (5) Shri Mohan Raj
- (6) Shri Jagannath Mishra.
- (7) Shri Prasannbhai Mehta
- (8) Shri Ram Singh Bhai Varma
- (9) Shri Onkar Lal Berwa
- (10) Shri R. N. Sharma
- (11) Shri H. M. Patel
- (12) Shri Sukhdeo Prasad Verma
- (13) Shri Dhan Shah Pradhan
- (14) Shri S. N. Misra
- (15) Shri Ram Deo Singh
- (16) Shri Chapalendu Bhattacharyyia
- (17) Shri Chandrika Prasad

Shri S. Mohan Kumaramangalam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 35 were adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. Mohan Kumaramangalam.

The following Members took part in the debate:-

- (1) Shri Ram Chandra Vikal
- (2) Shri S. M. Banerjee
- (3) Shri Prasannbhai Mehta
- (4) Shri Khemchandbhai Chavda
- (5) Shri Mohan Raj
- (6) Shri B. R. Shukla
- (7) Shri Samar Guha

(8) Dr. Kailas

(9) Shri S. Mohan Kumaramangalam

The motion was adopted and the Bill, as amended, was passed.

(iii) The Cinematograph (Amendment) Bill, 1972, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 20th February, 1973, continued.

Shri Manoranjan Hazra took part in the debate.

Shri Dharam Bir Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Dharam Bir Sinha.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill-Under Consideration

The Apprentices (Amendment) Bill, 1972 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The discussion was not concluded.

9. Half-An-Hour Discussion

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 18th April, 1973 to Unstarred Question No. 7507 regarding request by Confederation of Central Government Officers' Association t_0 the Prime Minister for fair scrutiny of Pay Commission's Report.

... Shri Y. B. Chavan replied to the discussion.

6.30 P.M.

(Lok Sabha adjourned till 11 AM. on Tuesday, the 15th May, 1973)

S. L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin—Part I, dated May 11, 1973—
Page 1055, paragraph 17, for "item (13)"
read "(13) Shri Chapalendu Bhattacharyyia".

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LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, May 15, 1973 | Vaisakha 25, 1895 (Saka)

No. 270

11.02 A.M.

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1. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Railways regarding reconstruction of Chitauni Bagha Bridge across the Gandak River on North Eastern Railway was orally answered and supplementaries were also answered thereon.

2. Questions of Privilege

- (1) The Speaker referred to the Committee of Privileges under rule 227 a question of privilege raised by Sarvashri Birender Singh Rao and Madhu Limaye relating to the intimation given to the Speaker regarding the arrest of Shri Jambuwant Dhote, M.P.
- (2) The Speaker informed the House of the explanation received from the Editor of the Jugantar, Calcutta, in regard to the question of privilege sought to be raised by Shri Jyotirmoy Bosu on the 8th May, 1973 in respect of an article published in the said newspaper in its issue of the 27th April, 1973, allegedly casting reflections on Parliament. In view of the regret offered by the Editor of the newspaper, the House agreed to treat the matter as closed.
- (3) Shri Madhu Dandavate sought to raise a question of privilege against the Minister of Law, Justice and Company Affairs regarding failure of the Government to lay on the Table of Lok Sabha reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

The Minister made a statement explaining the position and expressing regret. The matter was treated as closed.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1971-72.

- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72 along with the Audit Accounts and the comments of the Comptroller and Audit General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:
 - (i) G.O.Ms. No. 740 published in Andhra Pradesh Gazette dated the 27th July, 1972 making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964.
 - (ii) G.O.Ms. No. 1189 published in Andhra Pradesh Gazette dated the 7th September, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.
 - √(iii) G.O.Ms. No. 1296 published in Andhra Pradesh Gazette dated the 2nd November, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.
 - (3) (i) A copy of the summary of the main conclusions and recommendations of the Expert Committee on Unemployment.
 - (ii) A statement explaining the reasons for not laying Hindi version of the above document.
 - (4) (i) A copy of Report of the Court of Enquiry into the Noonodihjitpur Colliery accident which occurred on 18-3-1973.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report.
 - (5) A copy of the Central Excise (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 432 in Gazette of India dated the 28th April, 1973, under section 38 of the Central Excises and Salt Act, 1944.
 - (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 211(E) published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
 - (ii) G.S.R. 427 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
 - (iii) G.S.R. 428 and 429 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.

- (iv) G.S.R. 430 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
- (v) G.S.R. 431 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
- (7) A copy of Notification No. G.S.R. 210(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1973, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (8) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1971-72.
- (9) A statement (Hindi and English versions) indicating the result of Market Loans floated by the Government of India in May, 1973.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1972-73 Production) Second Amendment Order, 1973, published in Notification No. G.S.R. 169(E) in Gazette of India dated the 13th March, 1973.
 - (ii) The Meat Food Products Order, 1973, published in Notification No. S.O. 176(E) in Gazette of India dated the 28th March, 1973.
- (11) A copy each of the following Notifications under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (i) G.O.Ms. No. 208 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendment to the rules prescribing the purpose for which and the manner in which loans may be sanctioned by a Panchayat Samithi or a Zilla Parishad or its Standing Committees from Panchayat Samithi or Zilla Parishad fund.
 - (ii) G.O.Ms. No. 299 published in Andhra Pradesh Gazette dated the 13th July, 1972 making certain amendment to the rules relating to establishment under Panchayat Samithis and Zilla Parishads.
 - (iii) G.O.Ms. No. 300 published in Andhra Pradesh Gazette dated the 13th July, 1972 making certain amendment to the Rules relating to the competent authority to appoint and transfer members of different cadres of statutory Panchayat Samithis and Zilla Parishads.

- (b) Three statements explaining reasons as to why the above Notifications could not be laid before the State Legislature.
- (c) Three statements explaining the reasons for not laying the Hindi versions of the above Notifications.
- (12) A copy of the Budget Estimates—Parts I and II (Hindi and English versions) of the Damodar Valley Corporation for the year 1973-74, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (13) A copy each of the following papers (Hindi and English versions)... under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1971-72.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, 'Indu Nagar', Ootacamund (Tamil Nadu) for the year 1971-72.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, 'Indu Nagar', Ootacamund (Tamil Nadu) for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (14) A copy of the Revised Estimates for the year 1972-73 and Budget Estimates for the year 1973-74 (Hindi and English versions) of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.
 - (15) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
 - (a) G.S.R. 140 published in Gazette of India dated the 10th February, 1973 specifying certain Mica Factories and Mica Mines as establishments to which section 6 of the said Act shall apply.
 - (b) The Employees' Family Pension (Amendment) Scheme, 1973, published in Notification No. G.S.R. 298 in Gazette of India dated the 24th March, 1973.
 - (c) G.S.R. 299 published in Gazette of India dated the 24th March, 1973, specifying certain messes as the class of establishments to which the said Act shall apply.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

4. REPORTS OF COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

- Shri S. M. Siddayya presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—
 - (1) Mineteenth Report of the Ministry of Shipping and Transport (Transport Wing)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in selected Major Ports viz., Bombay, Mormugao and Cochin on West Coast; and Madras, Visakhapatnam and Calcutta on East Coast.
 - (2) Twentieth Report on the Ministry of Home Affairs and Planning Commission—Plan allocation for Scheduled Castes and Scheduled Tribes.

5. REPORT OF JOINT COMMITTEE ON OFFICES OF PROFIT

Shri S. B. P. Pattabhi Rama Rao presented the Fifth Report of the Joint Committee on Offices of Profit.

6. STATEMENT UNDER DIRECTION 115.

Shri Shyamnandan Mishra made a statement regarding certain information given by the Minister of Tourism and Civil Aviation in the House on the 4th May, 1973 in answer to Starred Question No. 961 and supplementaries thereon regarding proposal to buy planes from Soviet Union for Indian Airlines.

The Minister of Tourism and Civil Aviation made a statement in reply thereto.

7. GOVERNMENT BILL—MOTION FOR REFERENCE TO SELECT COMMITTEE—ADOPTED

The Taxation Laws (Amendment) Bill, 1973.

The Motion for reference of the Bill to a Select Committee was moved by Shrimati Sushila Rohatgi.

The motion was adopted as follows:—

- "That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, be referred to a Select Committee consisting of 30 members, namely:—
 - (1) Shri Syed Ahmed Aga
 - (2) Shri Virendra Agarwala
 - (3) Shri Chhatrapati Ambesh
 - (4) Shri Bhagwat Jha Azad
 - (5) Shri K. Baladhandayutham
 - (6) Shri Dharnidhar Basumatari
 - (7) Shri Jyotirmoy Bosu
 - (8) Shri Tridib Chaudhuri

- (9) Shri S. R. Damani
- (10) Shri K. R. Ganesh
- (11) Shri Mani Ram Godara
- (12) Shri D. P. Jadeja
- (13) Shri Sat Pal Kapur
- (14) Shrimati Sheila Kaul
- (15) Shri Maharaj Singh
- (16) Shri P. G. Mavalankar
- (17) Shri Amrit Nahata
- (18) Shri H. M. Patel
- (19) Shri S. B. P. Pattabhi Rama Rao
- (20) Shri R. Balakrishna Pillai
- (21) Shri Bhola Raut
- (22) Shri N. K. P. Salve
- (23) Shri Vasant Sathe
- (24) Shri Era Sezhiyan
- (25) Shri K. K. Shetty
- (26) Shri Satyendra Narayan Sinha
- (27) Shri C. M. Stephen
- (28) Shri R. V. Swaminathan
- (29) Shri V. Tulsiram, and
- (30) Shri Y. B. Chavan

with instructions to report by the last day of the next session."

8. MOTION REGARDING JOINT COMMITTEE ON GOVERNMENT BILL—ADOPTED

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The Plantations Labour (Amendment) Bill, 1973

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted as follows:—

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Plantations Labour Act, 1951, made in the motion adopted by Rajya Sabha at its sitting held on the 9th May, 1973 and communicated to this House on the 10th May, 1973 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Aziz Imam
- (2) Shri T. Balakrishniah
- (3) Shri Raghunandan Lal Bhatia
- (4) Shri Chhutten Lal
- (5) Shri Biren Dutta

- (6) Shri Nageshwar Dwivedi
- (7) Shrimati Ganga Devi
- (8) Shri S. B. Giri
- (9) Shri J. Matha Gowder
- (10) Shri Hukam Chand Kachwai
- (11) Shri L. D. Kotoki
- (12) Shri Raja Kulkarni
- (13) Shri Madhu Limaye
- (14) Shri K. Mallanna
- (15) Shri Tuna Oraon
- (16) Shri Damodar Pandey
- (17) Shri Ramsahai Pandey
- (18) Shri Partap Singh
- (19) Shri Natwarlal Patel
- (20) Shri S. L. Peje
- (21) Shri Vayalar Ravi
- (22) Shri K. Ramakrishna Reddy
- (23) Shri Ebrahim Sulaiman Sait
- (24) Shri Devendra Satpathy
- (25) Shri Ranen Sen
- (26) Shri Shiv Kumar Shastri
- (27) Shri Somchand Solanki
- (28) Shri G. Venkatswamy
- (29) Shri Amarnath Vidyalankar
- (30) Shri N. P. Yadav."

9. Government Bill—Passed

The Apprentices (Amendment) Bill, 1972, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 14th May, 1973, continued.

Shri Biren Dutta took part in the debate.

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 24 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill, as amended, was passed.

10. Discussions Under Rule 193

(1) Shri Dinesh Singh raised a discussion regarding the location of tractor factory in Pratapgarh under the scheme for development of backward districts of the country.

The following Members took part in the debate:

- (1) Shri K. D. Malaviya
- (2) Shri Fatehsinghrao Gackwad
- (3) Shri Atal Bihari Vajpayee

Shri T. A. Pai replied to the discussion.

(2) Shri B. S. Bhaura raised a discussion on the acute shortage and abnormal rise in prices of essential commodities such as foodgrains, vanaspati, sugar, soft coke, kerosene and cloth.

'The following Members took part in the debate:—

- (1) Shri K. D. Malaviya
- (2) Shri D. K. Panda
- (3) Shri Bhagwat Jha Azad
- (4) Shri Dinen Bhattacharya
- (5) Shrimati Sheila Kaul
- (6) Shri Atal Bihari Vajpayee
- (7) Shri D. D. Desai
- (8) Shri Mohan Raj
- (9) Shri Darbara Singh
- (10) Shri Piloo Mody
- (11) Shri K. Lakkappa
- (12) Shri Nanubhai N. Patel
- (13) Shri Vasant Sathe
- (14) Shri Shankar Dayal Singh
- (15) Shri Madhu Dandavate
- (16) Shri B. R. Shukla
- (17) Shri Rana Bahadur Singh
- (18) Shri Rajaram Dadasaheb Nimbalkar
- (19) Shri M. Ram Gopal Reddy
- (20) Shri S. A. Shamim
- (21) Shri Chandra Bhal Mani Tewari
- (22) Shri Jagannath Mishra
- (23) Shri P. G. Mavalankar
- (24) Shri Shyam Sunder Mohapatra
- (25) Shri S. M. Banerjee

Shri Y. B. Chavan replied to the discussion.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th May, 1973).

S. L. SHAKDHER,

Secretary.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 16, 1973 Vaisakha 26, 1895 (Saka)

No. 271

11.01 A.M.

1. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Irrigation and Power regarding Fundation Stone of Barachauka drainage Scheme laid by Chief Minister of West Bengal was orally answered and supplementaries were also answered thereon.

2. Calling Attention

Shri Shankar Dayal Singh called the attention of the Minister of Home Affairs to the reported murder of four Harijans and landlords labourers by landlords and police in village Choura in District Bhojpur of Bihar, raping of Harijan women, seriously wounding of almost all the villagers and taking into custody the surviving male members there.

The Minister of State for Home Affairs made a statement in regard thereto.

3. Questions of Privilege

- (1) The Speaker informed the House of the explanations received from the Editor, Editor-in-Chief, Printer and Publisher and the Staff Reporter of the Indian Express, Bombay, in regard to the question of privilege sought to be raised by Shri K. P. Unnikrishnan on the 3rd May, 1973, in respect of a news report published in the Indian Express, Bombay Edition, dated the 30th April, 1973, allegedly casting reflections on Members. In view of the regret offered by them, the House agreed to treat the matter as closed.
- (2) The Speaker referred to the Committee of Privileges under rule 227 a question of privilege against the concerned Railway staff and Railway police for the alleged mal-treatment and obstruction caused to Shri Lalji Bhai, M.P., at Ajmer Railway Station on the 23rd March, 1973 when he was coming to attend the session of Lok Sabha.
- *(3) Shri Madhu Limaye sought to raise a question of privilege against the Minister of Commerce for non-compliance of the provisions of section 16(2) of the Indian Tariff Act, 1951.

^{*}Taken up at 12.05 P.M.

The Minister made a statement explaining the position and expressing regret. The matter was treated as closed.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement explaining reasons for delay in laying the Examination of Masters and Mates (Amendment) Rules, 1973 published in Notification No. G.S.R. 272 in Gagette of India dated the 17th March, 1973.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1971-72.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Development Authority, for the year 1969-70, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (4) A statement (Hindi and English versions) regarding the Ratification of the Instrument to amend the Constitution of the International Labour Organisation relating to an increase in the size of the Governing Body.
- (5) A copy of the Administrator-General's (Union territory of Delhi) Rules, 1972, Hindi and English versions) published in Notification No. F.22|3|72-Judl. in Delhi Gazette dated the 18th September, 1972, issued under the Administrator-General's Act, 1963.
- (6) A copy of the "Annual Plan, 1973-74" (Hindi and English versions).
- (7) A statement (Hindi version) of the estimated receipts and expenditure of the State of Manipur for the year 1973-74.
- (8) A copy of Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part III—Triveni Structurals Limited, under article 151(1) of the Constitution.
- (9) (a) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.Rs. 217(E) to 220(E) published in Gazette of India

- dated the 30th April, 1973, together with an explanatory memorandum.
- (ii) G.S.R. 227(E) published in Gazette of India dated the 1st May, 1973, together with an explanatory memorandum.
- (iii) G.S.R. 293 published in Gazette of India dated the 24th March, 1973, together with an explanatory memorandum.
- (iv) G.S.R. 328 published in Gazette of India dated the 31st March, 1973, together with an explanatory memorandum.
- (v) G.S.R. 330 published in Gazette of India dated the 31st March, 1973, together with an explanatory memorandum.
- (vi) G.S.R. 183(E) published in Gazette of India dated the 31st March, 1973, together with an explanatory memorandum.
- (vii) G.S.R. 409 published in Gazette of India dated the 21st April, 1973, together with an explanatory memorandum.
- (viii) G.S.R. 426 published in Gazette of India dated the 28th April, 1973, together with an explanatory memorandum.
- (b) A statement showing reasons for delay in laying the Notifications mentioned at items (iii) to (viii) above.
- (10) (a) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.Rs. 213(E) to 216(E) published in Gazette of India dated the 30th April, 1973, together with an explanatory memorandum.
 - (ii) G.S.R. 290 published in Gazette of India dated the 24th March, 1973, together with an explanatory memorandum.
 - (iii) G.S.R. 359 published in Gazette of India dated the 7th April, 1973, together with an explanatory memorandum.
 - (iv) G.S.R. 408 published in Gazette of India dated the 21st April, 1973, together with an explanatory memorandum.
 - (b) A statement showing reasons for delay in laying the Notifications mentioned at items (ii), (iii) and (iv) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 229(E) in Gazette of India dated the 3rd May, 1973

- (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1973, published in Notification No. G.S.R. 230 in Gazette of India dated the 3rd May, 1973.
- (iii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 236(E) in Gazette of India dated the 9th May, 1973.
- (iv) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 237(E) in Gazette of India dated the 9th May, 1973.
- (v) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 238(E) in Gazette of India dated the 9th May, 1973.
- (vi) The Indian Police Service (Appointment by Competitive Examination) Second Amendment Regulations, 1973, published in Notification No. G.S.R. 239(E) in Gazette of India dated the 9th May, 1973.
- (vii) The Indian Administrative Service (Recruitment) Third Amendment Rules, 1972, published in Notification No. G.S.R. 240(E) in Gazette of India dated the 9th May, 1973.
- (viii) The Indian Police Service (Recruitment) Second Amendment Rules, 1972, published in Notification No. G.S.R. 241(E) in Gazette of India dated the 9th May, 1973.
- (ix) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1973, published in Notification No. G.S.R. 451 in Gazette of India dated the 5th May, 1973.
- (x) The Indian Police Service (Pay) Amendment Rules, 1973, published in Notification No. G.S.R. 452 in Gazette of India dated the 5th May, 1973.
- (xi) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1973, published in Notification No. G.S.R. 483 in Gazette of India dated the 12th May, 1973.
- (12) A copy of Ministers' Allowances, Medical Treatment and other Privileges) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 228(E) in Gazette of India dated the 3rd May, 1973, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 327(E) published in Gazette of India dated the 1st July, 1972, regarding distribution of fertilizer.

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- (ii) G.S.R. 362(E) published in Gazette of India dated the 28th July, 1972, regarding distribution of fertilizer.
- (iii) G.S.R. 422(E) published in Gazette of India dated the 30th September, 1972, regarding distribution of fertilizer.
- (14) A copy of Notification No. G.S.R. 345(E) (Hindi and English versions) published in Gazette of India dated the 19th July, 1972, issued under clause 21 of the Fertilizer (Control) Order, 1957.
- (15) (a) A copy each of the following Notifications under subsection (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—
 - (i) G.O.Ms. No. 308 published in Andhra Pradesh Gazette dated the 13th July, 1972 making certain amendment to the Rules relating to competent authority to appoint and transfer members of different cadres of Statutory Panchayat Samithis and Zilla Parishads, together with an explanatory note.
 - (ii) G.O.Ms. No. 399 published in Andhra Pradesh Gazette dated the 28th September, 1972 making certain amendment to the rules relating to competent authority to appoint and transfer members of different cadres of Statutory Panchayat Samithis and Zilla Parishads, together with an explanatory note.
 - (iii) G.O.Ms. No. 523 published in Andhra Pradesh Gazette dated the 30th November, 1972 making certain amendment to Andhra Pradesh Panchayat Samithis (Administration Report Rules), 1961, together with an explanatory note.
 - (iv) G.O.Ms. No. 543 published in Andhra Pradesh Gazette dated the 30th November, 1972 making certain amendment to the rules relating to the Andhra Pradesh Zilla Parishad Administration Report Rules, 1961, together with an explanatory note.
 - (v) G.O.Ms. No. 548 published in Andhra Pradesh Gazette dated the 7th December, 1972 making certain amendment to the Andhra Pradesh Panchayat Samithis and Zilla Parishads Services (Classification, Control and Appeal) Rules, 1960, together with an explanatory note.
 - (vi) G.O.Ms. No. 556 published in Andhra Pradesh Gazette dated the 16th November, 1972 making certain amendment to the Andhra Pradesh Panchayat Samithis and Zilla Parishads Ministerial Service Rules, together with an explanatory note.

- (vii) G.O.Ms. No. 578 published in Andhra Pradesh Gazette dated the 25th November, 1972 making certain amendment to the Rule regulating sanction of rent for private buildings occupied for locating offices of Zilla Parishads, their Godowns etc., together with an explanatory note.
- (b) Seven statements explaining reasons as to why the above Notifications could not be laid before the State Legislature.
- (c) Seven statements explaining the reasons for not laying the Hindi versions of the above Notifications.
- (16) A copy of Notification No. S.R.O. 319|73 published in Orissa Gazette dated the 17th March, 1973 making certain amendments to the Orissa Zilla Parishad and Panchayat Samiti Accounting Procedure Rules, 1961 under sub-section (3) of section 57 of the Orissa Panchayat Samiti Act, 1959, read with clause (c)(iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (17) (a) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 21(3)(b) of the said Act in the case of M|s. Dunlop India Limited, Calcutta, and the Order dated 8.1.1973 of the Central Government thereon, together with a copy of letter dated 9.5.1973 from the Ministry of Law, Justice & Company Affairs to M|s. Dunlop India Limited, Calcutta.
 - (ii) Report under section 21(3)(b) of the said Act in the case of M|s. Automobile Products of India Limited and M|s. Bajaj Auto Limited and the Order dated 30.11.1972 of the Central Government thereon and together with corrigendum dated 1.1.1973.
 - (iii) Report under section 21(3)(b) of the said Act in the case of M|s. Delhi Cloth and General Mills Company Limited, Delhi and the Order dated 8.3.1973 of the Central Government.
 - (iv) Report under section 21(3)(b) of the said Act in the case of M|s. Neesha and Company, Bombay and Order dated 14.9,1971 of the Central Government thereon.
 - (v) Report under section 21(3)(b) of the said Act in the case of the Mattur Chemicals and Industrial Corporation Limited and the Order dated 27.9.1971 of the Central Government.
 - (vi) Report under section 23(6) of the said Act in the case of M|s. Macneill and Barry Limited, Calcutta and Order dated 9.2.1973 of the Central Government thereon.
 - (vii) Report under section 23(6) of the said Act in the case of M|s. Larsen and Toubro Limited and the Order dated 11.10.1972 of the Central Government.

- (viii) Report under section 23(6) of the said Act in the case of amulgamation of Willcox Buckwell India Limited with M|s. Larsen and Toubro Limited and Order dated 3.9.1971 of the Central Government thereon.
 - (ix) Report under section 23(6) of the said Act in the matter of merger of Bengal and Assam Investors' Limited, Calcutta, and J. K. Agents (Private) Limited with M. P. Industries Limited, Bhopal and the Order dated 5.11.1971 of the Central Government.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Reports simultaneously.
- (18) A copy of the Tea (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 368 in Gazette of India dated the 7th April, 1973 under sub-section (3) of section 49 of the Tea Act, 1953.
- (19) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1971-72.
- (20) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1971-72.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (21) (i) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1971-72.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (22) (i) A copy of the Annual Report of the National Institute of Training in Industrial Engineering, Bombay, for the year 1971-72.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (23) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1971-72.
- (24) A copy of Notification No. S.O. 202(E) published in Gazette of India dated the 6th April, 1973 regarding the management of the New Maneckcheck, Spinning and Weaving Company Limited, Ahmedabad, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

- (25) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953:—
 - (i) Annual Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1971-72.
 - (ii) Half-yearly Report (Hindi version) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1971 to 30th September, 1971.
- (26) A copy of the Central Silk Board (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1250 in Gazette of India dated the 7th October, 1972, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (27) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli (Tamil Nadu), for the year 1971-72.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited Neyveli (Tamil Nadu) for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

5. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the Ninth and Tenth sittings of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

6. Statement By Minister

The Minister of State for Home Affairs laid on the Table on behalf of the Minister of State for Agriculture a statement regarding the reported death of six persons in Uttar Pradesh due to food poisoning.

7. Personal Explanations Under Rule 357

- (1) Shri D. P. Yadav made a personal explanation regarding certain remarks about him made by Shri Madhu Limaye in the House on the 27th April, 1973.
- (2) Shri Chandra Shailani made a personal explanation regarding the letter, alleged to have been written by him to the former Minister of Petroleum and Chemicals, which was read out in the House by Shri S. M. Banerjee on the 10th May, 1973.

8. Government Bill—Introduced

The Constitution (Thirty-second Amendment) Bill, 1973.

The motion for leave to introduce the Bill moved by Shri Uma Shankar Dikshit was opposed. The motion was adopted and the Bill was introduced.

). Resolutions—Adopted

(1) Shri L. N. Mishra moved the following Resolution:—

"That this House do resolve that the membership of the Parliamentary Committee to be appointed in pursuance of a resolution adopted by Lok Sabha on 7th May, 1973 to review the rate of dividend which is a present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the Gen. al Finance and make recommendations thereon, be increased by 2 more members of this House to be nominated by the Speaker."

The Resolution was adopted.

(2) Shri L. N. Mishra moved the following Resolution:—

"That this House do recommend to Rajya Sabha to agree to associate one more member from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon, to be nominated by the Chairman and to communicate the name of the member so appointed to this House."

The Resolution was adopted.

10. Statement By Minister

The Minister of Agriculture made a statement regarding Report of the Sugar Enquiry Committee.

11. Motion—Negatived

Shri Shyamnandan Mishra moved the following motion:-

"That this House deplores the conduct of Shri C. Subramaniam, Minister of Industrial Development, Shri V. C. Shukla, Minister of State for Defence Production and Shri H. R. Gokhale, Minister of Law, Justice and Company Affairs for misleading the House in their statements made in the House on the 22nd December, 1972, 1st March, 1973 and 7th March, 1973 with regard to the violation of the provisions of and orders made under the Indian Works of Defence Act, 1903 in spite of objections taken by the appropriate Defence authorities."

The following Members toop part in the debate:-

- (1) Shri N. K. P. Salve
- (2) Shri Jyotirmoy Bosu
- (3) Shri Vikram Mahajan
- (4) Shri Atal Bihari Vajpayee
- (5) Shri C. Subramaniam
- (6) Shri B. P. Maurya
- (7) Shri Bhogendra Jha.
- (8) Shri H. R. Gokhale
- (9) Shri Piloo Mody
- (10) Shri Vasant Sathe
- (11) Shri Madhu Limaye
- (12) Shri C. M. Stephen
- (13) Shri Mohan Raj
- (14) Shri V. C. Shukla

Shri Shyamnandan Mishra replied to the debate.

The motion was negatived.

(Lok Sabha adjourned sine die at 7.05 P.M.)

S. L. SHAKDHER, Secretary.